

**Thirteenth Lok Sabha**  
**XIII Session (21/07/2003 to 22/08/2003 )**

**LOK SABHA**

Bulletin-Part I

(Brief Record of Proceedings)

Monday, July 21, 2003/Asadha 30, 1925 (Saka)

No. 315

11.00 A.M.

**1. National Anthem**

National Anthem was played.

11.02 A.M.

**2. Affirmation**

Shri Alakesh Das made affirmation in Bengali, signed the Roll of Members and took his seat in the House.

11.03 A.M.

**3. Introduction of Ministers**

The Prime Minister introduced the Cabinet Ministers and Ministers of State in the Union Council of Ministers.

11.05 A.M.

**4. Obituary References**

The Speaker made references to the passing away of Shri B.M. Mensinkai, a member of Twelfth Lok Sabha, Smt. Sheila F. Irani, a member of Tenth Lok Sabha, Shri Faquir Ali Ansari, a member of Sixth Lok Sabha, Shri T. Kiruttinan, a member of Fourth and Fifth Lok Sabha, Shri Bhagatram Rajaram Manhar, a member of Fifth Lok Sabha and Smt. Premalabai Chavan, a member of Fifth, Sixth, Eighth and Ninth Lok Sabha.

He also made reference to the devastating earthquake which struck Algeria on 21 May, 2003 and claimed more than 2000 lives.

He also made reference to the three major train accidents which took place at Ludhiana, Punjab on 15 May, in Sindhudurg District, Maharashtra on 22<sup>nd</sup> June and at Warangal, Andhra Pradesh on 2<sup>nd</sup> July, 2003 where in more than hundred people were killed.

He further made reference to the loss of lives in flash floods caused due to cloudburst in Kullu District of Himachal Pradesh on 16<sup>th</sup> July, 2003.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

**5 Suspension of Question Hour**

The Speaker, while informing the House that he had received notices for suspension of Question Hour to discuss reported misuse of CBI in dropping the charges against three Union Ministers in the Babri Masjid demolition case, observed that before taking any decision in the matter he would like to hear the members. The following members made submissions:-

1. Shri Priya Ranjan Dasmunsi
2. Shri Ramji Lal Suman
3. Dr. Raghuvansh Prasad Singh
4. Shri G.M. Banatwalla

After hearing the members, the Speaker observed that he had referred the notices of Adjournment Motion, to the Government for their comments and that in response thereto the Minister of Law had forwarded a letter wherein he had stated as under:-

“The Government has received notice of an Adjournment Motion filed by several Members of this House on the alleged abuse of power by the CBI and the Government in relation to the charge-sheet in the Ayodhya case.

Besides dealing with a subject matter which is sub judice, the CBI has not diluted any case, dropped any charge against any accused person. Section 120 B was never a charge in the Raebareli chargesheet, and question of dropping it does not arise.”

In view of the above, the Speaker further observed that as the information with the members was not correct, he did not agree to suspend the Question Hour.

**6. Questions**

\* Starred Question No. 2 was orally answered. Due to submissions made by members regarding reported misuse of CBI in dropping the charges against three Union Ministers in the Babri Masjid demolition case and interruptions in the House, the Starred Question Nos. 1 and 3-20 put down in the order paper for the day, could not be called for oral answer. Therefore, these were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1 – 227 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.52 A.M. and reassembled at 2.00 P.M.)*

#### 7. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Mecon Limited, Ranchi, for the year 2001-2002

(ii) Annual Report of the Mecon Limited, Ranchi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mecon Limited and the Ministry of Steel for the year 2003-2004.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2000-2001

(ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2003-2004.

#### 8. Resignation from Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received a letter dated the 30<sup>th</sup> May, 2003 from Shri Sushil Kumar Shinde, an elected member from Solapur Constituency of Maharashtra, resigning from the membership of Lok Sabha and his resignation had been accepted by the Speaker with effect from 30 May, 2003 (Forenoon).

**(Due to continued interruptions in the House Lok Sabha adjourned for the day)**

2.06 P.M.

**(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22<sup>nd</sup> July, 2003)**

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G.C. MALHOTRA,

Secretary-General.

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\* At 11.50 A.M.

**LOK SABHA**

**Bulletin-Part I**

**Brief Record of Proceedings)**

**Tuesday, July 22, 2003/Asadha 31, 1925 (Saka)**

**No. 316**

**11.00 A.M.**

**1. Questions**

Due to submissions made by members during the Question Hour regarding terrorist attack on pilgrims at Ban Ganga near Katra in Jammu on 21 July, 2003, the Starred Questions could not be called for oral answer. Starred Question Nos. 21 – 40 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 228 – 329 would be printed in official report for the day.

**2. Submissions by Members regarding terrorist attack on pilgrims at Ban Ganga near Katra in Jammu on 21 July, 2003.**

The following members made submissions regarding terrorist attack on pilgrims at Ban Ganga near Katra in Jammu on 21 July, 2003 :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Vijay Kumar Malhotra
- (3) Shri Mulayam Singh Yadav
- (4) Shri Somnath Chatterjee
- (5) Shri K. Yerranaidu
- (6) Shri Prakash Mani Tripathi
- (7) Shri Chandrakant Khaire
- (8) Shri Raashid Alvi
- (9) Shri Pawan Kumar Bansal
- (10) Shri Omar Abdullah
- (11) Shri Prabhunath Singh
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri G.M. Banatwalla

The Deputy Prime Minister responded.

Thereafter, the Speaker placed the following Resolution before the House :-

“That this House condemns the killing of innocent pilgrims in the two powerful grenade explosions set off by militants at Ban Ganga near Katra in Jammu on 21 July, 2003 and killing of security personnel in the Army Camp at Akhnoor.

This House strongly deplores the barbaric and inhuman acts of militants which are indicative of their desperation at the ongoing process to restore peace in the State.

The House deeply mourns the loss of lives of these innocent people. The House places on record its profound sense of grief on these tragedies.

I hope the House agrees”.

The Resolution was adopted.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased

**3. Papers Laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Central Industrial Security Force (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 462 (E) in Gazette of India dated the 9<sup>th</sup> June, 2003 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (2) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre, (Group ‘B’ and ‘C’ posts) Recruitment (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 447 (E) in Gazette of India dated the 30<sup>th</sup> May, 2003 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

- (3) A copy of the Central Reserve Police Force Group 'A' (General Duty) Officers Recruitment (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 456 (E) in Gazette of India dated the 5<sup>th</sup> June, 2003 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (4) A copy of the Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 373 (E) in Gazette of India dated the 1<sup>st</sup> May, 2003 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

#### **4. Assent to Bills**

(i) Secretary-General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Twelfth Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on 9 May, 2003:-

- (1) The Finance Bill, 2003
- (2) The Appropriation (No.3) Bill, 2003
- (3) The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Bill, 2003
- (4) The Essential Commodities (Amendment) Bill, 2003

(ii) The Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 7 Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The Special Protection Group (Amendment) Bill, 2003
- (2) The Election Laws (Amendment) Bill, 2003
- (3) The Prevention of Insults to National Honour (Amendment) Bill, 2003
- (4) The Delhi High Court (Amendment) Bill, 2003
- (5) The Electricity Bill, 2003
- (6) The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2003
- (7) The Constitution (Eighty-seventh Amendment) Bill, 2003

#### **5. Departmentally related Standing Committees — A Review**

Secretary-General laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (2001) — A Review'.

#### **6. Study Tour Reports of Committee on Public Undertakings**

Prof. Vijay Kumar Malhotra laid on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings on :-

- (1) Bharat Heavy Plate & Vessels Limited; and
- (2) Shipping Corporation of India Limited.

#### **7. Reports of Committee on Petition**

Shri Basudeb Acharia presented the Twenty-seventh, Twenty-eighth, Twenty-ninth and Thirtieth Reports (Hindi and English versions) of the Committee on Petitions.

#### **8. Reports of Standing Committee on Information Technology**

Shri Somnath Chatterjee presented the following Reports \* (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Fiftieth Report on 'The Indian Post Office (Amendment) Bill, 2002' relating to the Department of Posts.
- (2) Fifty-first Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Twenty-Seventh Report (Thirteenth Lok Sabha) on "Implementation of New Telecom Policy '1999" relating to the Department of Telecommunications (DoT).
- (3) Fifty-second Report on 'Conditional Access System (CAS)' relating to Ministry of Information & Broadcasting.
- (4) Fifty-third Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Thirteenth Report (Thirteenth Lok Sabha) on "Functioning of Telecom Regulatory Authority of India (TRAI)" relating to the Department of Telecommunications (DoT).

#### **9. Report of Standing Committee on Home Affairs**

Shri Prakash Mani Tripathi laid on the Table a copy each (Hindi and English versions) of the One Hundred-second Report of the Committee on Home Affairs on the Sixth Schedule to the Constitution (Amendment) Bill, 2003 and the Constitution (Ninety-ninth Amendment) Bill, 2003.

12.28 P.M.

#### **10. Statement by Minister**



The Minister of Railways made a statement regarding 'major accidents occurred recently on Northern, South Central, East Central Railways and Konkan Railways (KRCL)'.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.35 P.M. and re-assembled at 2 P.M.)*

**11. Matters Under Rule 377**

- (1) Shri Rattan Lal Kataria raised a matter regarding need to ensure that sugarcane growers in Haryana get uniform remunerative price of their produce.
- (2) Shrimati Jayaben B. Thakkar raised a matter regarding need to set up defence production units in Gujarat.
- (3) Shri Salkhan Murmu raised a matter regarding need to settle the domicile and reservation issue in favour of Adivasis and Moolvasis in Jharkhand.

As directed by the Chair, the following members were permitted to lay on the Table, statements on various matters sought to be raised by them under rule 377 as indicated against each :-

- (4) Shri Ram Tahal Chaudhary regarding need for construction of a by-pass in Ranchi, Jharkhand.
- (5) Shri Vinay Kumar Sorak regarding need to provide financial assistance to the State Government of Karnataka for checking coastal shore-line erosion in Dakshina Kannada region.
- (6) Iqbal Ahmed Saradgi regarding need to release adequate quantity of foodgrains for implementation of food for work programme in drought affected districts of Karnataka.
- (7) Shri S.D.N.R. Wadiyar regarding need to upgrade Mysore Airport near Mandakalli on Mysore-Ooty highway for promoting tourism and trade
- (8) Shri T Govindan regarding need to take corrective measures for preventing Trains accidents and ensuring safety of passengers particularly on Konkan railways
- (9) Shri K.E. Krishnamurthy regarding need to provide a computerised reservation counter at Adoni railway station in Kurnool district of Andhra Pradesh.
- (10) Shri Ravi Prakash Verma regarding need to take necessary steps to protect railway line and bridge at Gheera-Palia in Khiri Parliamentary Constituency from erosion caused by Sharda river.
- (11) Shri Chandrakant Khaire regarding need to ensure availability of NCERT books in the country.
- (12) Shri Brahma Nand Mandal regarding need for early electrification of Keul-Sahabganj rail section in Bihar.
- (13) Shri A. Krishnaswamy regarding need to provide rail link to Pulicot village in Thiruvellur district, Tamilnadu.
- (14) Shri Bhan Singh Bhaura regarding need to include Mansa district in Punjab under Rajiv Gandhi Drinking Water Mission Programme.

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day)*

2.07 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23<sup>rd</sup> July, 2003)*

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**G.C. MALHOTRA,**  
Secretary-General.

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\* Shri Somnath Chatterjee, Chairman of the Committee, presented these Reports to the Hon'ble Speaker when the House was not in session under Direction 71A of the Directions by the Speaker and orders for printing, publications and circulation of the

above Reports were also obtained from the Hon'ble Speaker under Rule-280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

## LOK SABHA

### Bulletin-Part I

#### (Brief Record of Proceedings)

Wednesday, July 23, 2003/Sravana 1, 1925 (Saka)

No. 317

11.00 A.M.

#### 1. Submissions by Members

To the submission made by Shri K. Yerrannaidu regarding alleged illegal construction by the Karnataka Government of certain projects which are creating problems for the State of Andhra Pradesh, the Minister of Parliamentary Affairs responded.

11.23 A.M.

#### 2. Starred Questions

Starred Question Nos. 41 and 42 were orally answered. Replies to Starred Question Nos. 43 – 60 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 330 – 538 were laid on the Table.

#### 4. Papers Laid on the Table

- (1)(i) A copy of the Annual Accounts (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on Audited Accounts of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2001-2002
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2001-2002.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Indoor use of Wireless LAN (W-LAN) Equipment using Bluetooth and IEEE 802.11b Standard in 2.4 GHz band (Exemption from Licensing Requirement) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 170 in Gazette of India dated the 19<sup>th</sup> April, 2003 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (6) A copy of the Wireless LAN (W-LAN) and Bluetooth and IEEE 802.11b Technology Equipment in 2.4 GHz band Exemption Rules, 2002 (Hindi and English versions) published in Notification No. 453 in Gazette of India dated the 2<sup>nd</sup> November, 2002 under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.
- (7) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Eleventh, Twelfth, and Thirteenth Lok Sabha:-

#### ELEVENTH LOK SABHA

1. Statement No. XXX Fourth Session, 1997
2. Statement No. XXV Fifth Session, 1997

#### TWELFTH LOK SABHA

3. Statement No. XXIV Third Session, 1998
4. Statement No. XXIV Fourth Session, 1999

#### THIRTEENTH LOK SABHA

5. Statement No. XXIII Second Session, 1999

6.	Statement No. XXIII	Third Session, 2000
7.	Statement No. XVIII	Fourth Session, 2000
8.	Statement No. XVII	Fifth Session, 2000
9.	Statement No. XVI	Sixth Session, 2001
10.	Statement No. XIV	Seventh Session, 2001
11.	Statement No. XI	Eighth Session, 2001
12.	Statement No. IX	Ninth Session, 2002
13.	Statement No. VI	Tenth Session, 2002
14.	Statement No. IV	Eleventh Session, 2002
15. 2003	Statement No. II	Twelfth Session,

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 2001-2002.
- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- 9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

#### 5. Report of Committee on Private Members' Bills and Resolutions

Shri M.O.H. Farook presented the Thirty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 6. Motion of Election to Committee

Dr. Vallabhkhair Kathiria on behalf of Dr. Murli Manohar Joshi moved the following motion:-

"That in pursuance of clauses 1(xxiv) and 2 of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University".

The motion was adopted.

#### 7. Adjournment Motion- Ruling by the Speaker

The Speaker allowed the members to make submissions on the admissibility of notices of adjournment motion regarding reported dropping of charges against Union Ministers by CBI in Babri Masjid demolition case. After hearing Sarvashri Priya Ranjan Dasmuni, Vijay Kumar Malhotra, Somnath Chatterjee, Ramji Lal Suman, Ram Vilas Paswan, Ajoy Chakraborty, Dr. Raghuvansh Prasad Singh, Sarvashri Sudip Bandyopadhyay, G.M. Banatwalla, Anil Basu, Arun Jaitley, Minister of Law & Justice and Smt. Sushma Swaraj, Minister of Parliamentary Affairs. The Speaker gave the following ruling:-

"Hon'ble Members, Rule 58 of the Rules of Procedure and Conduct of Business in Lok Sabha provides that the motion for Adjournment of the House shall be "restricted to a specific matter of recent occurrence involving responsibility of the Government of India." The rule also provides that "the motion shall not deal with any matter which is under adjudication by a court of law having jurisdiction in any part of India."

As the Hon'ble Members are aware, the matter sought to be raised by a motion of Adjournment should *inter alia*, be definite, it should be of urgent public importance, it should relate to a specific matter of recent development and it should have factual basis.

Kaul and Shakhder have further stated that, "There is no objection per se to the notice of an adjournment motion being given simply because it happens to be based on a newspaper report, but the Speaker before accepting the motion must be in possession of further facts. Press reports unless admitted by Government cannot be accepted as authoritative for the purpose of an adjournment motion ..... An adjournment motion does not lie when facts are in dispute, or before they are available. When Government dispute the facts stated in the notice of the adjournment motion, the Speaker accepts the Government version of the facts."

The notices given by the Hon'ble Members today, of course, relate to a specific matter of recent occurrence involving the responsibility of the Government of India. The notices are based on press reports. The notices of adjournment motion received on 21 July, 2003 on the same subject were referred by me to the Government for facts and since the Government had disputed the factual basis of the notices, I had disallowed them. The notices of adjournment motion received today have also been referred to the Government for facts. The comments of the Government are awaited.

I have also now heard the members from opposition and the Government side.

The contention of the opposition side, stated very briefly, is that the charge of conspiracy has been dropped from the charge sheet filed by the CBI in Raibareilly Court against some Union Ministers and others. The Government have disputed this contention.

It is a fact that the matter is presently pending before a court in Raebareilly and arguments on framing of charges are being heard. The issue of framing charges under specific offences ought to be decided by the court and not by this House. If a discussion takes place in the House on this matter by way of an adjournment motion culminating in a decision by the House, the possibility of the court being influenced thereby cannot be ruled out.

As I said, the Government have disputed the facts on which the notices are based. There are numerous rulings of my worthy predecessors where the notices of adjournment motion were disallowed since the Government had disputed the facts given in the adjournment motion.

I am, therefore, inclined to disallow the notices of adjournment motion.

I am, however, prepared, if the House agrees, if the Business Advisory Committee agrees, to allow a Short Duration Discussion on the matter as it would not culminate in a decision from the House.

During the discussion, whenever it takes place, the members would, however, not say anything which would influence the court in its consideration of the matter.”.

*(Lok Sabha adjourned at 2.17 P.M. and re-assembled at 3. 02 P.M.)*

#### **8. Matters Under Rule 377**

- (1) Shri Laxman Giluwa raised a matter regarding need for rural electrification in Singhbhum Parliamentary Constituency, Jharkhand.
- (2) Shri Maheshwar Singh raised a matter regarding need to inter-link Kullu, Shimla and Kangra in Himachal Pradesh by air.
- (3) Shri Anandi Charan Sahu raised a matter regarding need to extend rail line from Gunupur to Bissamcuttack in Orissa.
- (4) Dr. Ashok Patel raised a matter regarding need to ensure early shifting of the office of Power Grid Corporation from Faridabad to Lucknow.
- (5) Shri Naresh Puglia raised a matter regarding need to take adequate steps to check spread of encephalitis in the country.
- (6) Shri K.A. Sangtam raised a matter regarding need to provide rail link between Dimapur and Naginimora via Chumukedima and Tuli in Nagaland.
- (7) Shri Priya Ranjan Dasmunsi raised a matter regarding need to draw a comprehensive plan for around development of North Bengal.
- (8) Shri Sunil Khan raised a matter regarding need to ensure immediate payment of outstanding dues to the workers of P.S.U.s.
- (9) Shri Kalava Srinivasulu raised a matter regarding need for central intervention to stop the construction of Paragodu project being implemented by Karnataka causing threat to supply of drinking water to the villages of Anantapur district in Andhra Pradesh.
- (10) Dr. K. Malaisamy raised a matter regarding need to provide rail link to Dhanushkodi in Tamil Nadu.
- (11) Shri Bhartruhari Mahtab raised a matter regarding need to upgrade the Naraj-Marthapur railway station in Orissa with a view to provide stoppage of Express trains there.
- (12) Dr. Nitish Sengupta raised a matter regarding need to take up with the Chinese authorities for an alternative route to Mt. Kailash and Mansarovar from Ladakh.
- (13) Shri Bir Singh Mahto raised a matter regarding need to extend Mobile telephone facility to the people in the township of Purulia Pump storage project and in other parts of Purulia district, West Bengal.

3.26 P.M.

#### **9. Discussion under Rule 193**

Time Taken : 2 Hrs. 49 Mts.

Shri Ramji Lal Suman raised a discussion regarding construction of Taj Heritage Corridor.

The following members took part in the debate:-

- (1) Shri Shriprakash Jaiswal
- (2) Shri Hannan Mollah
- (3) Shri Raashid Alvi
- (4) Shri Raj Babbar



- (5) Dr. M.V.V.S. Murthi
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Kharabela Swain
- (8) Shri Mulayam Singh Yadav
- (9) Shri T.R. Baalu
- (10) Adv. Suresh Ramrao Jadhav (Patil)
- (11) Shri Ashok Kumar Chandel
- (12) Shri Ram Vilas Paswan
- (13) Shri Shivraj V. Patil
- (14) Sardar Simranjit Singh Mann

Shri Jagmohan replied to the debate.

5.00 P.M.

**\* 10. Report of the Business Advisory Committee**

Smt. Sushma Swaraj presented the Fifty-second Report of the Business Advisory Committee.

**11. Statement by the Prime Minister**

The Prime Minister made a statement regarding his 'recent visits to Germany, St. Petersburg, Evian and China'.

He also laid a copy each of (Hindi and English versions) the following documents:-

- (i) List of Agreements signed during the Prime Minister's visit to the People's Republic of China, and
- (ii) Declaration on Principles for Relations and Comprehensive Cooperative between the Republic of India and the People's Republic of China.

6.30 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 24<sup>th</sup> July, 2003)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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\* At 5.00 P.M.

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Thursday, July 24, 2003/Sravana 2, 1925 (Saka)**

**No. 318**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 61-66 were orally answered. Replies to Starred Question Nos. 67 – 80 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 539-730 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Social Justice and Empowerment for the year 2003-2004.

(2) A copy of the Cable Television Networks (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R.459 (E) in Gazette of India dated the 6<sup>th</sup> June, 2003 under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(1) G.S.R. No. 843 (E) published in Gazette of India dated the 27<sup>th</sup> December, 2002 regarding coverage of all parts of nine States and four Union Territories as mentioned in the notification allowing sale of only 5 per cent ethanol-blended petrol by 30<sup>th</sup> June 2003.

(2) G.S.R. No. 519 (E) published in Gazette of India dated the 27<sup>th</sup> June 2003 extending the validity of Notification No. G.S.R. 843 (E) upto 30<sup>th</sup> September, 2003.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:-

(1) Annual Report of the Chief Commissioner for Persons with Disabilities for the year 2000-2001.

(2) Action Taken Report on the recommendations of the Chief Commissioner for Persons with Disabilities for the year 2000-2001.

**4. REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES**

Dr. S. Venugopal presented the Thirteenth Report (Hindi and English versions) of the Committee on Government Assurances.

**5. @ REPORTS OF STANDING COMMITTEE ON FINANCE**

Shri N. Janardhana Reddy laid a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

(1) Forty-fifth Report on the Financial Companies Regulation Bill, 2000; and

(2) Forty-sixth Report on the Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2002.

**6. REPORTS OF RAILWAY CONVENTION COMMITTEE**

Dr. (Smt.) C. Suguna Kumari presented the following Reports (Hindi and English versions) of Railway Convention Committee (1999) :-

- (i) Seventh Report on Action Taken by the Government on the recommendations/observations contained in their Third Report on 'Construction of new BG line between Kolayat and Phalodi on Strategic Consideration'.
- (ii) Eighth Report on 'Rate of Dividend for 2003-04 and Other Ancillary Matters'.

## 7. MOTIONS FOR ELECTIONS TO COMMITTEES

### (i) Sardar Buta Singh moved the following motion:-

"That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Shri Haribhai Chaudhary resigned from the Committee and Shri Chinmayanand Swami ceased to be a member of the Committee on his appointment as Minister."

The motion was adopted.

### (ii) Shri Ratilal Kalidas Varma moved the following motion:-

"That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri Kailash Meghwal ceased to be a member of the Committee on his appointment as Minister."

The motion was adopted.

### (iii) Shri Ratilal Kalidas Varma moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of the Scheduled Castes and Scheduled Tribes of the House for the unexpired portion of the term of the Committee vice Shri Nana Deshmukh resigned from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

## **\*\*8. Motion regarding the Fifty-second Report of the Business Advisory Committee.**

Shrimati Sushma Swaraj moved the following motion:-

"That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 23<sup>rd</sup> July, 2003."

The motion was adopted.

12.11 P.M.

## **9. Submissions by Members regarding need to organise special programmes on the occasion of birth-centenary of Shri Jai Prakash Narayan**

The following members made submissions regarding need to organise special programmes on the occasion of birth-centenary of Shri Jai Prakash

Narayan :-

- (1) Shri Ramji Lal Suman
- (2) Shri Devendra Prasad Yadav
- (3) Shri Chandrashekhar
- (4) Shri Mulayam Singh Yadav
- (5) Dr. Raghuvansh Prasad Singh

The Speaker while associating himself with the sentiments expressed in the House observed that the Minister of Parliamentary Affairs might convey the feelings of the House to the Hon'ble Prime Minister.

Shrimati Bhavnaben Devrajibhai Chikhaliya assured that she would convey the feelings of the House to the Hon'ble Prime Minister.

*(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.03 P.M.)*

## **10. Government Bill - Introduced**

The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2003

## **11. Matters Under Rule 377**

1. Shri Girdhari Lal Bhargava raised a matter regarding need to name Jaipur airport in Rajasthan after the name of Maharaja Sawai Man Singh Ji.
2. Prof. Rasa Singh Rawat raised a matter regarding need to provide better telephone facilities in Ajmer, Rajasthan particularly in rural areas.

3. Dr. Laxminarayan Pandeya raised a matter regarding need for proper maintenance of National Highway between Nasirabad and Mahu in Madhya Pradesh.
4. Shri Ananta Nayak raised a matter regarding need to revive tea plantation industry in the Banspal block in Keonjhar district, Orissa.
5. Shri Manibhai Ramjibhai Chaudhri raised a matter regarding need to accord sanction to the proposal of the Government of Gujarat for construction of a wall at sea-shore between Umargaon and Amalsad.
6. Rajkumari Ratna Singh raised a matter regarding need to take necessary steps to check pollution in Sai river at Pratapgarh, U.P.
7. Col. (Retd.) Sona Ram Choudhary raised a matter regarding need to constitute an Inter-State Tribunal to settle outstanding Hydro-electric Power Project disputes amongst the State of Punjab, Haryana, Himachal Pradesh, Delhi and Rajasthan.
8. Prof. (Smt.) A.K. Premajam raised a matter regarding need to provide sanction by amending rules and also to provide funds for construction of an underbridge at Mukkali and a Foot over-bridge at the railway level crossing to the South of Tellicherry railway station in Kerala.
9. Shri Ramji Lal Suman raised a matter regarding need for effective implementation of Right to Information Act.
10. Shri Dinesh Chandra Yadav raised a matter regarding need to set up Office of D.G.M. of East-West Corridor at Birpur or Supaul for construction of proposed bridge on river Kosi in Bihar.
11. Shri Haribhau Shankar Mahale raised a matter regarding need to provide adequate security and medical facilities to the people at Kumbh Melaat Nasik, Maharashtra.
12. Shri Ramshakal raised a matter regarding need to provide financial assistance to the Government of U.P. to combat increasing naxalite activities in certain eastern districts of the State.
13. Shri Madhusudan D. Mistry raised a matter regarding need to extend Gujarat Queen Express running between Ahmedabad and Valsad upto Palanpur in Banaskantha district, Gujarat.
14. Dr. (Col) Dhani Ram Shandil raised a matter regarding need to take necessary steps to solve drinking water problem in Himachal Pradesh particularly in Shimlaparliamentary constituency.

2.22 P.M.

12. Motion - Under Consideration

Time taken : 7 hrs. 43 mts.

Shri Kashiram Rana moved the following motion: -

“That this House do consider the progress of implementation of Part IX and Part IX-A of the Constitution (dealing with Panchayats and Municipalities as institutions of self-government) during the last ten years.”

The following members took part in the debate :-

- (1) Shri Mani Shankar Aiyar
- (2) Shri Pradip Yadav
- (3) Shri Mahboob Zahedi
- (4) Dr. Jagannath Manda
- (5) Shri Ramji Lal Suman
- (6) Adv. Suresh Ramrao Jadhav (Patil)
- (7) Shri Bal Krishna Chauhan

- (8) Smt. Margaret Alva
- (9) Shri Maheshwar Singh
- (10) Shri Mulayam Singh Yadav
- (11) Shri A. Krishnaswamy
- (12) Shri Ramdas Athawale
- (13) Dr. V. Saroja
- (14) Shri Varkala Radhakrishnan
- (15) Shri Madhusudan Mistry
- (16) Shri Bikram Keshari Deo
- (17) Smt. Kanti Singh
- (18) Shri Arun Kumar
- (19) Shri N. Janardhana Reddy
- (20) Shri Rattan Lal Kataria
- (21) Shri K. Yerrannaidu
- (22) Shri Prabodh Panda
- (23) Dr. Nitish Sengupta
- (24) Shri Lakshman Singh
- (25) Smt. Abha Mahto
- (26) Shri Khagan Das
- (27) Shri Bhartruhari Mahtab
- (28) Shri K.P. Singh Deo
- \*(29) Shri Sudarsana E.M. Natchiappan
- (30) Prof. Rasa Singh Rawat

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@ Shri N. Janardhana Reddy, Chairman, Standing Committee on Finance presented these reports to Hon'ble Speaker on 30<sup>th</sup> June, 2003 when the House was not in Session under Direction 71(A) of the Directions by the Speaker and Orders for printing, publication and circulation of the above reports were also obtained from the Hon'ble Speaker under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

\*\* At 12.03 p.m.

\* Written speeches were laid on the Table



**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Friday, July 25, 2003/Sravana 3, 1925 (Saka)**

**No. 319**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 81-86 and 89 were orally answered. Replies to Starred Question Nos. 87, 88 and 90-100 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 731-932 were laid on the Table.

**3. Papers Laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Chartered Accountants (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. 1-CA(7)/64/2002 in Gazette of India dated the 31<sup>st</sup> March, 2003 under section 30-B of the Chartered Accountants Act, 1949.
- (2) A copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 12<sup>th</sup> June, 2003 under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (1) Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2003-2004.
  - (2) Memorandum of Understanding between the Handicrafts and Handlooms Exports Corporation of India Limited the Ministry of Textiles for the year 2003-2004
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 1999-2000.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. S.O. 649 (E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> June, 2003 seeking to amend notification No. S.O. 477 (E) dated the 25<sup>th</sup> July, 1991 issued under sub-section (2B) of section 29B of the Industries (Development and Regulation) Act, 1951 together with a corrigendum thereto published in Notification No. S.O. 680 (E) dated the 12<sup>th</sup> June, 2003.
- (7) A copy of the Sugarcane (Control) Amendment Order, 2003 (Hindi and English versions) published in Notification No. G.S.R. 113 (E)/Ess. Com./Sugarcane in Gazette of India dated the 20<sup>th</sup> February 2003 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of the Notification No. S.O. 749 (E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> July, 2003 containing Presidential Order regarding appointment of Shri G.C. Srivastava, Secretary in the Finance Commission as Member Secretary of the Finance Commission on 1<sup>st</sup> July, 2003 upto 31<sup>st</sup> July, 2004 under the proviso of article 280 of the Constitution.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R. 371 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to rescind two notifications mentioned therein.
  - (ii) G.S.R. 374 (E) published in Gazette of India dated 1<sup>st</sup> May, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on D (-) Para Hydroxy Phenyl Glycine Base, originating in, or exported from, the European Union, at the rates recommended by the designated authority.

- (iii) G.S.R. 375 (E) published in Gazette of India dated 1<sup>st</sup> May, 2003 together with an explanatory memorandum seeking to rescind notification No. 79/98-Cus., dated the 22<sup>nd</sup> October, 1998.
  - (iv) G.S.R. 376 (E) published in Gazette of India dated 1<sup>st</sup> May, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on vitrified and porcelain tiles, originating in, or exported from, China and UAE, at the rates recommended by the designated authority.
  - (v) G.S.R. 377 (E) published in Gazette of India dated 1<sup>st</sup> May, 2003 together with an explanatory memorandum seeking to rescind notification No. 50/2002-Cus., dated the 2<sup>nd</sup> May, 2002.
  - (vi) G.S.R. 380 (E) published in Gazette of India dated 2<sup>nd</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 69/2000-Cus., dated the 19<sup>th</sup> May, 2000
  - (vii) G.S.R. 418 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 7/2003-Cus., dated the 7<sup>th</sup> January, 2003.
  - (viii) G.S.R. 435 (E) published in Gazette of India dated 27<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 88/98-Cus., dated the 17<sup>th</sup> November, 1998.
  - (ix) G.S.R. 436 (E) published in Gazette of India dated 27<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to supersede notification No. 113/2001-Cus., dated the 1<sup>st</sup> November, 2001.
  - (x) G.S.R. 440 (E) published in Gazette of India dated 28<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 23/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (xi) G.S.R. 469 (E) published in Gazette of India dated 10<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Borax decahydrate, originating in, or exported from, Turkey and the People's Republic of China, at the rates recommended by the designated authority.
  - (xii) G.S.R. 470 (E) published in Gazette of India dated 10<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Potassium carbonate, originating in, or exported from the People's Republic of China, Republic of Korea and Taiwan, at the rates recommended by the designated authority.
  - (xiii) G.S.R. 478 (E) published in Gazette of India dated 11<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on import of ferro silicon, originating in, or exported from South Africa and Macedonia, at the rates recommended by the designated authority.
  - (xiv) G.S.R. 492 (E) published in Gazette of India dated 17<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to rescind notification No. 78/2002-Cus., dated the 13<sup>th</sup> August, 2002.
  - (xv) G.S.R. 512 (E) published in Gazette of India dated 24<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification No. 23/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (xvi) G.S.R. 454 (E) published in Gazette of India dated 4<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on ball bearing and parts and components thereof, originating in, or exported from, the People's Republic of China, Poland, Russia and Romania, at the rates recommended by the designated authority.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R. 363 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to give turnover based Central Excise duty exemption to Ready made Garments upto Rs.25 lakhs in a financial year.
  - (ii) G.S.R. 364 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to give turnover based Central Excise duty based exemption to unprocessed fabric woven on powerlooms upto Rs.20 lakhs in a financial year.
  - (iii) G.S.R. 365 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to give turnover based Central Excise duty exemption to specified textile articles upto Rs.25 lakhs in a financial year.
  - (iv) G.S.R. 366 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.
  - (v) G.S.R. 367 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend notification No. 7/2003-CE dated the 1<sup>st</sup> March, 2003
  - (vi) G.S.R. 389 (E) published in Gazette of India dated 8<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 115/75-CE dated the 30<sup>th</sup> April, 1975.
  - (vii) G.S.R. 396 (E) published in Gazette of India dated 13<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 56/2002-CE dated the 14<sup>th</sup> November, 2002.
  - (viii) G.S.R. 409 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated 1<sup>st</sup> March, 2002.

- (ix) G.S.R. 410 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to prescribe effective rates of duty on specified tobacco products.
- (x) G.S.R. 411 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to rescind Notification Nos. 12/2003-CE and 13/2003-CE dated the 1<sup>st</sup> March, 2003.
- (xi) G.S.R. 412 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to exempt green tea and tea manufactured by bought leaf factory belonging to co-operative society from additional duty of excise leviable thereon.
- (xii) G.S.R. 413 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to exempt crude oil from National Calamity Contingent Duty leviable thereon.
- (xiii) G.S.R. 419 (E) published in Gazette of India dated 17<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to exempt National Calamity Contingent Duty on specified goods as mentioned therein.
- (xiv) G.S.R. 420 (E) published in Gazette of India dated 17<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend three notifications mentioned therein.
- (xv) G.S.R. 443 (E) published in Gazette of India dated 29<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No.6/2002-CE dated the 1<sup>st</sup> March, 2002.
- (xvi) G.S.R. 471 (E) published in Gazette of India dated 10th June, 2003 together with an explanatory memorandum seeking to exempt excisable goods of specified industries when manufactured in the units located in the State of Uttranchal or Himachal Pradesh from the whole of the basic and additional duties of excise leviable thereon.
- (xvii) G.S.R. 472 (E) published in Gazette of India dated 10th June, 2003 together with an explanatory memorandum seeking to exempt excisable goods manufactured in certain units in Industrial Growth Centre, Industrial Infrastructure Development Centre or Export Promotion Industrial Park or Industrial Estate or Industrial Area or Commercial Estate, or Scheme Area in the State of Uttranchal or Himachal Pradesh from the whole of the basic and additional duties of excise leviable thereon.
- (xviii) G.S.R. 482 (E) published in Gazette of India dated 12th June, 2003 together with an explanatory memorandum seeking to amend notification No. 64/95-CE dated the 16<sup>th</sup> March, 1995.
- (xix) G.S.R. 493 (E) published in Gazette of India dated 17th June, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002.
- (xx) G.S.R. 494 (E) published in Gazette of India dated 17th June, 2003 together with an explanatory memorandum seeking to exempt cars for the physically disabled person from the whole of the National Calamity Contingent duty leviable thereon, subject to certain conditions.
- (xxi) The CENVAT Credit (Ninth Amendment) Rules, 2003 published in Notification No. G.S.R. 355 (E) in Gazette of India dated the 25<sup>th</sup> April, 2003 together with an explanatory memorandum.
- (xxii) The CENVAT Credit (Tenth Amendment) Rules, 2003 published in Notification No. G.S.R. 361 (E) in Gazette of India dated the 30th April, 2003 together with an explanatory memorandum.
- (xxiii) G.S.R. 362 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend notification No. 13/2002-CE dated the 1<sup>st</sup> March, 2002.
- (xxiv) The CENVAT Credit (Eleventh Amendment) Rules, 2003 published in Notification No. G.S.R. 378(E) in Gazette of India dated the 1<sup>st</sup> May, 2003 together with an explanatory memorandum.
- (xxv) The CENVAT Credit (Twelfth Amendment) Rules, 2003 published in Notification No. G.S.R. 392(E) in Gazette of India dated the 12<sup>th</sup> May, 2003 together with an explanatory memorandum.
- (xxvi) The CENVAT Credit (Thirteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 406 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003 together with an explanatory memorandum.
- (xxvii) G.S.R. 407 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification Nos. 42/2001-CE and 43/2001-CE dated the 26<sup>th</sup> June, 2001.
- (xxviii) G.S.R. 408 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification Nos. 40/2001-CE and 41/2001-CE dated the 26<sup>th</sup> June, 2001.
- (xxix) G.S.R. 421 (E) published in Gazette of India dated 17<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 35/2003-CE dated the 10<sup>th</sup> April, 2003.
- (xxx) The Central Excise (Sixth Amendment) Rules, 2003 published in Notification No. G.S.R. 422(E) in Gazette of India dated the 17<sup>th</sup> May, 2003 together with an explanatory memorandum.
- (xxxi) G.S.R. 423 (E) published in Gazette of India dated 17<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 11/2002-CE dated the 1<sup>st</sup> March, 2002.
- (xxxii) The CENVAT Credit (Fourteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 460(E) in Gazette of India dated the 6<sup>th</sup> June, 2003 together with an explanatory memorandum.
- (xxxiii) G.S.R. 464 (E) published in Gazette of India dated 9<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification No. 36/2001-CE dated the 26<sup>th</sup> June, 2001.



- (xxxiv) The CENVAT Credit (Fifteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 465(E) in Gazette of India dated the 9<sup>th</sup> June, 2003 together with an explanatory memorandum.
- (xxxv) G.S.R. 506 (E) published in Gazette of India dated 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification Nos. 49/2003-CE and 50/2003-CE dated the 10<sup>th</sup> June, 2003.
- (xxxvi) G.S.R. 510 (E) published in Gazette of India dated 24<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2003.
- (xxxvii) G.S.R. 513 (E) published in Gazette of India dated 25<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt excisable goods of specified industries when manufactured in the units located in the State of Sikkim, subject to certain conditions.
- (xxxviii) The CENVAT Credit (Sixteenth Amendment) Rules, 2003 published in Notification No. G.S.R. 516 (E) in Gazette of India dated 25<sup>th</sup> June, 2003 together with an explanatory memorandum.
- (xxxix) G.S.R. 518 (E) published in Gazette of India dated 27<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2003.
- (xl) G.S.R. 424 (E) published in Gazette of India dated 20<sup>th</sup> May, 2003 together with an explanatory memorandum regarding exemption to Cotton yarn in the forms of cops, cones etc. sent outside the factory for conversion into plain straight reel hanks during the period commencing on 1<sup>st</sup> March, 1986 to 28<sup>th</sup> February, 1992.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 368 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus dated the 1<sup>st</sup> March, 2002
  - (ii) G.S.R. 369 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend notification No. 23/2002-Cus dated the 1<sup>st</sup> March, 2002.
  - (iii) G.S.R. 370 (E) published in Gazette of India dated 30<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend notification No. 25/2002-Cus dated the 1<sup>st</sup> March, 2002.
  - (iv) G.S.R. 394 (E) published in Gazette of India dated 13<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to prescribe concessional rates of basic customs duty on specified goods imported from Transitional Islamic State of Afghanistan in pursuance to the Preferential Trade Agreement entered into, between India and Transitional Islamic State of Afghanistan.
  - (v) G.S.R. 414 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to exempt specified goods from so much of the additional duty of customs as is equivalent to the National Calamity Contingent duty leviable thereon.
  - (vi) G.S.R. 415 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to exempt tea and tea waste from so much of the additional duty of customs as is equivalent to the additional duty of excise leviable thereon.
  - (vii) G.S.R. 416 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to exempt green tea from the additional duty of customs leviable thereon.
  - (viii) G.S.R. 417 (E) published in Gazette of India dated 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to rescind certain notifications mentioned therein.
  - (ix) G.S.R. 428 (E) published in Gazette of India dated 22<sup>nd</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 105/99-Cus., dated the 10<sup>th</sup> August, 1999.
  - (x) G.S.R. 439 (E) published in Gazette of India dated 28<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (xi) G.S.R. 444 (E) published in Gazette of India dated 29<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
  - (xii) G.S.R. 483 (E) published in Gazette of India dated 12<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1996.
  - (xiii) The Courier Imports and Exports (Clearance) Amendment Regulations, 2003 published in Notification No. G.S.R. 457 (E) in Gazette of India dated the 5<sup>th</sup> June, 2003 together with an explanatory memorandum.
  - (xiv) G.S.R. 511 (E) published in Gazette of India dated 24<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
  - (xv) G.S.R. 714 (E) published in Gazette of India dated 19<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend notification No. 208/77-Cus., dated the 1<sup>st</sup> October, 1977.
- (12) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (Fifth Amendment) Rules, 2003 published in Notification No. S.O. 536 (E) in Gazette of India dated the 9<sup>th</sup> May, 2003 together with an explanatory memorandum.
  - (ii) The Income-tax (Sixth Amendment) Rules, 2003 published in Notification No. S.O. 550 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003 together with an explanatory memorandum.
  - (iii) The Income-tax (Seventh Amendment) Rules, 2003 published in Notification No. S.O. 634 (E) in Gazette of India dated the 29<sup>th</sup> May, 2003 together with an explanatory memorandum.
  - (iv) The Income-tax (Eighth Amendment) Rules, 2003 published in Notification No. S.O. 665(E) in Gazette of India dated the 9<sup>th</sup> June, 2003 together with an explanatory memorandum.
  - (v) The Income-tax (Ninth Amendment) Rules, 2003 published in Notification No. S.O. 705 (E) in Gazette of India dated the 18<sup>th</sup> June, 2003 together with an explanatory memorandum.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
- (i) G.S.R. 403 (E) published in Gazette of India dated the 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend notification No.59/98-ST dated the 16<sup>th</sup> October, 1998.
  - (ii) The Service Tax Credit (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 404 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003 together with an explanatory memorandum.
  - (iii) The Service Tax (Amendment) Rules, 2003 published in Notification No. G.S.R. 405 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003 together with an explanatory memorandum.
- (14) A copy of the Notification No. G.S.R. 473 (E) (Hindi and English versions) published in Gazette of India dated the 10<sup>th</sup> June, 2003 seeking to amend Notification No. 2/2003-M&TP dated the 1<sup>st</sup> March, 2003 issued under section 8 of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
- (15) A copy of the Insurance (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 724 (E) in Gazette of India dated the 24<sup>th</sup> June, 2003 under sub-section (3) of section 114 of the Insurance Act, 1938.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Current Account Transaction) (Second Amendment) Rules, 2003 published in Notification No. G.S.R. 397 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003.
  - (ii) The Foreign Exchange Management (Foreign Currency Account by a Person Resident in India) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003.
  - (iii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R. 399 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003.
  - (iv) The Foreign Exchange Management (Foreign Currency Account by a Person Resident in India) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R. 452 (E) in Gazette of India dated the 3<sup>rd</sup> June, 2003.
  - (v) The Foreign Exchange Management (Foreign Currency Account by a Person Resident in India) (Third Amendment) Regulations, 2003 published in Notification No. G.S.R. 453 (E) in Gazette of India dated the 4<sup>th</sup> June, 2003.
  - (vi) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 531 (E) in Gazette of India dated the 9<sup>th</sup> July, 2003.
  - (vii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2003 published in Notification No. G.S.R. 532 (E) in Gazette of India dated the 9<sup>th</sup> July, 2003.
  - (viii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2003 published in Notification No. G.S.R. 533 (E) in Gazette of India dated the 9<sup>th</sup> July, 2003.
- (17) A copy of the statement (Hindi and English versions) indicating the results of Market Borrowings by Central Government during the year 2002-2003.
- (18) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended the 31<sup>st</sup> March, 2003 alongwith Audited Accounts.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India



and Export Inspection Agencies for the year 2001-2002, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India and Export Inspection Agencies for the year 2001-2002.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

- (i) The Export of Live Fish (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2003 published in Notification No. S.O. 490 (E) in Gazette of India dated the 2<sup>nd</sup> May, 2003
- (ii) The Export of Bivalve Molluscs (Quality Control, Inspection and Monitoring) Rules, 2003 published in Notification No. S.O. 668(E) in Gazette of India dated the 10<sup>th</sup> June, 2003 .

(22) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 8 of the Tobacco Board Act, 1975:-

- (i) S.O. 639 (E) published in Gazette of India dated the 30<sup>th</sup> May, 2003 relaxing the operation of provisions of section 10 of the Tobacco Board Act, 1975 in the State of Andhra Pradesh for the period mentioned in the notification and also permit the sale of excess FCV tobacco of the registered growers and unauthorized tobacco crop at the auction platforms authorised by the Tobacco Board.
- (ii) S.O. 640 (E) published in Gazette of India dated the 30<sup>th</sup> May, 2003 authorising the Tobacco Board to admit, from the date mentioned in the notification, the regular and registered traders and dealers of the Tobacco Board to purchase, at its auction platforms in the State of Andhra Pradesh, the excess tobacco produced by the registered growers and the unauthorized FCV tobacco produced by the unregistered growers in the State of Andhra Pradesh subject certain conditions
- (iii) S.O. 644 (E) published in Gazette of India dated the 2<sup>nd</sup> June, 2003 authorising the Tobacco Board to admit, from the date mentioned in the Notification, the regular and registered traders and dealers of the Tobacco Board to purchase, at its auction platforms in Andhra Pradesh, the unauthorized tobacco produced by unregistered farmers in the State of Andhra Pradesh, subject to certain conditions.
- (iv) S.O. 645 (E) published in Gazette of India dated the 2<sup>nd</sup> June, 2003 relaxing the operation of the provisions of section 10 of the Tobacco Board Act, 1975 in the State of Andhra Pradesh, from the date mentioned in the Notification and also to permit the sale of FCV tobacco crop at the auction platforms authorised by the Tobacco Board.

(23) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2003-2004.

#### **4. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 28<sup>th</sup> July, 2003.

#### **5. Adjournment Motion**

The Speaker disallowed the notices of adjournment motion on the reported intrusion of Chinese Army in Arunachal Pradesh, after hearing the Minister of External Affairs and Sarvashri Ramji Lal Suman, Jagmeet Singh Brar and C.N. Singh, M.P.'s on their admissibility.

*(Lok Sabha adjourned at 1.16 P.M. and reassembled at 2.04 P.M.)*

2.05 P.M.

#### **6. Motion**

Time Taken: 9 Hrs. 12 Mts.

Further discussion on the following motion moved by Shri Kashiram Rana on the 24<sup>th</sup> July, 2003 continued:-

“That this House do consider the progress of implementation of Part IX and Part IX-A of the Constitution (dealing with Panchayats and Municipalities

as institutions of self-government) during the last ten years.”

The following members took part in the debate:-

- \*(1) Shri Vinay Kumar Sorake
- (2) Dr. Raghuvansh Prasad Singh

Shri Kashiram Rana replied to the debate.

The discussion was concluded.

**3.34 P.M.**

**7. Motion regarding the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.**

Shri Denzil B. Atkinson moved the following motion:-

“ That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23<sup>rd</sup> July, 2003.”.

The motion was adopted.

**3.37 P.M**

**8. Private Members' Bills- Introduced**

- (1) The Advocates (Amendment) Bill, 2003 (Omission of section 16, etc.) by Shri T.M. Selvaganapathi.
- (2) The Working Journalists' And Other Non-Journalist Media Employees' Welfare Fund Bill, 2003 by Shri G.M. Banatwalla.
- (3) The High Court at Patna (Establishment of a Permanent Bench at Bhagalpur) Bill, 2003 by Shri Subodh Roy.
- (4) The Constitution (Amendment) Bill, 2003 (Amendment of the Eighth Schedule) by Shri Subodh Roy.
- (5) The Protection of Farmers Bill, 2003 by Shri G.M. Banatwalla.
- (6) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2003 (Amendment of the Schedule) by Shri P.R. Khunte.

**3.41 P.M.**

**9. Private Member's Bill – Withdrawn**

**The Constitution (Amendment) Bill, 2000 (Amendment of articles 81 and 170) by Shri G.M. Banatwalla.**

Shri G.M. Banatwalla concluded his speech on the motion for consideration the Bill moved by him on the 2<sup>nd</sup> May, 2003.

The following members took part in the debate:-

- (1) Shri Kharabela Swain
- (2) Shri Varkala Radhakrishnan
- (3) Shri Anadicharan Sahu
- (4) Shri Bhartruhari Mahtab
- (5) Shri Arun Kumar
- (6) Prof. Rasa Singh Rawat
- (7) Shri Ramdas Athawale
- (8) Sardar Simranjit Singh Mann
- (9) Shri Arun Jaitley

Shri G.M. Banatwalla replied to the debate.

The Bill was withdrawn by the leave of the House.

**5.59 P.M.**

**10. Private Member's Bill-Under Consideration**

**The Slums and Jhuggi-Jhopri Areas (Basic Amenities and Clearance) Bill, 2001 by Shri Ramdas Athawale.**

The motion for consideration of the Bill was moved by Shri Ramdas Athawale.

Dr. Raghuvansh Prasad Singh took part in the debate and his speech was not concluded.

The discussion was not concluded.

**6.04 P.M.**

**G.C. MALHOTRA**

**Secretary-General.**

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**\* Written speech was laid on the Table**

**LOK SABHA**

**Bulletin-Part I  
(Brief Record of Proceedings)**

**Monday, July 28, 2003/Sravana 6, 1925 (Saka)**

**No. 320**

**11.00 A.M.**

**1. Obituary Reference**

The Deputy Speaker made reference to the passing away of Shri George Eden who was a sitting member of Lok Sabha.

As mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House of was adjourned for the day.

**2. Questions**

As the House adjourned after obituary reference, Starred Questions could not be called for oral answers. Starred Question Nos. 101-120 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 933-1161 would be printed in the official report for the day.

**11.04 A.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29<sup>th</sup> July, 2003)*

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**G.C. MALHOTRA,  
Secretary-General.**

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Tuesday, July 29, 2003/Sravana 7, 1925 (Saka)**

No. 321

**11.00 A.M.**

**1. Starred Questions**

Starred Question No. 122 was orally answered.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 11.45 A.M.)*

Starred Question Nos. 123-125 were also orally answered. Replies to Starred Question Nos. 121 and 126-140 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1162-1271 and 1273 - 1277 were laid on the Table.

**3. Papers to be laid on the Table**

The following papers were laid on the Table

- (1) A copy of the Employees' State Insurance (General) (Amendments) Regulations, 2003 (Hindi and English versions) published in Notification No. N-12/13/3/2002-P&D: in Gazette of India dated the 19<sup>th</sup> April, 2003 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (2)(i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2001-2002.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Central Apprenticeship Council (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 216 in Gazette of India dated the 24<sup>th</sup> May, 2003 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (5) A copy of the Notification No. G.S.R. 217 (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> May, 2003 directing that the functions of the Standing or Special Committees shall also be exercisable by the Council and composition of the same shall also be exercisable by the Chairman issued under section 34 of the Apprentices Act, 1961.
- (6) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2003-2004.
- (7) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2003-2004.
- (8) A copy of the Guidelines for Master Plan for Delhi-2021 (Hindi and English versions).
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
  - (1) The Indian Administrative Service (Recruitment) Amendment Rules, 2003 published in Notification No. G.S.R. 142 in Gazette of India dated the 5<sup>th</sup> April, 2003.
  - (2) The Indian Police Service (Recruitment) Amendment Rules, 2003 published in Notification No. G.S.R. 143 in Gazette of India dated the 5<sup>th</sup> April, 2003.
  - (3) The Indian Forest Service (Recruitment) Amendment Rules, 2003 published in Notification No. G.S.R. 144 in Gazette of India dated the 5<sup>th</sup> April, 2003.
  - (4) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 2003 published in Notification No. G.S.R. 438 (E) in Gazette of India dated the 28<sup>th</sup> May, 2003



- (10)(i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Notification No. S.O. 498 (E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> May, 2003 appointing the 6<sup>th</sup> day of May, 2003 as the date on which the Water (Prevention and Control Pollution) Cess (Amendment) Act, 2003 to come into force issued under sub-section (2) of section 1 of the said Act.
- (13) A copy of the Notification No. S.O. 499 (E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> May, 2003 regarding revised rate of cess and exemption to all industries consuming water less than ten kilo litres per day from the levy of cess as specified in the notification subject to certain conditions, issued under sub-sections (2 & 2 A) of section 3 and sub-section (1) of section 16 of the Water (Prevention and Control of Pollution) Cess Act, 1977.
- (14) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2001-2002, alongwith Audited Accounts.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2001-2002, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

#### 4. STATEMENTS OF GOVERNMENT ON REPORT OF STANDING COMMITTEE ON DEFENCE

**Shri Madan Lal Khurana laid on the Table the following Statements (Hindi and English versions) :-**

- (1) The Statements showing action taken by the Government on the recommendations contained in the Chapter-I of the Seventeenth Report of the Standing Committee on Defence (Thirteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in their Twelfth Report (Thirteenth Lok Sabha) on the subject 'Manpower Planning and Management Policy in Defence'; and
- (2) The Statements showing action taken by the Government on the recommendations contained in the Chapter-I of the Eighteenth Report of the Standing Committee on Defence (Thirteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in their Sixteenth Report (Thirteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2002-2003.

#### 5. REPORT OF THE JOINT PARLIAMENTARY COMMITTEE ON THE FUNCTIONING OF WAKF BOARDS.

Shri Ali Mohd. Naik laid on the Table a copy each (Hindi and English versions) of the following reports of the Joint Parliamentary Committee on the functioning of Wakf Boards:-

- (1) Seventh Report on the Implementation of Wakf Act, 1995 in Goa; and
- (2) Eighth Report on the Implementation of Wakf Act, 1995 in Maharashtra.

**12.05 P.M.**

#### 6. STATEMENT BY MINISTER

Shri George Fernandes laid on the Table a copy of the statement (Hindi and English versions) regarding 'incident of attack by terrorists on the army camp at Akhnoor'.

*(Due to interruptions in the House Lok Sabha adjourned at 12.05 P.M. and reassembled at 2.00 P.M.)*

**2.06 P.M.**

#### Government Bills – Introduced

- (i) The Agricultural and Processed Food Products Exports Development Authority (Amendment) Bill, 2003
- (ii) The Factories (Amendment) Bill 2003

**2.07 P.M.**

#### 7. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Suresh Chandel regarding need to exempt the patients of O.P.D. and General Ward from paying medical fee at Indian Institute of Medical Research, Chandigarh.
- (2) Shri Ram Tahal Chaudhary regarding need for construction of a bridge on Swarna Rekha river between Dulami Ghat (Jharkhand) and Deng Dang Ghat (West Bengal).
- (3) Shri Punnu Lal Mohale regarding need to provide ample job opportunities to the degree holders in Food Technology in the country.
- (4) Shri Mansukhbhai D. Vasava regarding need to provide additional railway computerized reservation centre at Bharuch, Gujarat.
- (5) Shri Ratilal Kalidas Varma regarding need to withdraw custom duty imposed on old ships to save shipping industry from financial crises.
- (6) Shri Naresh Puglia regarding need for a CBI inquiry into misappropriation of funds in Durgapur open cast mines of Western Coalfields Limited.
- (7) Shri S.D.N.R. Wadiyar regarding need to take steps to revive Mysore silk weaving factory in Karnataka.
- (8) Shri Sunder Lal Tiwari regarding need to provide financial assistance to the Government of Madhya Pradesh for proper maintenance of National Highway No. 27 between Mangnawan (M.P.) and Allahabad.
- (9) Shri Khagen Das regarding need to repatriate Reang refugees from Tripura to Mizoram.
- (10) Shri K.E. Krishnamurthy regarding need to sanction the project of Andhra Pradesh Government for developing Leather Industrial Parks in the State.
- (11) Shrimati Reena Choudhary regarding need to set up a 'Mango Board' for promotion of export of mangoes.
- (12) Shri Anant Gudhe regarding need to expedite setting up of F.M. Radio Station in Amravati district of Vidarbha region, Maharashtra.
- (13) Shri Ashok Kumar Singh Chandel regarding need to develop historical ponds of Chandel dynasty in Mahoba district of Bundelkhand region, U.P. with a view encourage tourism.
- (14) Shri Sadashivrao Dadoba Mandlik regarding need to withdraw the petition filed by the Central Government in Supreme Court challenging the decision of the Government of Maharashtra cancelling reservation quota of Centre for admission to medical courses in Maharashtra.
- (15) Shri Ram Prasad Singh regarding need to declare Koelwar-Nazimabad Darihat-Dihri On-Son road in Bihar as a national highway.

*(Due to interruptions in the House, Lok Sabha adjourned for the day).*

2.09 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30<sup>th</sup> July, 2003)*

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G.C. MALHOTRA,  
Secretary-General.

# LOK SABHA

Bulletin-Part I

## (Brief Record of Proceedings)

Wednesday, July 30, 2003/Sravana 8, 1925 (Saka)

No. 322

11.00 A.M.

### 1. Questions

Due to interruptions in the House Starred Questions could not be called for oral answers. Starred Question Nos. 141-160 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1278-1488 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12.00 Noon.)

12 Noon

### 2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2001-2002.
  - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2001-2002, together with Audit Report thereon.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2001-2002.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2001-2002, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2001-2002.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of

Philosophical Research, New Delhi, for the year 2001-2002.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2000-2001.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2000-2001.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Medical Termination of Pregnancy Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 485 (E) in Gazette of India dated the 13<sup>th</sup> June, 2003 under sub-section (3) of section 6 of the Medical Termination of Pregnancy Act, 1971.
- (16)(i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Institute of Medical Sciences, Patna, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Institute of Medical Sciences, Patna, for the year 2001-2002.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2001-2002.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20)(i) A copy of the Annual Report (Hindi and English versions) of the Pt. Jawaharlal Nehru Memorial Medical College, Raipur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Jawaharlal Nehru Memorial Medical College, Raipur, for the year 2001-2002.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22)(i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2001-2002 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2001-2002.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24)(i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied



- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

26. A copy of the Telecom Disputes Settlement and Appellate Tribunal Group 'C' and Group 'D' Posts Recruitment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 455 (E) in Gazette of India dated the 5<sup>th</sup> June, 2003 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

- (27) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 659(E) published in Gazette of India dated the 6<sup>th</sup> June, 2003 seeking to amend notification No. S.O. 1099 (E) dated the 10<sup>th</sup> November, 2000.
- (ii) S.O. 754 (E) published in Gazette of India dated the 4<sup>th</sup> July, 2003 specifying the rate of fee for services or benefits rendered in relation to the use of four laned road on National Highway No. 8A in the state of Gujarat.
- (iii) S.O. 1215 (E) published in Gazette of India dated the 20<sup>th</sup> November, 2002 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section and Visakhapatnam-Bhubaneswar section) in Visakhapatnam district in the State of Andhra Pradesh.
- (iv) S.O. 172 (E) published in Gazette of India dated the 13<sup>th</sup> February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Madras – Vijayawada section) in Thiruvallur district in the State of Tamil Nadu.
- (v) S.O. 173 (E) published in Gazette of India dated the 13<sup>th</sup> February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Chennai-Vijayawada section) in Prakasam district in the state of Andhra Pradesh.
- (vi) S.O. 174 (E) published in Gazette of India dated the 13<sup>th</sup> February, 2003 regarding acquisition of land for widening of National Highway No. 5 (Madras – Vijayawada section) in Thiruvallur district in the State of Tamil Nadu.
- (vii) S.O. 280 (E) published in Gazette of India dated the 12<sup>th</sup> March, 2003 regarding acquisition of land for four laning of National Highway No. 5 (Vijayawada-Visakhapatnam section and Visakhapatnam-Bhubaneswar section) in Visakhapatnam district in the State of Andhra Pradesh.
- (viii) S.O. 281 (E) published in Gazette of India dated the 12<sup>th</sup> March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section and Visakhapatnam-Bhubaneswar section) in Visakhapatnam district in the State of Andhra Pradesh.
- (ix) S.O. 282 (E) published in Gazette of India dated the 12<sup>th</sup> March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in Visakhapatnam district in the State of Andhra Pradesh.
- (x) S.O. 300 (E) published in Gazette of India dated the 17<sup>th</sup> March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in West Godavari district in the State of Andhra Pradesh.
- (xi) S.O. 301 (E) published in Gazette of India dated the 17<sup>th</sup> March, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in East Godavari district in the State of Andhra Pradesh.
- (xii) S.O. 400 (E) published in Gazette of India dated the 4<sup>th</sup> April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.
- (xiii) S.O. 401 (E) published in Gazette of India dated the 4<sup>th</sup> April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.
- (xiv) S.O. 402 (E) published in Gazette of India dated the 4<sup>th</sup> April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.
- (xv) S.O. 403 (E) published in Gazette of India dated the 4<sup>th</sup> April, 2003 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani section and Ichapuram to Ganjam Section) in Ganjam district in the State of Orissa.
- (xvi) S.O. 500 (E) published in Gazette of India dated the 6<sup>th</sup> May, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Etawah to Sikandara- Kanpur Dehat) in the State of Uttar Pradesh.
- (xvii) S.O. 505 (E) published in Gazette of India dated the 7<sup>th</sup> May, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in Kanchipuram district in the State of Tamil Nadu.
- (xviii) S.O. 457 (E) published in Gazette of India dated the 22<sup>nd</sup> April, 2003 regarding acquisition of land for building, maintenance, management and operation of Allahabad Bypass on National Highway No. 2 (Kanpur –Varanasi section) in the State of Uttar Pradesh.
- (xix) S.O. 469 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 regarding acquisition of land for building, maintenance, management and operation of Deesa-Radhanpur Section on National Highway No. 14 in Boundry Patan district in the State of Gujarat.
- (xx) S.O. 470 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 regarding acquisition of land for building, maintenance, management and operation of Deesa-Radhanpur Section, District Border Banaskantha to Radhanpur on National Highway No. 14 and four laning of District Border Kutchh on National Highway No. 15 in the State of Gujarat.



- (xxi) S.O. 471 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 regarding acquisition of land for building, maintenance, management and operation of Bamanbore-Samakhiali Section in District Boundry Rajkot to Samakhiali on National Highway No. 8A and Samakhiali-Radhanpur Section in Boundry Patan district on National Highway No. 15 in the State of Gujarat.
- (xxii) S.O. 478 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in Tiruvallur district in the State of Tamil Nadu.
- (xxiii) S.O. 480 (E) published in Gazette of India dated the 28<sup>th</sup> April, 2003 regarding acquisition of land for four laning of National Highway No. 7 (Hosur-Krishnagiri Section) in Dharampuri district in the State of Tamil Nadu.
- (xxiv) S.O. 541 (E) published in Gazette of India dated the 13<sup>th</sup> May, 2003 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in Vellore district in the State of Tamil Nadu.
- (xxv) S.O. 564 (E) published in Gazette of India dated the 21<sup>st</sup> May, 2003 regarding acquisition of land for four laning of National Highway No. 2 (Delhi-Kanpur Section) in Kanpur Nagar and Kanpur Dehat district in the State of Uttar Pradesh.
- (xxvi) S.O. 565 (E) published in Gazette of India dated the 21<sup>st</sup> May, 2003 regarding acquisition of land for building, maintenance, management and operation of Allahabad Bypass on National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xxvii) S.O. 629 (E) published in Gazette of India dated the 29<sup>th</sup> May, 2003 regarding acquisition of land for widening of National Highway No. 8 in the National Capital Territory of Delhi.
- (xxviii) S.O. 628 (E) published in Gazette of India dated the 28<sup>th</sup> May, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam and Visakhapatnam-Bhubaneswar Section) in the State of Andhra Pradesh.
- (xxix) S.O. 637 (E) published in Gazette of India dated the 30<sup>th</sup> May, 2003 regarding acquisition of land for four laning of National Highway No. 79 in the State of Rajasthan.
- (xxx) S.O. 638 (E) published in Gazette of India dated the 30<sup>th</sup> May, 2003 regarding acquisition of land for widening of National Highway No. 5 (Chennai-Vijayawada Section) in Prakasam district in the State of Andhra Pradesh.
- (xxxi) S.O. 643 (E) published in Gazette of India dated the 2<sup>nd</sup> June, 2003 regarding acquisition of land for building, maintenance, management and operation of Allahabad Bypass on National Highway No. 2 (Kanpur-Varanasi section) in the State of Uttar Pradesh.
- (xxxii) S.O. 647 (E) published in Gazette of India dated the 3<sup>rd</sup> June, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (xxxiii) S.O. 648 (E) published in Gazette of India dated the 3<sup>rd</sup> June, 2003 regarding acquisition of land for widening of National Highway No. 7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (xxxiv) S.O. 670 (E) published in Gazette of India dated the 10<sup>th</sup> June, 2003 regarding acquisition of land for widening of National Highway No. 7 (Vijayawada-Visakhapatnam Section) in the West Godavari district in the State of Andhra Pradesh.
- (xxxv) S.O. 557 (E) published in Gazette of India dated the 19<sup>th</sup> June, 2003 regarding rate of toll fee to be recovered from the users of four-laned National Highway No.8 (Manor-Dahisar Section) in the State of Maharashtra.
- (28) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii to xxiii) of (1) above.
- (29) A copy each of the following Notifications (Hindi and English versions) issued under section 8A of the National Highways Act, 1956:-
- (i) S.O. 716 (E) published in Gazette of India dated the 19<sup>th</sup> June, 2003 making certain amendments in the notification No.716 (E) dated the 21<sup>st</sup> August, 1998.
- (ii) S.O. 717 (E) published in Gazette of India dated the 19<sup>th</sup> June, 2003 making certain amendments in the notification No.717 (E) dated the 21<sup>st</sup> August, 1998.
- (30)(i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme Andhra Pradesh (Andhra Pradesh Pradhika Vidya Parishad), Hyderabad, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of District Primary Education Programme Andhra Pradesh (Andhra Pradesh Pradhika Vidya Parishad), Hyderabad, for the year 2001-2002.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-

- (i) G.S.R. No. 386(E) published in Gazette of India dated the 8<sup>th</sup> May, 2003 approving the Calcutta Port Trust Employees (Conduct) Amendment Regulations, 2003.
  - (ii) G.S.R. No. 393(E) published in Gazette of India dated the 12<sup>th</sup> May, 2003 approving the Mumbai Port Trust Housing Loan (Amendment) Regulations, 2003.
  - (iii) G.S.R. No. 547(E) published in Gazette of India dated the 15<sup>th</sup> July, 2003 approving the Visakhapatnam Port Trust (General Provident Fund ) Amendment Regulations, 2003.
  - (iv) G.S.R. No 461(E) published in Gazette of India dated the 6<sup>th</sup> June, 2003 containing corrigendum to the Notification No. 757 (E) dated the 8<sup>th</sup> November, 2003.
- (33) A copy of the Merchant Shipping (Management for the Safe Operation of Ships) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 196 in Gazette of India dated the 10<sup>th</sup> May, 2003 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

### **3. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 28<sup>th</sup> July, 2003 Rajya Sabha agreed without any amendment to the Airports Authority of India (Amendment) Bill, 2003 passed by Lok Sabha on the 9<sup>th</sup> May, 2003.
- \*(ii) That at its sitting held on the 29<sup>th</sup> July, 2003 Rajya Sabha agreed without any amendment to the Fiscal Responsibility and Budget Management Bill, 2003 passed by Lok Sabha on the 7<sup>th</sup> May, 2003.
- (iii) That at its sitting held on the 29<sup>th</sup> July, 2003 Rajya Sabha passed the Marriage Laws (Amendment) Bill, 2003.

### **4. Bill as passed by Rajya Sabha – Laid on the Table**

The Marriage Laws (Amendment) Bill, 2003.

### **5. Minutes of Committee on Absence of Members From the Sitzings of the House**

Shri Ram Sajivan laid on the Table minutes (Hindi and English versions) of the 13<sup>th</sup> sitting of the Committee on Absence of Members from the sittings of the House held on 6 May, 2003.

(Due to interruptions in the House, Lok Sabha adjourned at 12.21 P.M. and reassembled at 2 P.M.)

2.13 P.M.

### **6. STATEMENT BY MINISTER**

The Minister of Agriculture made a statement regarding 'Price Policy for Kharif Crops of 2003-04'.

2.27 P.M.

### **7. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri G.J. Javia regarding need to take up the matter with Government of Pakistan for release of Indians including fishermen from Gujarat imprisoned in Pakistani jails.
- (2) Shri Manibhai Ramjibhai Chaudhry regarding need to open more post offices in Balsad district, Gujarat.
- (3) Dr.(Smt.) Sudha Yadav regarding need to create an 'Ahir Regiment' in the Army.
- (4) Shri Bikram Keshari Deo regarding need to accord clearance to Sandal, Udanti and Tel Barrage Projects in Kalahandi district of Orissa.
- (5) Shri Rattan Lal Kataria regarding need for early construction of Thermal Power Station at Yamuna Nagar district, Haryana.
- (6) Shri Vilas Muttemwar regarding need to provide financial assistance to the Government of Maharashtra for making Nag Nadi and Peeli Nadi at Nagpur pollution free
- (7) Shri Vinay Kumar Sorake regarding need to bring coastline of Karnataka under Coastal Regulation Zone-Category II restricting the CRZ area of enforcement within 200 meters from the shore line.
- (8) Shri Jagmeet Singh Brar regarding need to grant special status to Ferozepur, Gurdaspur and Amritsar districts of Punjab under Border Development Scheme.

- (9) Prof (Smt.) A.K. Premajam regarding need to grant necessary approval to Roads and Bridges Development Corporation of Kerala for construction of railway over-bridges in Kerala.
- (10) Dr. D.V.G. Shankar Rao regarding need to allocate adequate funds under Indira Awas Yojna for construction of rural houses at Parbatipuram in Andhra Pradesh.
- (11) Shri Ramji Lal Suman regarding need to declare Ferozabad in U.P. as a Telecom district.
- (12) Shri C. Kuppusami regarding need to declare Tamil as an official language of the Indian Union.
- (13) Shri Trilochan Kanungo regarding need for early completion of Paradeep Oil Refinery Project in Orissa.
- (14) Shri S. Murugesan regarding need to extend broad gauge rail line between Rajapalayam and Tenkasi upto Sengottah in Tamil Nadu.
- (15) Shri Sanat Kumar Mandal regarding need to provide adequate facilities for the passengers including a reservation counter at Canning Rail Station in the South Sealdah Section of West Bengal.

2.38 P.M.

**8. Government Bill - Passed**

Time taken: 2 hrs. 27 mts.

The Election and Other Related Laws (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Anadicharan Sahu
- (3) Shri Varkala Radhakrishnan
- (4) Kumari Mamata Banerjee
- (5) Dr. K. Malaisamy
- (6) Dr. M.V.V.S. Murthi
- (7) Shri Chandra Bhushan Singh
- (8) Shri Pawan Kumar Bansal
- (9) Shri Adhi Shankar
- (10) Shri Arun Kumar
- (11) Shri Priya Ranjan Dasmunsi
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Ajoy Chakraborty

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, was passed.

5.25 P.M.

## 9. Government Bill-Under Consideration

Time allotted: 2 hrs.

Time taken: 37 mts.

Balance: 1 hr. 23 mts.

### **The Repatriation of Prisoners Bill, 2002.**

The motion for consideration of the Bill was moved by Shri I.D. Swami on behalf of Shri L.K. Advani.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Varkala Radhakrishnan
- (3) Dr. Raghuvansh Prasad Singh
- (4) Dr. M.V.V.S. Murthi
- (5) Shri P.H. Pandian

The discussion was not concluded.

6. 02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 31<sup>st</sup> July, 2003)*

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G.C. MALHOTRA,

**Secretary-General.**

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(Brief Record of Proceedings)

Thursday, July 31, 2003/Sravana 9, 1925 (Saka)

No. 323

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161 –163 and 167 were orally answered. Replies to Starred Question Nos. 164 –166 and 168 –180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1489 –1685 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2003-2004.
- (2) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2003-2004.
- (3) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2003-2004.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2003-2004.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2001-2002, alongwith Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2001-2002.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2001-2002.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.



12.03 P.M.

#### **4. Government Bill – Introduced**

The National Statistical Commission Bill, 2003

*(Due to interruptions in the House, Lok Sabha adjourned at 12.22 P.M. and re-assembled at 12.37 P.M.)*

12.39 P.M.

#### **5. Statement by the Deputy Prime Minister**

The Deputy Prime Minister made a statement regarding Bomb explosion in a Bus at Ghatkopar (West), Mumbai on 28 July, 2003 and an explosion in Jogeshwari West Mumbai on 31 July, 2003.

*(Due to interruptions in the House, Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

2.03 P.M.

#### **6. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Y.G. Mahajan regarding need to provide a gate at railway crossing near Zonal Training Centre, Bhusawal Tehsil, Maharashtra.
- (2) Shri Chandresh Patel regarding need to accord B-2 status to Jamnagar city in Gujarat.
- (3) Dr. Jashwant Singh Yadav regarding need to declare economic package for development of industries in Bhiwadi city, Rajasthan.
- (4) Shri Ramdas Rupala Gavit regarding need to run Godavari Express train between Dhule and Kurla via Chalisgaon-Manmad, Maharashtra.
- (5) Shri Maheshwar Singh regarding need to advise State Governments to follow the instructions issued by centre in regard to District Level Vigilance and monitoring Committees constituted for review of developmental activities.
- (6) Shri Mahendra Singh Pal regarding need to improve telephone services in Nainital district, Uttaranchal.
- (7) Shri Kodikunnil Suresh regarding need to relax the procedure for attestation of educational qualification to get employment in Gulf Countries for the people of Kerala.
- (8) Shri G. Puttaswamy Gowda regarding need to release adequate funds for the benefit of sugarcane growers in Karnataka.
- (9) Shri P. Rajendran regarding need to direct Government of Kerala to withdraw move to privatize mineral sand mining in Coastal areas of the State.
- (10) Dr. Jagannath Manda regarding need to take adequate security measures to check frequent trains accidents.

- (11) Shri Dharamraj Singh Patel regarding need to review registration fee charged on funds being provided to recognized schools/Institutions from M.P. Local Area Development Scheme in U.P. particularly in Phulpur Parliamentary Constituency.
- (12) Adv. Suresh Ramrao Jadhav (Patil) regarding need to provide mobile services of VSNL in Selu area of Parbhani Parliamentary Constituency, Maharashtra.
- (13) Smt. Renu Kumari regarding need to protect Bhagalpur, Khagaria and Katihar districts in Bihar from severe erosion caused by the Ganga, Koshi and Bagmati rivers.
- (14) Shri Ajit Kumar Panja regarding need to reschedule stoppage of Train No. 3151 UP, 3049 UP and 3911 UP at Platform No.1 of Burdwan railway station, West Bengal with a view to provide easy access to parcel office.
- (15) Prof. Kailasho Devi regarding need to bring a Legislation to ban cow slaughter in the country.
- (16) Shri K.P. Singh Deo regarding need for protection of Kapilash Shivapitha in Dhenkanal district of Orissa by Archeological Survey of India.
- (17) Shri V. Vetriselvan regarding need to lay new rail line between Jolarpettai and Hosur via Bargun and Krishnagiri in Tamil Nadu.

*(Due to interruptions in the House, Lok Sabha adjourned for the day)*

2.09 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 1<sup>st</sup> August, 2003)*

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**G.C. MALHOTRA**

**Secretary-General.**

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\* From 11.00 A.M. to 11.12 A.M.

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Friday, August 1, 2003/Sravana 10, 1925 (Saka)**  
**No. 324**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 181 –184 were orally answered. Replies to Starred Question Nos. 185 –200 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 1686 –1871 were laid on the Table.

**12 Noon**

**3. Papers Laid on the Table**

**PAPERS TO BE LAID ON THE TABLE**

**1 A copy each of the following Reports (Hindi and English versions) of the Law Commission of India :-**

- (1) One Hundred Eighty-Fourth Report on the Legal Education and Professional Training and Proposals for Amendments to the Advocates Act, 1961 and the University Grants Commission Act, 1956.
- (2) One Hundred Eighty-Fifth Report on Review of the Indian Evidence Act, 1872 (Volumes I to IV).

**2.**

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2001-2002
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

**3 Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.**

**4. (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-**

- (i) G.S.R. 521 (E) published in Gazette of India dated 1<sup>st</sup> July, 2003 together with an explanatory memorandum seeking to allow provisional assessment of consignments of vitrified and porcelain tiles, other than industrial vitrified tiles, produced by M/s Nanhai Shangyuan Oulian Construction Ceramics Co. Limited, China and exported by M/s Prestige General Trading, Dubai, UAE.
- (ii) G.S.R.522 (E) published in Gazette of India dated 1<sup>st</sup> July, 2003 together with an explanatory memorandum seeking to rescind Notification No.35/99-Cus., dated the 17<sup>th</sup> March, 1999.
- (iii) G.S.R. 524(E) published in Gazette of India dated 3<sup>rd</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No.23/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (iv) G.S.R. 525 (E) published in Gazette of India dated 7<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to extend the imposition of final anti-dumping duty on graphite electrodes, originating in, or exported from China, at the rates recommended by the designated authority.
- (v) G.S.R. 526 (E) published in Gazette of India dated 7<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to rescind Notification No.20/98-Cus., dated the 5<sup>th</sup> May, 1998.
- (vi) G.S.R. 534 (E) published in Gazette of India dated 9<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on green veneer tape, originating in, or exported from, Chinese Taipei, at the rates recommended by the Designated authority.
- (vii) G.S.R. 537 (E) published in Gazette of India dated 10<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty on Mulberry Raw Silk (not thrown) 2A grade, originating in or exported from the People's Republic of China.
- (viii) G.S.R. No. 543 (E) published in Gazette of India dated the 11<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Titanium dioxide, originating in, or exported from, the People's Republic of China, at the rates recommended by the designated authority.
- (ix) G.S.R. No. 545 (E) published in Gazette of India dated the 14<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Ammonium nitrate, originating in, or exported from, Russia and Iran, at the rates recommended by the designated authority.

**5 A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-**

- (i) G.S.R. 544 (E) published in Gazette of India dated the 14<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 50/96-Cus., dated the 23<sup>rd</sup> July, 1996.
- (ii) S.O. 547 (E) published in Gazette of India dated the 14<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend Notification No. 36/2001-Cus.(N.T) dated the 3<sup>rd</sup> August, 2001.
- (iii) S.O. 603 (E) published in Gazette of India dated the 27<sup>th</sup> May, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (iv) S.O. 604 (E) published in Gazette of India dated the 27<sup>th</sup> May, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (v) S.O. 729 (E) published in Gazette of India dated the 25<sup>th</sup> June, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (vi) S.O. 730 (E) published in Gazette of India dated the 25<sup>th</sup> June, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (6) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins) of the Hundred Rupees (Containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5%), Ten Rupees (containing Copper 75% and Nickel 25%) and One Rupee Ferritic Stainless Steel (containing Iron 82% and Chromium 18%) coined in honour of "Maharana Pratap" Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 432 (E) in Gazette of India dated the 24<sup>th</sup> May, 2003 under sub-section (1) of section 21 of the Coinage Act, 1906.
- (7) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Bikaner and Jaipur, State Bank of Mysore, State Bank of Travancore and State Bank of Indore, for the year 2002-2003, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
  - (i) Report on the working and activities of the Bank of Baroda for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of India for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (iii) Report on the working and activities of the Syndicate Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (iv) Report on the working and activities of the Union Bank of India for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (v) Report on the working and activities of the Punjab National Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (vi) Report on the working and activities of the Andhra Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (vii) Report on the working and activities of the Corporation Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (viii) Report on the working and activities of the Oriental Bank of Commerce for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
  - (ix) Report on the working and activities of the Vijaya Bank for the year 2002-2003, alongwith Accounts and Auditor's Report thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
  - (i) G.S.R. No. 499 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on call centres and medical transcription centres.
  - (ii) G.S.R. No. 500 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on services provided in relation to commercial training or coaching by vocational training institutes, computer training and recreational training institutes.
  - (iii) G.S.R. No. 501 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on services by certain commercial training or coaching centres or vocational training institutes as mentioned in the Notification, subject to certain conditions.
  - (iv) G.S.R. No. 502 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt the service tax leviable on services in relation to the maintenance or repair, under a maintenance contract or agreement in relation to maintenance or repair of any goods or equipment excluding motor vehicle, which was entered into prior to the 1<sup>st</sup> day of July, 2003 provided the bill for such services is raised, and payment made, before the 1<sup>st</sup> July, 2003.
  - (v) G.S.R. No. 503 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt with effect from 1<sup>st</sup> July, 2003 so much of the value of all the taxable services, as is equal to the value of goods and materials sold by the service provider to the recipient of service, from the service tax leviable thereon subject to certain conditions.
  - (vi) G.S.R. No. 504 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt business auxiliary services provided by a commission agent who has been defined as a person who causes sale or purchase of goods, on



behalf of another person for a consideration which is based on the quantum of such sale or purchase.

- (vii) G.S.R. No. 505 (E) published in Gazette of India dated the 20<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to exempt taxable services provided to any person by a mandap keeper for the use of the precincts of a religious place as a mandap, from the service tax leviable thereon.
- (10) A copy of the Notification No. G.S.R. 498 (E)(Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> June, 2003 appointing 1<sup>st</sup> July, 2003 as the date from which the service tax shall be levied issued under sub-section (2) of section 66 of the Finance Act, 1994, together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
  - (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003 published in Notification No. G.S.R. 115 (E) in Gazette of India dated the 21<sup>st</sup> February, 2003 together with an explanatory memorandum.
  - (ii) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003 published in Notification No. G.S.R. 217 (E) in Gazette of India dated the 17<sup>th</sup> March, 2003 together with an explanatory memorandum.
- (12) A copy of the Notification No. G.S.R. 481 (E) (Hindi and English versions) published in Gazette of India dated the 12<sup>th</sup> June, 2003 together with an explanatory memorandum prescribing the duty of excise payable on reprocessed plastic granules, manufactured and cleared by a hundred per cent export oriented undertakings or a unit in a free trade zone shall not be required to be paid for the period commencing from 2<sup>nd</sup> June, 1998 and ending with 9<sup>th</sup> May, 2000 under sub-section (2) of section 38 of the Central Excise Act, 1944.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
  - (i) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. PAD/PEN/002/2002 in Gazette of India dated the 1<sup>st</sup> March, 2003.
  - (ii) The UCO Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. PEN:1:2002 in Gazette of India dated the 5<sup>th</sup> April, 2003.
  - (iii) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. Admn./5/4370 in Gazette of India dated the 12<sup>th</sup> April, 2003.
  - (iv) The Andhra Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No.666/20/P/517 in Gazette of India dated the 3<sup>rd</sup> May, 2003.
- (14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Central Listing Authority)(Amendment) Regulations, 2003 published in Notification No. S.O. 443 (E) in Gazette of India dated the 17<sup>th</sup> April, 2003.
  - (ii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 2003 published in Notification No. S.O. 548 (E) in Gazette of India dated the 14<sup>th</sup> May, 2003.
  - (iii) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2003 published in Notification No. S.O. 632 (E) in Gazette of India dated the 29<sup>th</sup> May, 2003.
  - (iv) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2003 published in Notification No. S.O. 696 (E) in Gazette of India dated the 16<sup>th</sup> June, 2003.
  - (v) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2003 published in Notification No. S.O. 763 (E) in Gazette of India dated the 4<sup>th</sup> July, 2003.
  - (vi) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2003 published in Notification No. S.O. 796 (E) in Gazette of India dated the 11<sup>th</sup> July, 2003.
- (16) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2003, together with Auditor's Report thereon:-
  - (i) Adhivyanam Grama Bank, Dharmapuri.
  - (ii) Alaknanda Gramin Bank, Pauri Garhwal
  - (iii) Aligarh Gramin Bank, Aligarh
  - (iv) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur.
  - (v) Barabanki Gramin Bank, Barabanki
  - (vi) Bastar Kshetriya Gramin Bank, Jagdalpur.
  - (vii) Bhandara Gramin Bank, Bhandara
  - (viii) Bhilwara-Ajmer Kshetriya Gramin Bank, Bhilwara
  - (ix) Bikaner Kshetriya Gramin Bank, Bikaner.
  - (x) Buldhana Gramin Bank, Buldhana.



- (xi) Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi
- (xii) Chaitanya Grameena Bank, Tenali.
- (xiii) Chhindwara-Seoni Kshetriya Gramin Bank, Chhindwara.
- (xiv) Cuttack Gramya Bank, Cuttack.
- (xv) Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh.
- (xvi) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur.
- (xvii) Etah Gramin Bank, Etah.
- (xviii) Faizabad Kshetriya Gramin Bank, Faizabad.
- (xix) Fatehpur Kshetriya Gramin Bank, Fatehpur.
- (xx) Hadoti Kshetriya Gramin Bank, Kota.
- (xxi) Hazaribagh Kshetriya Gramin Bank, Hazaribagh.
- (xxii) Junagadh Amreli Gramin Bank, Junagadh.
- (xxiii) Kalpatharu Grameena Bank, Tumkur.
- (xxiv) Kapurthala-Firozpur Kshetriya Gramin Bank, Kapurthala.
- (xxv) Kshetriya Gramin Bank, Hoshangabad.
- (xxvi) Mahakaushal Kshetriya Gramin Bank, Narsinghpur
- (xxvii) Malaprabha Grameena Bank, Dharwad.
- (xxviii) Manipur Rural bank, Keisampat, Imphal.
- (xxix) Marudhar Kshetriya Gramin Bank, Churu
- (xxx) Marwar Gramin Bank, Pali.
- (xxxi) Nalanda Gramin Bank, Biharsharif.
- (xxxii) Patilputra Gramin Bank, Patna.
- (xxxiii) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.
- (xxxiv) Raebareli Kshetriya Gramin Bank, Raebareli.
- (xxxv) Rajgarh Sehore Kshetriya Gramin Bank, Sehore.
- (xxxvi) Rani Lakshmibai Kshetriya Gramin Bank, Jhansi.
- (xxxvii) Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur.
- (xxxviii) Rewa Sidhi Gramin Bank, Rewa.
- (xxxix) Rushikulya Gramya Bank, Berhampur.
- (xl) Sabarkantha Gandhinagar Gramin Bank, Himatnagar.
- (xli) Samyut Kshetriya Gramin Bank, Azamgarh.
- (xlii) Saran Kshetriya Gramin Bank, Chapra.
- (xliii) Shahdol Kshetriya Gramin Bank, Shahdol
- (xliv) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur.
- (xlv) Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri
- (xlvi) Singhbhum Kshetriya Gramin Bank, Chaibasa.
- (xlvii) Siwan Kshetriya Gramin Bank, Siwan.
- (xlviii) Sri Sathavahana Grameena Bank, Karimnagar.
- (xlix) Sri Ganganagar Kshetriya Gramin Bank, Sri Ganganagar.
- (l) Subansiri Gaonlia Bank, North Lakhimpur.
- (li) Surat Bharuch Gramin Bank, Bharuch.
- (lii) Thar Anchalik Gramin Bank, Jodhpur.
- (liii) Tungabhadra Gramin Bank, Bellary
- (liv) Valsad-Dangs Gramin Bank, Valsad
- (lv) Bareilly Kshetriya Gramin Bank, Bareilly
- (lvi) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur.
- (lvii) Kalahandi Anchalik Gramya Bank, Kalahandi.
- (lviii) Kolar Gramin Bank, Kolar.
- (lix) Solapur Gramin Bank, Solapur.
- (lx) Srirama Grameena Bank, Nizamabad.
- (lxi) Yavatmal Gramin Bank Yavatmal.

- (lxii) Aravali Kshetriya Gramin Bank, Sawai Madhopur
  - (lxiii) Jamnagar Rajkot Gramin Bank, Jamnagar.
  - (lxiv) Kashi Gramin Bank, Varanasi
  - (lxv) Mandla Balaghat Kshetriya Gramin Bank, Mandla
  - (lxvi) Murshidabad Gramin Bank, Murshidabad.
  - (lxvii) Pithoragarh Kshetriya Gramin bank, Pithoragarh.
  - (lxviii) Raigarh Kshetriya Gramin Bank, Raigarh.
  - (lxix) Sri Saraswathi Grameena Bank, Adilabad.
  - (lxx) Sultanpur Kshetriya Gramin Bank, Sultanpur.
  - (lxxi) Surendranagar Bhavnagar Gramin Bank, Surendranagar.
  - (lxxii) Vallalar Grama Bank, Cuddalore.
- (17) A copy of the the Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Transitional Islamic State of Afghanistan and Republic of India) Rules, 2002 (Hindi and English versions) published in Notification No. S.O.542 (E) in Gazette of India dated the 13<sup>th</sup> May, 2003 under section 10 of the Customs Tariff Act, 1975 together with an explanatory memorandum.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2002-2003, alongwith Audited Accounts under sub-section (5) of sections 19 and 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2002-2003.
- (19.) A copy of the Spices Board (Registration of Exporters) (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. F.No. Admn./Reg./01/2003 in Gazette of India dated the 30<sup>th</sup> June, 2003 under section 40 of the Spices Board Act, 1986.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30<sup>th</sup> July, 2003, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 2003.

#### 5. Bill as passed by Rajya Sabha – Laid on the Table

*The Merchant Shipping (Amendment) Bill, 2003.*

12.01 P.M.

#### 6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 4<sup>th</sup> August, 2003.

12.08 P.M.

#### 7. Motion for Election to Committee

Shri Arun Jaitley moved the following motion :-

“That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule 4 (1) of the Rubber Rules, 1955, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

*(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2. 05 P.M.)*

2.05 P.M.

#### 8. Government Bill - Passed

Time Taken : 1 hr. 35 mts.

#### The Repatriation of Prisoners Bill, 2002.

Discussion on the motion for consideration of the Bill moved by Shri I.D. Swami on 30<sup>th</sup> July, 2003, continued. The following members took part in the debate :-

- (1) Shri P.H. Pandian
- (2) Shri Anadicharan Sahu
- (3) Shri Ramesh Chennithala
- (4) Shri Arun Kumar
- (5) Shri Girdhari Lal Bhargava
- (6) Shri Ramdas Athawale
- (7) Prof. Rasa Singh Rawat

Shri I.D. Swami replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri I.D. Swami.

The motion was adopted and the Bill, as amended, was passed.

3.03 P.M.

#### 9. Government Bill-Under Consideration

Time recommended by BAC : 2 hrs.

Time taken: 27mts.

Balance: 1 hr. 33 mts.

*The Sixth Schedule to the Constitution (Amendment) Bill, 2003.*

The motion for consideration of the Bill was moved by Shri I.D. Swami on behalf of Shri L.K. Advani.

The following members took part in the debate:-

- (1) Shri Madhab Rajbangshi
- (2) Shri Anadicharan Sahu (speech unfinished)

The discussion was not concluded.

3.30 P.M.

#### 10. Private Members' Resolution – Withdrawn

Further discussion on the following resolution moved by Shri Ramdas Athawale on the 25<sup>th</sup> April, 2003 :-

“This House recommends to the Government to take vigorous steps for implementation of policies and programmes for socio-economic and political upliftment of the Scheduled Castes, Scheduled Tribes and other weaker sections of the society by strengthening the administration and by bringing forward suitable legislation.”

The following members took part in the debate :-

- (1) Dr. Satyanarayan Jatiya
- (2) Dr. V. Saroja
- (3) Shri S.K. Bwiswmuthiary
- (4) Shri Ratilal Kalidas Varma

Shri Ramdas Athawale replied to the debate.

The Resolution was withdrawn by leave of the House.

4.21 P.M.

#### 11.Private Member's Resolution-Under Consideration

Shri Basudeb Acharia moved the following Resolution:-

“This House expresses its deep concern over continuous reduction in social securities for workers and urges upon the Government to take measures to protect the interests of the workers by introducing Provident Fund Scheme for all unorganized workers ; restoring interest rate of provident fund to 12% ; removing ceiling on bonus payment ; ensuring payment of all statutory dues of the workers ; providing adequate health care facilities; enacting a comprehensive legislation for the welfare of agricultural workers; and ensuring payment of minimum wages to contractual workers.”

The following members took part in the debate:-

- (1) Shri Ranji Lal Suman
- (2) Adv. Suresh Ramrao Jadhav (Patil)
- (3) Prof. Rasa Singh Rawat (speech unfinished)

The discussion was not concluded.

6.00 P.M.

**G.C. MALHOTRA,**

**Secretary-General.**

11.00 A.M.

**1. Obituary References**

The Speaker made references to the passing away of Smt. Bhagwati Devi, a member of Eleventh Lok Sabha and Shri Manubhai Kotadi, a member of Ninth Lok Sabha.

As mark of respect to the memory of the deceased, members stood in silence for a short while.

**\*2. Starred Questions**

Starred Question Nos. 201 – 203 were orally answered. Replies to Starred Question Nos. 204 –220 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 1872-2058 were laid on the Table.

12 Noon

**4. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the statement (Hindi and English versions) on the ratification and action taken on the implementation of the provision of the ILO Protocol, 1990 to the Night Work (Women) Convention (Revised), 1948, to provide flexibility in the matter of employment of women during night.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2003-2004.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1985:-

(1) S.O. No. 537 (E) published in Gazette of India dated the 12<sup>th</sup> May, 2003 notifying that every laboratory shall possess the minimum laboratory equipment and other laboratory facilities as mentioned in the notification.

(2) S.O. No. 538 (E) published in Gazette of India dated the 12<sup>th</sup> May, 2003 notifying the specification of Neem coated Urea as provisional fertilizer to be manufactured by M/s. National Fertilizer Limited, Noida.

(3) S.O. No. 539 (E) published in Gazette of India dated the 12<sup>th</sup> May, 2003 notifying the specification of provisional fertilizer to be manufactured by M/s. Indian Farmers Fertilizer Cooperative Limited, New Delhi.

(4) The Fertilizer (Control) Third Amendment Order, 2003 published in Notification No. S.O.540(E) in Gazette of India dated the 12<sup>th</sup> May, 2003 together with a corrigendum thereto published in



Notification No. S.O.602(E) dated the 27<sup>th</sup> May, 2003.

- (5) S.O. No. 746 (E) published in Gazette of India dated the 1<sup>st</sup> July, 2003 seeking to amend the notification No. S.O.977(E) dated the 9<sup>th</sup> November, 1987.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2001-2002.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2001-2002, together with Audit Report thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, New Delhi, for the year 2001-2002.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

- (1) The Hazardous Wastes (Management and Handling) Amendment Rules, 2003 published in Notification No. S.O. 593 (E) in Gazette of India dated the 23<sup>rd</sup> May, 2003.
- (2) The Recycled Plastics Manufacture and Usage (Amendment) Rules, 2003 published in Notification No. S.O. 698 (E) in Gazette of India dated the 17<sup>th</sup> June, 2003.

**5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 31<sup>st</sup> July, 2003, Rajya Sabha passed the Railways (Amendment) Bill, 2003

**6. Bill as passed by Rajya Sabha – Laid on the Table**

The Railways (Amendment) Bill, 2003.

**7. Motion for Election**

Shri Rajnath Singh moved the following motion :-

“That in pursuance of Section 4 (4)(e) of the Coconut Development Board Act, 1979 read with rule 4(1)(i) and (ii) of Coconut Development Board Rules 1981, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

8. **Government Bill-Introduced**

The Indian Telegraph (Amendment) Bill, 2003

9. **Submissions by Members**

**11.05 A.M.**

(i) Regarding reported statement made by the Prime Minister recently at Ayodhya with regard to construction of Ram Temple.

The following members made submissions regarding reported statement made by the Prime Minister recently at Ayodhya with regard to construction of Ram Temple:-

- (1) Shri Ramji Lal Suman
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Somnath Chatterjee
- (4) Shri Mulayam Singh Yadav
- (5) Shri Ram Vilas Paswan
- (6) Shri Sultan Salahuddin Owaisi

The Prime Minister responded.

**12.04 P.M.**

(ii) Regarding reported enquiry against a former Joint Director of CBI.

The following members made submissions regarding reported enquiry against a former Joint Director of CBI:-

- (1) Shri Chandrashekhar
- (2) Shri Mulayam Singh Yadav
- (3) Shri Priya Ranjan Dasmunsi
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Prabhunath Singh
- (6) Smt. Sushma Swaraj

**12.24 P.M.**

(iii) Regarding flood situation in the State of Bihar and other parts of the country.

The following members made submissions regarding flood situation in the State of Bihar and other parts of the country:-

- (1) Shri Rajesh Ranjan
- (2) Shri Raghunath Jha
- (3) Shri Prabhunath Singh
- (4) Dr. Madan Prasad Jaiswal
- (5) Dr. Nitish Sengupta
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Devendra Prasad Yadav
- (8) Kunwar Akhilesh Singh
- (9) Smt. Sushma Swaraj

**12.38 P.M.**

(iv) Regarding need to provide financial package to sugarcane growers of Maharashtra.

The following members made submissions regarding need to provide financial package to sugarcane growers of Maharashtra:-

- (1) Adv. Suresh Ramrao Jadhav (Patil)

(2) Shri Sudarsana E.M. Natchiappan

(3) Smt. Sushma Swaraj

**12.45 P.M.**

(v) Smt. Sushma Swaraj responded to the submission made by Shri Jagmeet Singh Brar to provide CRPF security to Hind Samachar Group, Jalandhar, in view of terrorists threat to them.

**12.49 P.M.**

(vi) To the submission made by Smt. Renu Kumari regarding sale of spurious drugs in the country, Smt. Sushma Swaraj responded.

**12.51 P.M.**

(vii) Regarding reported demolition of Guru Ravidas Temples in Delhi and Chandigarh.

The following members made submissions regarding reported demolition of Guru Ravidas Temples in Delhi and Chandigarh.

(1) Shri Ramchandra Paswan

(2) Shri Ram Vilas Paswan

(3) Shri Pawan Kumar Bansal

(4) Shri Ramji Lal Suman

(5) Shri Priya Ranjan Dasmunsi

(6) Dr. Raghuvansh Prasad Singh

Smt. Sushma Swaraj responded.

**1.04 P.M.**

**10. Report of Business Advisory Committee**

Smt. Sushma Swaraj presented the Fifty-third Report of the Business Advisory Committee.

*(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2. P.M.)*

**11. Matter Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each:-

(1) Shri Chintaman Wanaga regarding need to provide halt to Delhi-Trivandrum Express at Bhiwandi Railway Station, Maharashtra.

(2) Shri Ratilal Kalidas Varma regarding need to review the decision to impose service tax on trans-shipment service particularly in Gujarat.

(3) Shri Salkhan Murmu regarding need to include Santhali language in the 8<sup>th</sup> Schedule to the Constitution.

(4) Shri Man Singh Patel regarding need for early commissioning of Passport Office in Surat, Gujarat.

(5) Shri Ramdas Rupala Gavit regarding need to provide stoppage of Ahmedabad-Haura Express train at Nardana railway station in Dhule Parliamentary Constituency, Maharashtra.

(6) Shri Naresh Puglia regarding need to constitute a Committee to review the working of the present three-tier system of administration in all the states.

(7) Rajkumari Ratna Singh regarding need to ensure speedy execution of works being undertaken under Pradhan Mantri Sadak Yojna in Pratapgarh Parliamentary Constituency, U.P.

(8) Shri Bheru Lal Meena regarding need to adopt a regulatory mechanism to protect the interest of workers of disinvested public sector units.

(9) Shri Varkala Radhakrishnan regarding need to review tri-partite agreements between

SAARC countries with a view to protect the interest of indigenous tea plantation sector.

- (10) Dr.D.V.G. Shankar Rao regarding need to accord recognition to Post Graduate medical courses and also increase seats in Post-Graduate course in Government Medical Colleges in Andhra Pradesh.
- (11) Shri Ashok Kumar Singh Chandel regarding need to introduce a direct train between Mahoba and Lucknow via Kanpur, U.P.
- (12) Shri Sadashivarao Dadoba Mandlik regarding need to review the decision of providing financial assistance to the factories in U.P., Haryana, Punjab and Uttaranchal from the Sugar Development Fund.
- (13) Shri Nawal Kishore Rai regarding need to entrust additional 6,200 villages to the Power Grid Corporation for providing electricity in Bihar.
- (14) Shri Sukdeo Paswan regarding need to sanction special economic assistance for proper maintenance of National Highway and restoring communication network in Araria, Bihar.
- (15) Shri Ramdas Athawale regarding need to release balance amount for development of Vithal and Rukmini Temple in Pandharpur, Maharashtra.

**2.03 P.M.**

**12. Discussion Under Rule 193**

Time taken : 6 hrs. 46 mts.

Shri K. Yerrannaidu raised a discussion regarding sharing of inter-state river water between the State of Andhra Pradesh and Karnataka.

The following members took part in the debate: -

- (1) Shri R.L. Jalappa
- (2) Dr. V. Dhananjaya Kumar
- (3) Shri N. Janardhana Reddy
- (4) Shri S.S. Palanimanickam
- (5) Shri S. Bangarappa
- (6) Dr. S. Venugopal
- (7) Shri A.P. Jithender Reddy
- (8) Dr. V. Saroja
- (9) Smt. Margaret Alva
- (10) Shri Kalava Srinivasulu
- (11) Shri H.D. Devegowda
- (12) Shri Mani Shankar Aiyar
- (13) Dr. C. Krishnan
- (14) Dr. Raghuvansh Prasad Singh
- (15) Shri K.H. Muniyappa
- (16) Dr. Jagannath Manda
- (17) Shri G.S. Basavaraj
- (18) Shri Prabodh Panda
- (19) Shri I.G. Sanadi
- (20) Shri G. Putta Swamy Gowda
- (21) Shri Ramdas Athawale
- (22) Shri Gutha Sukender Reddy

Shri Arjun Charan Sethi replied to the debate.



The discussion was concluded.

**8.49 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5<sup>th</sup> August, 2003)*

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**G.C. MALHOTRA,**

**Secretary-General.**

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**\*At 11.41 A.M.**

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Tuesday, August 5, 2003/Sravana 14, 1925 (Saka)**

**No. 326**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 221 – 223 were orally answered. Replies to Starred Question Nos. 224 – 240 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2059 – 2201 were laid on the Table.

12 Noon

**3. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Union Public Service Commission (Exemption from Consultation) second Amendment Regulations, 2003 (Hindi and English versions) published in Notification No. G.S.R. 232 in Gazette of India dated the 14<sup>th</sup> June, 2003 under article 320 (5) of the Constitution.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 2001-2002.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

**4. REPORTS OF THE COMMITTEE ON PETITIONS**

Shri Basudeb Acharia presented the Thirty - first and Thirty -second Reports (Hindi and English versions) of the Committee on Petitions.

**5 MOTION REGARDING FIFTY-THIRD REPORT OF THE BUSINESS ADVISORY COMMITTEE**

Shrimati Sushma Swaraj moved the following motion:-

“That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 4<sup>th</sup> August, 2003.”

The motion was adopted.

**12.02 P.M.**

**6. Government-Bill Introduced**

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2003

12.04 P.M.

**7. CALLING ATTENTION**

Prof. Rita Verma called the attention of Minister of Coal to the situation arising out of Coal Mine accidents in the country, particularly in Singareni Collieries Company Ltd. in Andhra Pradesh and steps taken by the Government in regard thereto.

The Minister of Coal made a statement in regard thereto.

## 8. Submissions by Members

12.28 P.M.

- (i) *Regarding reported derogatory remarks made by certain functionaries of a political party against National Human Rights Commission's reported move to seek trial in the Best Bakery Case outside Gujarat.*

The following members made submissions regarding reported derogatory remarks made by certain functionaries of a political party against National Human Rights Commission's reported move to seek trial in the Best Bakery Case outside Gujarat:-

- (1) Shri Ramji Lal Suman
- (2) Shri Rupchand Pal
- (3) Shri Vijay Kumar Malhotra
- (4) Shri Basudeb Acharia
- (5) Shri Shivraj V. Patil
- (6) Shri Somnath Chatterjee
- (7) Kumari Mamata Banerjee
- (8) Shri Ram Vilas Paswan

1.08 P.M.

- (ii) *Regarding pathetic condition of the renowned Shehnai Maestro, Ustad Bismillah Khan.*

The following members made submissions regarding pathetic condition of the renowned Shehnai Maestro, Ustad Bismillah Khan:-

- (1) Shri Ram Vilas Paswan
- (2) Shri Somnath Chatterjee
- (3) Shri Priya Ranjan Dasmunsi
- (4) Shri Ramji Lal Suman
- (5) Shri Vijay Kumar Malhotra
- (6) Kum. Mamata Banerjee
- (7) Adv. Suresh Ramrao Jadhav (Patil)
- \* (8) Shri K. Yerrannaidu
- (9) Shri Ramdas Athawale
- (10) Shri E. Ahamed
- (11) Smt. Bhavnaben Devrajibhai Chikhalia

*(Lok Sabha adjourned at 2.00 P.M. and re-assembled at 2. 47 P.M)*

2.47 P.M.

## 9. Matters Under Rule 377

- (1) Shri Ram Tahal Chaudhary raised a matter regarding need to provide compensation to the people displaced due to Swarnarekha Project, Jharkhand.
- (2) Shri Manibhai Ramjibhai Chaudhry raised a matter regarding need to open 'Ashram schools' in Balsad district, Gujarat.
- (3) Shri Ram Singh Kaswan raised a matter regarding need to provide W.L.L. and mobile telephone services in Churu Parliamentary Constituency, Rajasthan.
- (4) Smt. Jayaben B. Thakkar raised a matter regarding need to take steps to check increase in the price of natural gas after dismantling of Administered Price Mechanism.
- (5) Shri Ram Shakal raised a matter regarding need for construction of an overbridge on national highway No. 7 at Kailhat railway station in Mirzapur district, U.P.

- (6) Shri Thawar Chand Gehlot raised a matter regarding need to accord sanction to the proposal of the Government of Madhya Pradesh for linking of Narmada, Kshipra, Kalisindh and Chambal rivers.
- (7) Shri Madhusudan Mistry raised a matter regarding need to resolve the issue of construction of railway bridge on level crossing No. 18/A near Himmatnagar on the Himmatnagar-Ahmedabad meter-gauge railway line.
- (8) Shri G. Puttaswamy Gowda raised a matter regarding need to set up office of the Special Economic Zone in Hassan, Karnataka.
- (9) Shri K. A. Sangatam raised a matter regarding need to enhance the existing quota of seats for professional courses and open Medical, Engineering and Agricultural colleges in Nagaland.
- (10) Shri Sunil Khan raised a matter regarding need to debar companies whose shares were dematerialized before obtaining an in-principle listing approval from the stock exchanges.
- (11) Shri Ramji Lal Suman raised a matter regarding need to check rise in the price of steel in the country.
- (12) Shri M. Chinnasamy raised a matter regarding need to provide financial assistance under National River Conservation Programme to the Government of Tamil Nadu for completion of underground sewerage scheme for Karur Municipality and Inam Karur town Panchayat.
- (13) Shri Prabodh Panda raised a matter regarding need to address the problem of unauthorised occupants of railway land at Kharagpur railway station.

3.04 P.M.

#### 10. Government Bill – Under Consideration

Time allotted : 2 hrs.  
Time taken : 1 hr. 23 mts.  
Balance : 37 mts.

*The Sixth Schedule to the Constitution (Amendment) Bill, 2003.*

Discussion on the motion for consideration of the Bill moved by Shri I.D. Swami on the 1<sup>st</sup> August, 2003, continued.

The following members took part in the debate :-

- (1) Shri Anadicharan Sahu
- (2) Shri Baju Ban Riyan
- (3) Shri S.K. Bwiswmuthiary
- (4) Dr. Jayanta Rongpi (Speech unfinished)

The discussion was not concluded.

4 P.M.

#### 11. Discussion Under Rule 193

Time taken : 4 hrs. 42 mts.

Shri Priya Ranjan Dasmunsi raised a discussion regarding working of the Investigating Agencies particularly the Central Bureau of Investigation.

The following members took part in the debate :-

- (1) Shri Vinay Katiyar
- (2) Shri Somnath Chatterjee
- (3) Shri Chandrakant Khair
- (4) Shri Ramji Lal Suman
- (5) Shri Kirit Somaiya
- (6) Shri Satyavrat Chaturvedi
- (7) Shri K. Yerranaidu

- (8) Kumari Mamata Banerjee
- (9) Shri Prabhunath Singh
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri G.M. Banatwalla
- (12) Shri Ramjiwan Singh
- (13) Shri Rajesh Ranjan
- (14) Sardar Simranjit Singh Mann
- (15) Shri Haribhau Shankar Mahale
- (16) Shri Prakash Yashwant Ambedkar
- (17) Shri Ramdas Athawale
- (18) Shri Arun Jaitley

Shri Atal Bihari Vajpayee replied to the debate.

The discussion was concluded.

8. 42 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6<sup>th</sup> August, 2003)*

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G.C. MALHOTRA  
**Secretary-General.**

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\* While occupying the Chair, associated himself with the sentiments of the House.



**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Wednesday, August 6, 2003/Sravana 15, 1925 (Saka)**

**No. 327**

**11.00 A.M.**

**1. Starred Questions**

Starred Question Nos. 241, 242 and 243 were orally answered. Replies to Starred Question Nos. 244-260 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 2202-2431 were laid on the Table.

12 Noon

**3. Papers Laid on the Table**

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2001-2002 together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2001-2002.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Open School, New Delhi, for the year 2001-2002.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Open School, New Delhi, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of the Secondary and Higher Education, Ministry of Human Resource Development for the year 2003-2004.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2001-2002.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Seventh Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2002-2003.

(12) A copy of the Telecommunication Interconnection Usage Charges (IUC) (First Amendment) Regulation, 2003 (Hindi and English versions) published in Notification No. 311-1/2003-Econ. dated the 27<sup>th</sup> March, 2003 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 434 (E) published in Gazette of India dated the 16<sup>th</sup> April, 2003 regarding acquisition of land for four laning of Shaktigarh Bypass on National Highway No. 2 (Panagarh-Palsit section) in the State of West Bengal.
- (ii) S.O. 440 (E) published in Gazette of India dated the 17<sup>th</sup> April, 2003 regarding acquisition of land for four laning of National Highway No. 79 A (Kishangarh to Nasirabad and Nasirabad to Baral section) in Ajmer district in the State of Rajasthan.
- (iii) S.O. 441 (E) published in Gazette of India dated the 17<sup>th</sup> April, 2003 regarding acquisition of land for realignment on four lanes of National Highway No. 79 (Gulabpura to Station Nagar) in Bhilwara district in the State of Rajasthan.
- (iv) S.O. 475 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Nelamangla to Tumkur section) in Tumkur district in the State of Karnataka.
- (v) S.O. 476 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 seeking to amend Notification No. S.O. 367 (E) dated the 26<sup>th</sup> April, 2001.
- (vi) S.O. 477 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 seeking to amend Notification No. S.O. 1060 (E) dated the 3<sup>rd</sup> October, 2002.
- (vii) S.O. 795 (E) published in Gazette of India dated the 11<sup>th</sup> July, 2003 regarding collection of toll fee on new Nethravathi Bridge on National Highway No. 48 (Bangalore-Mangalore section) in the State of Karnataka.
- (viii) S.O. 558 (E) published in Gazette of India dated the 19<sup>th</sup> May, 2003 seeking to amend Notification No. S.O.141 (E) dated the 4<sup>th</sup> March, 1999.
- (ix) S.O. 559 (E) published in Gazette of India dated the 19<sup>th</sup> May, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (x) S.O. 567 (E) published in Gazette of India dated the 21<sup>st</sup> May, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xi) S.O. 568 (E) published in Gazette of India dated the 21<sup>st</sup> May, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xii) S.O. 569 (E) published in Gazette of India dated the 21<sup>st</sup> May, 2003 seeking to amend Notification No. S.O. 1337 (E) dated the 19<sup>th</sup> December, 2002.
- (xiii) S.O. 570 (E) published in Gazette of India dated the 21<sup>st</sup> May, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Chennai-Ranipet section) in the State of Tamil Nadu.
- (xiv) S.O. 619 (E) published in Gazette of India dated the 28<sup>th</sup> May, 2003 regarding rate of fee to be recovered from the mechanical vehicle users of National Highway No. 45 (Chennai bypass Phase-I) in the State of Tamil Nadu.
- (xv) S.O. 712 (E) published in Gazette of India dated the 19<sup>th</sup> June, 2003 regarding rate of fee to be recovered from the users of National Highway No. 8 (Bharuch-Surat section) in the State of Gujarat.
- (xvi) S.O. 713 (E) published in Gazette of India dated the 19<sup>th</sup> June, 2003 regarding rate of fee to be recovered from the users of National Highway No. 8 (Vadodara-Bharuch section) in the State of Gujarat.
- (xvii) S.O. 728 (E) published in Gazette of India dated the 25<sup>th</sup> June, 2003 regarding acquisition of land for building (Realignment on four lanes) on National Highway No. 79 (Chittorgarh-Bhilwara section) in the State of Rajasthan.
- (xviii) S.O. 743 (E) published in Gazette of India dated the 30<sup>th</sup> June, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Kanpur section and Kanpur-Varanasi section) in the State of Uttar Pradesh.

- (xix) S.O. 759 (E) to S.O.761(E) published in Gazette of India dated the 4<sup>th</sup> July, 2003 regarding acquisition of land for widening of National Highway No. 7 on various stretches (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (xx) S.O. 790 (E) published in Gazette of India dated the 10<sup>th</sup> July, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Harihar-Maharashtra Border) in the State of Karnataka.
- (xxi) S.O. 794 (E) published in Gazette of India dated the 11<sup>th</sup> July, 2003 regarding acquisition of land for widening of National Highway No.6 (Dankuni-Kolaghat section) in the State of West Bengal.
- (xxii) S.O. 800 (E) published in Gazette of India dated the 15<sup>th</sup> July, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune-Satara section) in the State of Maharashtra.
- (xxiii) S.O. 801 (E) published in Gazette of India dated the 15<sup>th</sup> July, 2003 seeking to amend Notification No. S.O. 365 (E) dated the 26<sup>th</sup> April, 2001.
- (xxiv) S.O. 802 (E) published in Gazette of India dated the 15<sup>th</sup> July, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune-Satara section) in the State of Maharashtra.
- (xxv) S.O. 803 (E) published in Gazette of India dated the 15<sup>th</sup> July, 2003 acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet section) in the State of Tamil Nadu.
- (xxvi) S.O. 804 (E) published in Gazette of India dated the 15<sup>th</sup> July, 2003 regarding acquisition of land for four laning of National Highway No. 4 (Pune-Satara section) in the State of Maharashtra.
- (xxvii) S.O. 710 (E) published in Gazette of India dated the 18<sup>th</sup> June, 2003 seeking to amend Notification No. S.R.O. 1181 (E) dated the 4<sup>th</sup> April, 1957.
- (xxviii) S.O. 711(E) published in Gazette of India dated the 18<sup>th</sup> June, 2003 regarding entrusting the stretches as mentioned in the Notification of National Highway No. 24 to the National Highways Authority of India.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to vi) of (14) above
- (16) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2001-2002 together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:-
  - (i) The National Council for Teacher Education (Recruitment) Regulations, 2003 published in Notification No. F.No. 9-12/2002/NCTE (36) in Gazette of India dated the 28<sup>th</sup> March, 2003.
  - (ii) The National Council for Teacher Education (NCTE) Contributory Provident Fund Regulations, 2003 published in Notification No. F.No. 9-12/2002/NCTE (37) in Gazette of India dated the 28<sup>th</sup> March, 2003.
- (19) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, for the year 2001-2002.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

#### **4. MESSAGE FROM RAJYA SABHA**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4<sup>th</sup> August, 2003, Rajya Sabha agreed without any amendment to the Election and Other Related Laws (Amendment) Bill, 2003, passed by Lok Sabha on the 30<sup>th</sup> July, 2003.

#### **5. REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

Shri Denzil B. Atkinson presented the Thirty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. REPORT OF PUBLIC ACCOUNTS COMMITTEE**

Sardar Buta Singh presented the Fifty-fourth Report (Hindi and English versions) of the Public Accounts Committee (2003-2004) on Report of the C&AG of India for the year ended March 2001 (No. 7A of 2001) Union Government (Defence Services) relating to "Review of Procurement for OP Vijay (Army)".

## **7. Submissions by Members**

12.19 P.M.

(i) Regarding reported detection of pesticides in soft drinks.

The following members made submissions regarding reported detection of pesticides in soft drinks :-

- (1) Shri Ramji Lal Suman
- (2) Shri N.N. Krishnadas
- (3) Adv. Suresh Ramrao Jadhav(Patil)
- (4) Shri Prabodh Panda
- (5) Shri Rajesh Ranjan
- (6) Shri Anil Basu
- (7) Shri Ramesh Chennithala
- (8) Shri Nawal Kishore Rai
- (9) Dr. K. Malaisamy
- (10) Smt. Renu Kumari
- (11) Shri Kirit Somaia
- (12) Dr. Raghuvansh Prasad Singh
- (13) Prof. (Smt.) A.K. Premajam
- (14) Shri Sukdeo Paswan
- (15) Shri Raj Babbar
- (16) Shri Lakshman Seth
- (17) Shri E. Ahamed
- (18) Shri Mahendra Singh Pal
- (19) Shri V.K. Malhotra
- (20) Dr. V. Saroja

Smt. Sushma Swaraj responded.

12.57 P.M.

(ii) Regarding situation arising due to unemployment in the country.

The following members made submissions regarding situation arising due to unemployment in the country. :-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Ram Vilas Paswan
- (3) Shri Priya Ranjan Dasmunsi
- (4) Shri Rupchand Pal
- (5) Shri Ajoy Chakraborty
- (6) Shri Somnath Chatterjee
- (7) Shri Sunil Khan
- (8) Shri Sudip Bandyopadhyay
- (9) Smt. Sushma Swaraj

*(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2. 02 P.M.)*

## **8. Matters Under Rule 377**

- (1) Shri Maheshwar Singh raised a matter regarding need to review the provisions of 'Food Parks' with a view to provide benefit to small farmers particularly in hilly areas.



- (2) Shri Ananta Nayak raised a matter regarding need to check pollution caused by sponge Iron Plant set up at Ramchandrapur near Keonjhar, Orissa.
- (3) Shri Bikram Keshari Deo raised a matter regarding need to solve acute drinking water problem in Boden block, Nuapara district, Orissa.
- (4) Shri Laxman Giluwa raised a matter regarding need to revive mines in Singhbhum Parliamentary Constituency, Jharkhand.
- (5) Shri Khelsai Singh raised a matter regarding need to provide mobile services of VSNL in Sarguja Parliamentary Constituency from Vishrampur town.
- (6) Shri K.P. Singh Deo raised a matter regarding need to instruct the Government of Orissa to check illegal fishing in Chilka lake.
- (7) Shri Shriprakash Jaiswal raised a matter regarding need to ensure early election to Cantonment Boards.
- (8) Shri Lakshman Seth raised a matter regarding need to ensure adequate financial assistance to the Government of West Bengal for the proposed Raichak – Kukrahati bridge on river Hoogly in West Bengal.
- (9) Shri Chada Suresh Reddy raised a matter regarding need to include N.H. – 9 and part of N.H. 202 in Andhra Pradesh for four laning in first phase programme.
- (10) Shri Anant Gudhe raised a matter regarding need to provide W.L.L. telephones in rural areas of the country.
- (11) Shri Manjay Lal raised a matter regarding need to ensure that construction of roads under Pradhan Mantri Sadak Yojna is undertaken on the recommendation of concerned Member of Parliament.
- (12) Shri Prasanna Acharya raised a matter regarding need to declare Gram Panchayat as an unit for the purpose of Crop Insurance in Orissa.
- (13) Shri Haribhau Shankar Mahale raised a matter regarding need to solve the problems being faced by Scheduled Tribes at Bhoargarh, Nasik, Maharashtra due to ban on construction of houses near RADAR Centre.
- (14) Shri Vilas Muttemwar raised a matter regarding need to provide financial assistance to the Government of Maharashtra for early execution of Gosikhurd Irrigation Project in Vidarbha region of the State.

## 9. Government Bills – Passed

2.23 P.M.

*The Sixth Schedule to the Constitution (Amendment) Bill, 2003.*

Time taken : 3 hrs. 13 mts.

Discussion on the motion for consideration of the Bill moved by Shri I.D. Swami on the 1<sup>st</sup> August, 2003, continued.

The following members took part in the debate :-

- (1) Dr. Jayanta Rongpi



- (2) Shri Ajoy Chakraborty
- (3) Shri Rajen Gohain
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Abdul Hamid

Swami Chinmayanand replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Swami Chinmayanand.

The motion was adopted and Bill, as amended, was passed.

3.28 P.M.

#### **10. Government Bill-Under Consideration**

The Representation of the People (Amendment) Bill, 2003 as passed by Rajya Sabha.

Time Taken : 2 Hrs. 35 Mts.

The motion for consideration of the Bill was moved by Shri P.C. Thomas on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Thawar Chand Gehlot
- (3) Shri Somnath Chatterjee
- (4) Dr. Bolla Bulli Ramaiah
- (5) Shri Mulayam Singh Yadav
- (6) Shri Kharabela Swain
- (7) Shri Mahendra Singh Pal
- (8) Dr. K. Malaisamy
- (9) Shri Bhartruhari Mahtab
- (10) Dr. Raghuvansh Prasad Singh (speech unfinished)

The discussion was not concluded.

6 .03 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 7<sup>th</sup> August, 2003)*

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G.C. MALHOTRA,  
Secretary-General.

## **LOK SABHA**

### **Bulletin-Part I**

#### **(Brief Record of Proceedings)**

**Thursday,  
August 7,  
2003/Sravana  
16, 1925  
(Saka)**

**No. 328**

**11.00 A.M.**

#### **1. Questions**

Due to submissions made by members during the Question Hour regarding alleged refusal by the Government to make available report of Central Vigilance Commission on certain defence deals to the Public Accounts Committee and interruptions in the House, the Starred Questions could not be called for oral answer. Starred Question Nos. 261-280 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2432-2585 would be printed in the official report for the day.

**11.03 A.M.**

#### **2. Submissions made by members regarding alleged refusal by the Government to make available report of Central Vigilance Commission on certain defence deals to the Public Accounts Committee**

The following members made submissions regarding alleged refusal by the Government to make available report of Central Vigilance Commission on certain defence deals to the Public Accounts Committee:-

- (1) Shri S. Jaipal Reddy
- (2) Shri Vijay Kumar Malhotra
- (3) Shri Somnath Chatterjee
- (4) Shri Priya Ranjan Dasmunsi

*(Due to interruptions in the House, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12 Noon)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 1.31 P.M.)*

1.32 P.M.

**3. Papers Laid on the Table**

(1) A copy of the 'Quarterly Statement on the Economy and Budget (April-June, 2003) (Hindi and English versions) under clause 7(1) of the Fiscal Responsibility and Budget Management Bill, 2003.

(2) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards, for the year 2000-2001.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

**4. DEPARTMENTALLY RELATED STANDING COMMITTEES — A REVIEW**

Secretary-General  
laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (2002) — A Review'.

**5. SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) – 2003-2004**

Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2003-2004.

1.33 P.M.

**6. Government Bill – Introduced**

*The National Bank for Agriculture and Rural Development (Amendment) Bill, 2003*

**7. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each :-

(1) Shri Rattan Lal Kataria regarding need to shift oil depot from Ambala Cantt. to some other place in the interest of safety.

(2) Shri Girdhari Lal Bhargava regarding need to provide ropeway facility at historical and tourist places in Rajasthan.

(3) Shri Pradip Yadav regarding need to lay rail line between

Deodhar and Rajmahal via Godda in Jharkhand.

- (4) Dr. N. Venkataswamy regarding need to provide better facilities at Ekambrakuppam railway station, Tamil Nadu.
- (5) Shri Radha Mohan Singh regarding need to advise NABARD to provide financial help for promotion of horticultural products in East Champaram district, Bihar.
- (6) Shri Haribhai Chaudhary regarding need for construction of underground and over bridges on Palanpur-Shyamkhali and Jodhpur-Bhilari railway line.
- (7) Dr. Madan Prasad Jaiswal regarding need to shift Depot of Indian Oil Corporation located near Raxaul railway station to some other place in the interest of safety.
- (8) Shri Ramesh Chennithala regarding need to release funds to the Government of Kerala for settlement of landless tribals in Wayanad.
- (9) Shri Tilakdhari Prasad Singh regarding need to provide compensation to the farmers whose crops have been affected due to drought in Kodarma Parliamentary constituency, Jharkhand.
- (10) Shri Vinay Kumar Sorake regarding need to withdraw the move to shift the headquarter of Syndicate Bank from Manipal to Bangalore.
- (11) Shri Abul Hasnat Khan regarding need to repair Farakka bridge on river Ganga and also construct second alternative bridge there.
- (12) Dr. Ramanaidu Daggubati regarding need to retain normal annual allocation of Rs. 190 crore for rural road connectivity in Andhra Pradesh.
- (13) Shri Raghuraj Singh Shakya regarding need to expedite construction of Agra-Kanpur highway in Etawah Parliamentary constituency, U.P.
- (14) Shri A. Krishnaswamy regarding need to widen N.H-5 and make it four lane connecting Ennore Port in Tamil Nadu.
- (15) Dr. (Col.) Dhani Ram Shandil regarding need to declare 'Giripar' area of Himachal Pradesh as a Scheduled Tribe area.

*(Due to interruptions in the House, Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2.30 P.M.)*

*(Due to continued interruptions in the House, Lok  
Sabha adjourned for the day)*

2.34 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 8<sup>th</sup> August,  
2003)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

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## **LOK SABHA**

### **Bulletin-Part I**

#### **(Brief Record of Proceedings)**

**Friday, August 8, 2003/Sravana 17, 1925 (Saka)**

**No. 329**

**11.00 A.M.**

#### **1. Reference By Speaker**

The Speaker made reference to the 61<sup>st</sup> anniversary of the Quit India Movement launched on the 9<sup>th</sup> August 1942 under the leadership of Mahatma Gandhi and paid homage to the martyrs who sacrificed their lives for the freedom of the motherland.

He also made reference to the 58<sup>th</sup> anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in the memory of the martyrs of freedom movement and victims of the atomic holocaust.

**11.03 A.M**

#### **2. Motion for suspension of Question Hour**

Shrimati Sushma Swaraj moved the following motion:-

“That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to take up the consideration and passing of the Constitution (94<sup>th</sup> Amendment) Bill, 2002 and Constitution (99<sup>th</sup> Amendment) Bill, 2003”.

The motion was adopted.

#### **3. Questions**

The Question Hour having been suspended, the replies to Starred Question Nos. 281-300 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to

Unstarred Question Nos. 2586-2759 would be printed in the official report for the day.

SNQ No. 1 regarding Uniform Civil Code has been postponed by Hon'ble Speaker to a later date.

**11.08 A.M.**

**4. Observation by the Speaker**

The Speaker made the following observation:-

“Hon'ble Members, the Question Hour has been suspended. As you know a Short Notice Question is also listed in today's Agenda. The Short Notice Question may be postponed to a later date to be fixed in consultation with the concerned Minister.

We may now take up the consideration and passing of the Constitution 94<sup>th</sup> Amendment Bill and the Constitution 99<sup>th</sup> Amendment Bill listed at Sl. Nos. 10 and 11 of today's order paper. If the House agrees, we may complete discussion on both the Bills by 12.30 P.M. Since only 45 minutes will be available for discussion on each Bill, I would request Hon'ble members to be very brief in their speeches.

As per the decision taken at the meeting of Business Advisory Committee, yesterday, the voting on these two Bills may be taken up, one after another, at 12.30 P.M.

I hope the House agrees.”.

The House agreed.

**11.10 A.M.**

**5. Submission regarding reported raids by officials of Income-Tax Department at the residences of the relatives of Chief Minister of U.P. in Noida and Delhi.**

The following members made submissions regarding reported raids by officials of Income-Tax Department at the residences of the relatives of Chief Minister of U.P. in Noida and Delhi :-

(1) Shri Ramji Lal Suman

(2) Kunwar Akhilesh Singh

Shri Jaswant Singh responded.

**11.17 A.M.**

**6. Government Bills-Under consideration**

(i) *The Constitution (Ninety-fourth Amendment) Bill, 2002 (Amendment of article 338 and insertion of new article 338A).*

**Time Taken: 1 Hr. 08 Mts.**

The motion for consideration of the Bill was moved by Shri Jua Oram.

The following members took part in the debate:-

- (1) Shri K.A. Sangtam
- (2) Shri Thawar Chand Gehlot
- (3) Dr. M.V.V.S. Murthi
- (4) Shri Ramji Lal Suman
- (5) Shri Anant Gudhe
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Ram Vilas Paswan
- (8) Shri Arun Kumar
- (9) Dr. V. Saroja
- (10) Shri Haribhau Shankar Mahale
- (11) Shri Manikrao Hodlya Gavit
- (12) Shri Ramdas Athawale
- (13) Shri Nawal Kishore Rai

Shri Jual Oram replied to the debate.

**12.08 P.M.**

(ii) *The Constitution (Ninety-ninth Amendment) Bill, 2003 (Amendment of article 332).*

**Time Taken: 34 Mts.**

The motion for consideration of the Bill was moved by Shri Chinmayanand Swami on behalf of Shri L.K. Advani.

The following members took part in the Debate:-

- (1) Shri G.M. Banatwalla
- (2) Shri Sontosh Mohan Dev
- (3) Shri Priya Ranjan Dasmunsi
- (4) Dr. Raghuvansh Prasad Singh
- (5) Dr. M.V.V.S. Murthi
- (6) Shri Ram Vilas Paswan

Shri L.K. Advani replied to the debate.

## **7. Government Bills-Passed**

(i) *The Constitution (Ninety-fourth Amendment) Bill, 2002 (Amendment of article 338 and insertion of new article 338A).*

On the motion for consideration of the Bill, the House divided: Ayes: 363; Noes: Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, the House divided: Ayes: 362; Noes: Nil.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

On the motion for adoption of Clause 3, as amended the House divided: Ayes: 360; Noes: Nil.

Clause 3 was adopted, as amended by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

On the motion for adoption of Clause 1, as amended the House divided: Ayes: 358; Noes: Nil.

Clause 1 was adopted, as amended by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted

The motion that the Bill, as amended be passed was moved by by Shri Jual Oram.

On the motion the House divided: Ayes: 363; Noes: Nil.

The motion was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill as amended was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) *The Constitution (Ninety-ninth Amendment) Bill, 2003 (Amendment of article 332).*

On the motion for consideration of the Bill, the House divided: Ayes: 365; Noes: Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, as amended, the House divided: Ayes: 363; Noes: Nil.

Clause 2 was adopted, as amended by a majority of total membership of the House and by a majority of not less than two-thirds of members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Chinmayanand Swami.

On the motion the House divided: Ayes: 365; Noes: Nil.

The motion was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill as amended was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

## **8. Papers Laid on the Table**

The following papers were laid on the Table :-

- (1) A copy of the Punjab Agro Newsprint Limited and the Punjab Agro Industries Corporation Limited (Amalgamation) Order, 2003 (Hindi and English versions) published in Notification No. S.O. 737 (E) in Gazette of India dated the 27<sup>th</sup> June, 2003 under sub-section (5) of section 396 of the Companies Act, 1956.
- (2) A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 580 (E) in Gazette of India dated the 24<sup>th</sup> July, 2003 under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy of the Draft Notification No. F.No. 7(3)99-IP (Hindi and English versions) containing order seeking to amend the principal order published in Notification No. S.O. 857 (E) dated the 10<sup>th</sup> December, 1997 under sub-section (3) of section 11B of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2003 (Hindi and English versions) published in Notification No. G.S.R.490 (E) in Gazette of India dated the 16<sup>th</sup> June, 2003 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Standards of Weights and Measures (Packaged Commodities )



Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R.495 (E) in Gazette of India dated the 18<sup>th</sup> June, 2003 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976 together with a Corrigendum thereto (in English version only) published in Notification No. G.S.R. 546 (E) dated the 14<sup>th</sup> July, 2003.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 556 (E) published in Gazette of India dated the 18<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on X-Ray Baggage Inspection Multi Energy System, originating in, or exported from, European Union, at the rates recommended by the designated authority.

(ii) G.S.R. 581 (E) published in Gazette of India dated the 24<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to withdraw anti-dumping duty on Strontium carbonate, originating in, or exported from, the People's Republic of China.

(iii) G.S.R. 582 (E) published in Gazette of India dated the 24<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to impose final anti-dumping duty D(-) Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt, originating in, or exported from, the People's Republic of China and Singapore at the rates recommended by the designated authority.

(iv) G.S.R. 612 (E) published in Gazette of India dated the 29<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 23/2002-Cus., dated the 1<sup>st</sup> March, 2002.

(7) A copy of the Notification No. G.S.R. 613 (E) (Hindi and English versions) published in Gazette of India dated the 29<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE dated the 1<sup>st</sup> March, 2002 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 552 (E) published in Gazette of India dated the 17<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.

- (ii) G.S.R. 611 (E) published in Gazette of India dated the 29<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002
- (9) A copy of the Income-tax (10<sup>th</sup> Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 855 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003 under of section 296 of the Income Tax Act, 1969, together with an explanatory memorandum.
- (10) A copy of the Notification No. G.S.R. 550(E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> July, 2003 notifying the change in the location of Debts Recovery Tribunal, Nagpur with effect from 27<sup>th</sup> June, 2003, as mentioned therein issued under section 3 of Recovery of Debts Due to Banks and Financial Institutions Act, 1993.
- (11) A copy of the Public Provident Fund (Amendment) Scheme, 2003 (Hindi and English versions) published in Notification No. G.S.R. 585(E) in Gazette of India dated the 25<sup>th</sup> July, 2003 under section 12 of the Public Provident Fund Act, 1968.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Bank Act, 1873:-
  - (i) The Post Office Savings Bank General (Amendment) Rules, 2003 published in Notification No. G.S.R.586(E) in Gazette of India dated the 25<sup>th</sup> July, 2003.
  - (ii) The Post Office Savings Account (Amendment) Rules, 2003 published in Notification No. G.S.R.587 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003.
  - (iii) The Post Office Recurring Deposit ( Second Amendment) Rules, 2003 published in Notification No. G.S.R.588 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003.
  - (iv) The Post Office Time Deposit ( Second Amendment) Rules, 2003 published in Notification No. G.S.R.589 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:

- (i) The National Savings Certificates (VIII Issue) (Second Amendment) Rules, 2003 published in Notification No. G.S.R.590 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003.
- (ii) The National Savings Certificates (VIII Issue) (Third Amendment) Rules, 2003 published in Notification No. G.S.R.591 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003.
- (iii) The Kisan Vikas Patra (Second Amendment) Rules, 2003 published in Notification No. G.S.R.592 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003.

12.34 P.M.

## **9. Announcement by the Speaker**

The Speaker made the following announcement:-

“Hon’ble members, as per the decision taken in the Business Advisory Committee meeting held on 7 August, 2003, the sitting of the House fixed for Monday, the 11 August, 2003 may be cancelled.

I hope the House agrees.”

The House agreed.

## **10. Report of the Public Accounts Committee**

Sardar Buta Singh presented the Fifty-first Report (Hindi and English versions) of the Public Accounts Committee (Thirteenth Lok Sabha) on “Allotment of PAN”.

## **11. Statement By the Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 13<sup>th</sup> August, 2003.

*(Due to interruptions in the House, Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.01 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day)*

2.07 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13<sup>th</sup> August, 2003)*

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**G.C. MALHOTRA,**  
**Secretary-General.**

**LOK SABHA**

Bulletin-Part I

**(Brief Record of Proceedings)**

**Wednesday, August 13, 2003/Sravana 22, 1925 (Saka)**

**No. 330**

**11.00 A.M.**

**1. References By Speaker**

The Speaker made reference to the loss of lives in flash floods caused due to cloudburst near Solang in Kullu District of Himachal Pradesh on 7 August, 2003.

He also made reference regarding crash of a helicopter on 11 August, 2003 engaged by Oil and Natural Gas Corporation, in Bombay High, Maharashtra in which several lives were lost.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

**2. Questions**

- (i) Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 321-340 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2937-3166 would be printed in the official report for the day.
- (ii) As the sitting of Lok Sabha fixed for Monday, the 11<sup>th</sup> August, 2003 was cancelled, the replies to Starred Question Nos. 301-320 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2760-2936 would also be printed in the official Report for the day.
- (iii) SNQ No. 1 regarding Uniform Civil Code was postponed by Hon'ble Speaker to a later date.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12 Noon.)*

**3. Papers Laid on the Table:**

**The following papers were laid on the Table:-**

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, New Delhi, for the year 2001-2002.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Chandigarh Legal Services Authorities Rules, 1997 (Hindi and English versions) published in Notification No. LD-97/9783 in Chandigarh Administration Gazette dated the 12<sup>th</sup> September, 1997 under sub-section (1) of section 30 of the Legal Services Authorities Act, 1987
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2001-2002.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of



Engineering and Technology, Surat (Presently Sardar Vallabhbhai National Institute of Technology, Surat), for the year 2001-2002, alongwith Audited Accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Presently Sardar Vallabhbhai National Institute of Technology, Surat), for the year 2001-2002.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2001-2002.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2001-2002.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, New Delhi, for the year 2001-2002.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, New Delhi, for the year 2001-2002.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2001-2002.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2001-2002.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Roorkee, for the year 2001-2002.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 1994-95.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 1994-95.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 1995-96.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 1995-96.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 1996-97.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 1996-97.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (25)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 1997-98.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 1997-98.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 1998-99.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 1998-99.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 1999-2000.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 1999-2000.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2000-2001.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2000-2001.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:-
- (i) Annual Accounts of the Indian Institute of Technology, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (ii) Annual Accounts of the Indian Institute of Technology, Guwahati, for the years 1994-1996, together with Audit Report thereon.
- (iii) Annual Accounts of the Indian Institute of Technology, Guwahati, for the year 1996-1997, together with Audit Report thereon.

- (iv) Annual Accounts of the Indian Institute of Technology, Guwahati , for the year 1997-1998, together with Audit Report thereon.
- (v) Annual Accounts of the Indian Institute of Technology, Guwahati , for the year 1998-1999, together with Audit Report thereon.
- (vi) Annual Accounts of the Indian Institute of Technology, Guwahati , for the year 1999-2000, together with Audit Report thereon.
- (34) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Notification No. G.S.R. 508 (E) (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> June, 2003 containing corrigendum to the Notification No. G.S.R. 382(E) dated 28<sup>th</sup> May, 2002 issued under section 23 of the Prevention of Food Adulteration Act, 1954.
- (36)(i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 1997-1998, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 1997-1998.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38)(i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 1998-1999, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 1998-1999.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40)(i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 2001-2002.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2001-2002.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2001-2002.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy of the Prevention of Food Adulteration (1<sup>st</sup> Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 554 (E) in Gazette of India dated the 18<sup>th</sup> July, 2003 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 together with a corrigendum thereto published in Notification No. G.S.R. 610 (E) dated the 29<sup>th</sup> July, 2003.



(47) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (4<sup>th</sup> Amendment) Rules, 2003 published in Notification No. G.S.R. 528 (E) in Gazette of India dated the 8<sup>th</sup> July, 2003.
- (ii) The Drugs and Cosmetics (5<sup>th</sup> Amendment) Rules, 2003 published in Notification No. G.S.R. 549 (E) in Gazette of India dated the 16<sup>th</sup> July, 2003.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (47) above.

(49) A copy of the Notification No. G.S.R. 517 (E) (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> June, 2003 seeking to amend Notification No. G.S.R. 86 (E) dated the 26<sup>th</sup> February, 1993 issued under rule 68-A of the Drugs and Cosmetics Rules, 1945.

- (50)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Ayurveda Vidyapeeth (National Academy of Ayurveda), New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Ayurveda Vidyapeeth (National Academy of Ayurveda), New Delhi, for the year 2001-2002.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2002-2003.
- (2) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(53) A copy of the Telecommunication Interconnection Usage Charges (IUC) (Second Amendment) Regulation, 2003 (Hindi and English versions) published in Notification No. 311-1/2003-Econ. in Gazette of India dated the 16<sup>th</sup> June, 2003 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(54) a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 431 (E) published in Gazette of India dated the 10<sup>th</sup> April, 2003 regarding rates of fee to be recovered from the users of four laned National Highway No. 5 (Chennai-Vijayawada section) in the State of Andhra Pradesh.
- (ii) S.O. 432 (E) published in Gazette of India dated the 10<sup>th</sup> April, 2003 regarding rates of fee to be recovered from the users of various stretches of National Highway No. 8 (Kotputli to Jaipur and Jaipur Bypass zone 'C' and 'D' section) in the State of Rajasthan.
- (iii) S.O. 814 (E) published in Gazette of India dated the 16<sup>th</sup> July, 2003 regarding acquisition of land for widening of National Highway No. 5 (Chennai- Vijayawada section) in Prakasam district in the State of Andhra Pradesh.
- (iv) S.O. 822 (E) published in Gazette of India dated the 17<sup>th</sup> July, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in West Godavari district in the State of Andhra Pradesh.
- (v) S.O. 823 (E) published in Gazette of India dated the 17<sup>th</sup> July, 2003 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam section) in the State of Andhra Pradesh.
- (vi) S.O. 829 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 regarding acquisition of land for widening of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Karnataka.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i and ii) of (54) above.

- (56)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission, Bhopal, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission, Bhopal, for the year 2001-2002.

- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Thirty Sixth Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2001-2002.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60)(i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports for the years 1998-99, 1999-2000 and 2000-2001, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports for the years 1998-99, 1999-2000 and 2000-2001.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62)(i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2001-2002.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 28<sup>th</sup> July, 2003, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the resignation of Shri Sangh Priya Gautam from the Committee and communicated the name of Shri Jana Krishnamurthy K. who has been duly elected to the said Committee.
- (ii) That at its sitting held on the 7<sup>th</sup> August, 2003, Rajya Sabha passed the Central Vigilance Commission Bill, 2003, passed by the Lok Sabha on the 26<sup>th</sup> February, 2003, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (iii) That at its sitting held on the 7<sup>th</sup> August, 2003, Rajya Sabha agreed without any amendment to the Repatriation of Prisoners Bill, 2003, passed by Lok Sabha on the 1<sup>st</sup> August, 2003.
- (iv) That at its sitting held on the 1<sup>st</sup> August, 2003, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member of Rajya Sabha to associate with the Committee on the Welfare of the Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee in the vacancy caused by the resignation of Shri Nana Deshmukh from the Committee and communicated the name of Shri Robert Kharshiing who has been duly elected to the said Committee.



**5. Bill as amended by Rajya Sabha-Laid on the Table**

The Central Vigilance Commission Bill, 2003, as returned by Rajya Sabha with amendments.

**6. Reports of Public Accounts Committee**

Sardar Buta Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2003-2004):-

- (1) Fifty-second Report of PAC (13<sup>th</sup> Lok Sabha) on Action Taken on the recommendations contained in the Twenty-fourth Report of PAC (13<sup>th</sup> Lok Sabha) on “Undermining of Parliamentary Financial Control”
- (2) Fifty-third Report of PAC (13<sup>th</sup> Lok Sabha) on Action Taken on the recommendations contained in the Twenty-fifth Report of PAC (13<sup>th</sup> Lok Sabha) on “Case of M/s PILCOM”

**7. Statement of Standing Committee on Railways**

Shri K. Yerrannaidu laid on the table a copy each (Hindi and English versions) of the Statements showing action taken by the Government on the recommendations contained in Chapter – I and final action taken replies on recommendations contained in Chapter-V of the 12<sup>th</sup> Report of the Standing Committee on Railways (2002) regarding action taken by the Government on the recommendations contained in their Tenth Report (Thirteenth Lok Sabha) on Demands for Grants – 2002-03 of the Ministry of Railways.

**8. Statement by Minister**

The Minister of Petroleum and Natural Gas laid a copy of (Hindi and English versions) of a statement regarding ‘ crash of helicopter on 11<sup>th</sup> August, 2003 engaged by ONGC in Mumbai High Offshore’.

**9. Motion for Election to the Central Advisory Committee for the National Cadet Corps**

Shri George Fernandes moved the following motion: -

“That in pursuance of Section 12 (1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, for a term of one year from the date of election, subject to the other provisions of the said Act.”

The motion was adopted.

**10. Motion for Election to the Central Building and other Construction Workers’ Advisory Committee**

Dr. Sahib Singh Verma moved the following motion:-

“That in pursuance of Section 3(2)(b) of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Building and other Construction Workers’ Advisory Committee, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

**11. Government Bill – Introduced**

The Banking Regulation (Amendment) and Miscellaneous Provisions Bill, 2003.

**12. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri A. Narendra regarding need for construction of a Road over-bridge at railway crossing at Zahirabad in Medak district, Andhra Pradesh
- (2) Shri Bikram Keshari Deo regarding need for construction of a high level bridge over river Hati on National Highway NO. 201 near Junagarh town in Kalahandi district, Orissa.

- (3) Shri Shyam Bihari Mishra regarding need to ensure remunerative price for Potato in the country.
- (4) Shri Mansukhbhai D. Vasava regarding need for proper maintenance of Bharuch-Ankaleshwar-Surat National Highway in Gujarat.
- (5) Shri Man Sinh Patel regarding need to provide stoppage of important trains at Vyara in Balsar Parliamentary Constituency, Gujarat.
- (6) Shri Mahendra Singh Pal regarding need to include certain communities in the list of Scheduled Cates/Scheduled Tribes in Uttaranchal who had migrated from erstwhile East Pakistan.
- (7) Shri Vinay Kumar Sorake regarding need to take up four laning of Surathkal to Kundapura Section on National Highway No-17 in Kamataka for economic development of the area.
- (8) Shri Bheru Lal Meena regarding need to provide additional funds to the Government of Rajasthan to solve drinking water problem in the State.
- (9) Shri P. Rajendran regarding need for early completion of By-pass at Quilon, Kerala.
- (10) Shri K. Yerrannaidu regarding need to introduce a comprehensive legislation on Seeds Act.
- (11) Shri C.N. Singh regarding need to allow M.Ps to spend 10 % of money from Local Area Development Fund on drinking water projects.
- (12) Adv. Suresh Ramrao Jadhav (Patil) regarding need to give preference to degree holders of food technology for appointment to the post of 'Food Inspectors'.
- (13) Shri Sudip Bandyopadhyay regarding need to provide special budgetary support to Ramakrishna Mission for development of Swami Vivekananda Memorial and Cultural Centre at Kolkata.
- (14) Shri Talib Hussain Chowdhary regarding need to include Dogri language in the Eight Eighth Schedule to the Constitution.
- (15) Shri Chandra Vijay Singh regarding need to take steps for maintenance of National Highway No. 24 between Hapur and Moradabad, Uttar Pradesh.

### 13. Observation by the Speaker – Question of Privilege

The Speaker made the following Observation:-

“I have received notices of question of privilege given by Shri G.M. Banatwalla and Shri Priya Ranjan Dasmunsi, against Shri Arun Jaitley, Minister of Law and Justice, for allegedly suppressing facts and misleading the House regarding dilution of charges by CBI against the accused in the Babri Masjid demolition case.

The Committees of Privileges of Lok Sabha and Rajya Sabha in the Report of their joint sitting in 1954 had laid down the procedure to be followed in case where a member of one House is alleged to have committed a breach of privilege of the other House. In terms of that procedure when a question of breach of privilege is raised in one House in which a member of the other House is involved, the Presiding Officer of the House in which question of privilege is raised, has to refer the case to the Presiding Officer of the other House for appropriate action.

Upon the case being so referred, the Presiding Officer of the other House shall deal with the matter in the same way as if it were a case of breach of privilege of that House. The Presiding Officer shall thereafter communicate to the Presiding Officer of the House where the question of privilege was originally raised, a report about the enquiry, if any, and the action taken on the reference.

The Report of the joint sitting of the Committees of Privileges of Lok Sabha and Rajya Sabha was presented to both the Houses on 23 August, 1954. The Report was adopted by Lok Sabha on 2 December, 1954 and by Rajya Sabha on 6 December, 1954.

This matter came up before the Conference of Presiding Officers of Legislative Bodies in India held in 1955, which appointed a Committee of Speakers to examine the matter. The Report of the Committee of Speakers,

adopted by the Conference of Presiding Officers of Legislative Bodies in India on 17 September, 1956 laid down the procedure to be adopted in such cases.

The Committee in their Report observed that ‘...a convention should be developed to the effect that when a question of breach of privilege is raised in any legislature in which a member of another legislature is involved, the Presiding Officer should refer the case to the Presiding Officer of the legislature to which that member belongs and the latter should deal with the matter in the same way as if it were a breach of privilege of that House.’

There are several instances where questions of privilege against members of Rajya Sabha were referred to the Chairman, Rajya Sabha.

Recently a question of privilege given notice of by Shri Pawan Kumar Bansal, MP, against Shri Arun Shourie, the then Minister of State for Disinvestment and member of Rajya Sabha, was referred by my predecessor, Shri G.M.C. Balayogi, to the Hon’ble Chairman, Rajya Sabha, on 30 August, 2001.

There are also instances where questions of privilege raised against members of State Legislatures were referred to Presiding Officers of respective State Legislatures.

On 23 April, 2003, I referred the matter regarding the notice of question of privilege dated 7 April, 2003, given by Shri Ram Vilas Paswan, MP, against the Home Minister, Government of Gujarat, to the Hon’ble Speaker, Gujarat Legislative Assembly for appropriate action. There have also been instances of notices of question of privilege against members of Lok Sabha being referred to the Speaker, Lok Sabha, by the Presiding Officers of State Legislatures.

In the instant case, I had also called for comments of Shri Arun Jaitley. After going through the material submitted to me by both the sides, I felt that the matter required further examination.

As Shri Arun Jaitley is a member of Rajya Sabha, I felt that it would be appropriate, if the matter is considered by the Hon’ble Chairman, Rajya Sabha. I have, therefore, referred this matter to the Hon’ble Chairman, Rajya Sabha on 1 August, 2003 for appropriate action.

*(Due to interruptions in the House, Lok Sabha adjourned for the day)*

12.20 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 14<sup>th</sup> August, 2003)*

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**G.C. MALHOTRA,**  
*Secretary-General.*

**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Thursday, August 14, 2003/Sravana 23, 1925 (Saka)**

**No. 331**

**11.00 A.M.**

**1. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 341-360 put down in the order paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 3167 – 3318 would be printed in the official report for the day

**(Due to interruptions in the House, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 12 Noon)**

12.04 P.M.

**2. Papers Laid on the Table**

The following papers were laid on the Table :-

- (1) A copy of the Army (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.R.O. 08 (E) in Gazette of India dated the 24<sup>th</sup> June, 2003 under section 193A of the Army Act, 1950.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 2003-2004.
- (4)(i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 1999-2000.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2000-2001.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2003-2004.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Ministry of Power for the year 2003-2004.
- (10) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2001-2002
- (11) A copy of the Thirty-eighth Report (Hindi and English versions) of the Commissioner for Linguistics Minorities in India for the period from July, 1999 to June, 2000.
- (12) A copy of the Explanatory Note (Hindi and English versions) of the Report mentioned at (11) above.

**3. STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE**



Sardar Buta Singh laid on the Table the Statements (Hindi and English versions) showing further follow up action taken on the recommendations contained in the following Reports:

- (1) 6<sup>th</sup> Report (11<sup>th</sup> Lok Sabha) on “Salar Jung Museum.
- (2) 7<sup>th</sup> Report (11<sup>th</sup> Lok Sabha) on “Janta Cloth Scheme”.
- (3) 9<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on “Union Government Appropriation Accounts (Telecom Services – 1994-95)” .
- (4) 31<sup>st</sup> Report (13<sup>th</sup> Lok Sabha) on “Union Government Appropriation Accounts (Railways – 1996-97) “.

#### **4. REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

Shri Ratilal Kalidas Varma presented the Twenty-sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including minutes (Hindi and English versions) of the sitting of the Committee relating thereto on Ministry of Defence on “Action taken by the Government on the recommendations contained in their Seventeenth Report (Thirteenth Lok Sabha) – Military Participation Ratio of Scheduled Castes and Scheduled Tribes in Defence Services – Policy and Perspective”.

#### **5. STATEMENT BY MINISTER**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 18<sup>th</sup> August, 2003.

12.07 P.M.

#### **6. CALLING ATTENTION**

Shri Basudeb Acharya called the attention of the Minister of Disinvestment to the situation arising out of violation of agreement in regard to protecting the interest of workers by the Management of BALCO and Modern Food Industries (India) Ltd. and steps taken by the Government in regard thereto.

The Minister of Disinvestment laid a copy (Hindi and English versions) of a statement in regard thereto.

#### **7. SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS) – 2003-2004**

Shri Nitish Kumar presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2003-04.

#### **8. Report of Business Advisory Committee**

Smt. Sushma Swaraj presented the Fifty-fourth Report of the Business Advisory Committee.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.15 P.M. and re-assembled at 1. 30 P.M.)*

*(Due to interruptions in the House, Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2. 02 P.M.)*

9. Motion regarding Thirty-fifth Report of the Committee on Private Member's Bills and Resolutions

Shri Denzil B. Atkinson moved the following motion :-

“That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6<sup>th</sup> August, 2003”.

The motion was adopted.

#### **10. Private Member's Bill – Negatived**

The Slums and Jhuggi-Jhopri Areas (Basic Amenities and Clearance) Bill, 2001 by Shri Ramdas Athawale.

Further discussion on the motion for consideration of the Bill moved by Shri Ramdas Athawale on the 25<sup>th</sup> July, 2003, continued:-

The following members took part in the debate:-

- (1) Shri Pawan Kumar Bansal
- (2) Dr. Raghuvansh Prasad Singh
- (3) Prof. Rasa Singh Rawat
- (4) Shri Sudarsana E.M. Natchiappan
- (5) Shri Adhir Chowdhary
- (6) Shri Thawar Chand Gehlot
- (7) Shri Haribhau Shankar Mahale



- (8) Shri Bhartruhari Mahtab
- (9) Shri Priya Ranjan Dasmuni
- (10) Shri Manikrao Hodlya Gavit
- (11) Shri Pon Radhakrishnan

The Bill was negatived.

**4.25 P.M.**

**11. Private Member's Bill – Under consideration**

The Indian Penal Code (Amendment) Bill, 2001 (Insertion of new sections 298A to 298C) by Shri G.M. Banatwalla.

The motion for consideration of the Bill was moved by Shri G.M. Banatwalla and his speech was not concluded.

The discussion was not concluded.

**4.30 P.M.**

**12. Private Member's Resolution-Withdrawn**

Further discussion on the following Resolution moved by Shri Basudeb Acharia on 1<sup>st</sup> August, 2003, continued:-

“This House expresses its deep concern over continuous reduction in social securities for workers and urges upon the Government to take measures to protect the interests of the workers by introducing Provident Fund Scheme for all unorganized workers ; restoring interest rate of provident fund to 12% ; removing ceiling on bonus payment ; ensuring payment of all statutory dues of the workers ; providing adequate health care facilities; enacting a comprehensive legislation for the welfare of agricultural workers; and ensuring payment of minimum wages to contractual workers.”

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Varkala Radhakrishnan
- (3) Shri Thawar Chand Gehlot
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Bhartruhari Mahtab
- (6) Shri A.C. Jose
- (7) Shri Hannan Mollah
- (8) Shri Manikrao Hodlya Gavit
- (9) Shri Santosh Gangwar
- (10) Dr. Sahib Singh Verma

Shri Basudeb Acharia replied to the debate.

The Resolution was withdrawn by leave of the House.

**7.04 P.M.**

**13. Private Member's Resolution - Under consideration**

Shri Suresh Kurup moved the following Resolution:-

“This House urges upon the Government to review its policy of privatizing Central Public Sector Undertakings in the country, especially the Cochin Shipyard Ltd., Fertilizers and Chemicals Travancore Ltd., and Hindustan Newsprint Ltd. in Kerala.”.

His speech was not concluded.

The discussion was not concluded.

**7.04 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 18<sup>th</sup> August, 2003)

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**G.C. MALHOTRA,**  
Secretary-General.

**LOK SABHA**  
**Bulletin-Part I**  
**(Brief Record of Proceedings)**  
**Monday, August 18, 2003/Sravana 27, 1925 (Saka)**

No. 332

11.00 A.M.

**1. Motion for suspension of Question Hour**

Shrimati Sushma Swaraj moved the following motion:-

“That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to take up certain urgent Financial and other Legislative Business”.

The motion was adopted.

**2. Questions**

The Question Hour having been suspended, the replies to Starred Question Nos. 361-380 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3319-3486 would be printed in the official report for the day.

**3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O. 489 (E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> May, 2003 containing order regarding reconstitution of the Taj Trapezium Zone Pollution (Prevention and Control) Authority consisting of the members as mentioned in the Notification, for a period of two years issued under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986.

(2) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2002-2003.

(3) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Aircraft (2<sup>nd</sup> Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 246 in Gazette of India dated the 16<sup>th</sup> June, 2003 under section 14A of the Aircraft Act, 1934 together with an explanatory note.

(6) A copy each of the following Notifications (Hindi and English versions) under section 43 of the Airports Authority of India Act, 1994:-

(i) The Airports Authority of India (Conditions of Service of the Chairman and Other Members) Rules, 2003 published in Notification No. S.O. 718 (E) in Gazette of India dated the 20<sup>th</sup> June 2003 together with an explanatory note.

(ii) The Airports Authority of India (Annual Report and Annual Statement of Accounts) Rules, 2003 published in Notification No. S.O. 657 (E) in Gazette of India dated the 6<sup>th</sup> June 2003 together with an explanatory note.

(iii) The Airports Authority of India (Management of Airports) Regulations, 2003 published in Notification No. AAI/PERS/EDPA/Reg./2002 in Gazette of India dated the 3<sup>rd</sup> July 2003 together with an explanatory note.

(iv) The Airports Authority of India (Contract ) Regulations, 2003 published in Notification No. F. No. AAI/PERS/EDPA/Reg./2003 in Gazette of India dated the 1<sup>st</sup> April, 2003 together with an explanatory note.

(v) The Airports Authority of India (Storage and Processing of Cargo, Courier and Express Goods and Postal Mail) Regulations, 2003 published in Notification No. Cargo/1351/9 in Gazette of India dated the 13<sup>th</sup> July 2003 together with an explanatory note.

(vi) The Airports Authority of India Employees (Conduct, Discipline and Appeal) Regulations, 2003 published in Notification No. S.O. 521 (E) in Gazette of India dated the 9<sup>th</sup> May, 2003 together with an explanatory note.

(vii) The Airports Authority of India (Employees Medical Attendance and Treatment) Regulations, 2003 published in Notification No. F.No. AAI/PERS/EDPA/Reg./2002 in Gazette of India dated the 26<sup>th</sup> June, 2003 together with an explanatory note.

- (viii) The Airports Authority of India (Leave) Regulations, 2003 published in Notification No. F.No. AAI/PERS/EDPA/Reg./2002 in Gazette of India dated the 13<sup>th</sup> June, 2003 together with an explanatory note.
- (ix) The Airports Authority of India (General Conditions of Service and Remuneration of Employees) Regulations, 2003 published in Notification No. F.No. AAI/PERS/EDPA/Reg./2002 in Gazette of India dated the 23<sup>rd</sup> May, 2003 together with an explanatory note.
- (7) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 2001-2002
- (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Airline Allied Services Limited, New Delhi, for the year 2001-2002
- (ii) Annual Report of the Airline Allied Services Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Central Instructional Media Institute, Chennai, for the year 2001-2002, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Instructional Media Institute, Chennai, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the National Dairy Development Board (Administration of Fund, Accounts and Budget) (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. DEL:NDDB in Gazette of India dated the 19<sup>th</sup> February, 2003 under section 50 of the National Dairy Development Board Act, 1987.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 1999-2000.
- (ii) A copy of the Annual Accounts of the West Bengal Agro Industries Corporation Limited, Kolkata, for the year 1999-2000; alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 1999-2000.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 2000-2001.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 2001-2002.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the National Co-operative Development Corporation (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 251 in Gazette of India dated the 12<sup>th</sup> July, 2003 under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2001-2002.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2001-2002.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2001-2002.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2001-2002, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2001-2002.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2000-2001.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 2001-2002, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum Society, Allahabad, for the year 2001-2002.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2001-2002.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Environment (Protection) Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 520 (E) in Gazette of India dated the 1<sup>st</sup> July, 2003 under section 26 of the Environment (Protection) Act, 1986.
- (35) A copy of the Notification No. S.O. 396 (E) (Hindi and English versions) published in Gazette of India dated the 4<sup>th</sup> April, 2003 containing order making certain amendments in the Notification No. S.O. 93 (E) dated the 29<sup>th</sup> January 1998 issued under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986.

#### **4. REPORTS OF COMMITTEE ON EMPOWERMENT OF WOMEN**

Dr.(Smt.) Anita Arya presented the following Reports (Hindi and English versions) of Committee on Empowerment of Women (2003-2004) :-

- (1) Fourteenth Report on Action Taken by the Government on the recommendations contained in their Sixth Report on 'Education Programmes for Women'.
- (2) Fifteenth Report on Action Taken by the Government on the recommendations contained in their Seventh Report on 'Training Programmes for Women'.

#### **5. MOTION REGARDING THE FIFTY-FOURTH REPORT OF THE BUSINESS ADVISORY COMMITTEE**

Shrimati Sushma Swaraj moved the following Motion:-

“That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 14<sup>th</sup> August, 2003.”

The motion was adopted.

#### **6. Government Bills- Introduced**

- (1) The Constitution (One-hundredth Amendment) Bill, 2003 (Amendment of Eighth Schedule).
- (2) The Constitution (One hundred and first Amendment) Bill, 2003 (Amendment of Ninth Schedule).
- (3) The State of Delhi Bill, 2003.
- (4) The Constitution (One hundred and second Amendment) Bill, 2003(Amendment of article 54, omission of articles 239 AA and 239 AB and insertion of new article 371 J).
- (5) The Securities Laws (Amendment) Bill, 2003.

#### **7. Matters under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Madan Prasad Jaiswal regarding need to expedite construction of approach road to over-bridge at Sindhiya railway crossing near Motihari on National Highway No. 28-A in Bihar.
- (2) Shri Laxman Giluwa regarding need to provide more facilities at Chaibasa, Nawamundi and Badajamda railway stations falling between Howrah and Badbil.
- (3) Shri Pradip Yadav regarding need to include Bhuyiyan, Ghatwal and Ghatwar castes in Jharkhand in the list of Scheduled Tribes.
- (4) Shri A.P. Jithender Reddy regarding need to construct a new Head Post Office building at Wanaparthi in Mahabubnagar district, Andhra Pradesh.
- (5) Shri Parashuram Majhi regarding need to send a Central team to study the reasons for the outbreak of Anthrax in the Koraput district of Orissa and take remedial measures to check the spread of the disease.

- (6) Shri Avtar Singh Bhadana regarding need to establish a bench of Allahabad High Court at Meerut, Uttar Pradesh.
- (7) Col. (Retd.) Sona Ram Choudhary regarding need to provide better telecom facilities in Barmer and Jaisalmer districts of Rajasthan.
- (8) Shri Madhusudan Mistry regarding need to allocate adequate funds for construction of high bank canal for irrigation in Sabarkantha and Banaskantha districts of Gujarat.
- (9) Shri Subodh Roy regarding need to open a Navodaya Vidyalaya in Bhagalpur Parliamentary Constituency, Bihar.
- (10) Dr. Jagannath Manda regarding need to clear the proposal of Andhra Pradesh Government for inter-linking of tourist centres in the State by trains covering Secundrabad-Puttaparthi-Tirupathi-Guntur-Rajahmundry-Visakapatnam.
- (11) Shri Dharam Raj Singh Patel regarding need to take necessary steps to check soil erosion caused by river Ganga in Phulpur parliamentary constituency, Uttar Pradesh.
- (12) Shri Ashok Kumar Singh Chandel regarding need to allocate adequate funds for development of Bundelkhand region of Uttar Pradesh.
- (13) Shri Prabhunath Singh regarding need to release adequate funds for proper maintenance of National Highway No. 101 between Chappra and Mohammadpur in Bihar.
- (14) Dr. V. Saroja regarding need to debate obligations of World Trade Organisation.
- (15) Shri S.K. Bwiswmuthiary regarding need to include Boro and Boro-Kachari people living in the Autonomous Districts of Karbi Anglong and North Cachar Hills in the list of the Scheduled Tribes.

#### **8. Supplementary Demands for Grants (General) for 2003-2004**

All the Supplementary Demands for Grants Nos. 1, 7, 8, 12 to 14, 17, 29, 31, 33, 35, 42 to 44, 49, 54, 62, 64, 77, 80 to 82, 88 to 90, 98, 99 and 103 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2003-2004 were voted in full.

#### **9. Government Bill - Introduced**

The Appropriation (No.4) Bill, 2003.

#### **10. Government Bill-Passed**

The Appropriation (No.4) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

Dr. Raghuvansh Prasad Singh took part in the debate.

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

#### **11. Supplementary Demand for Grant (Railways) for 2003-2004**

The Supplementary Demand for Grant No. 16, for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 2003-2004 was voted in full.

#### **12. Government Bill - Introduced**

The Appropriation (Railways) No. 4 Bill, 2003.

#### **13. Government Bills-Passed**

##### **(i) The Appropriation (Railways) No. 4 Bill, 2003.**

The motion for consideration of the Bill was moved by Shri Nitish Kumar.

The following members took part in the debate:-

- (1) Dr. Raghuvansh Prasad Singh

- (2) Shri Kanti Lal Bhuria
- (3) Shri Rajesh Ranjan
- (4) Sardar Buta Singh

Shri Nitish Kumar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

**(ii) The National Bank for Agriculture and Rural Development (Amendment) Bill, 2003.**

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri N. Janardhana Reddy
- (2) Shri Varkala Radhakrishnan
- (3) Shri A.C. Jose
- (4) Dr. Raghuvansh Prasad Singh

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The following members took part in the debate:-

The motion was adopted and the Bill was passed.

**(iii) The Representation of the People (Amendment) Bill, 2003, as passed by Rajya Sabha**

Discussion on the motion for consideration of the Bill moved by Shri P.C. Thomas on the 6<sup>th</sup> August, 2003 continued.

Dr. Raghuvansh Prasad Singh took part in the debate:-

Shri P.C. Thomas replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.C. Thomas.

The motion was adopted and the Bill was passed.

**14. Amendments made by Rajya Sabha to the Government Bill – Agreed to the Central Vigilance Commission Bill, 2002.**

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Harin Pathak:-

**CLAUSE – 26**

1. That at page 9, for lines 15-17, the following be substituted, namely:-  
“(d) Secretary (Coordination and  
Public Grievances) in the Cabinet  
Secretariat”. – Member.
2. That at page 9, line 32, for the words

“Joint Director” the words “Superintendent  
of Police” be substituted.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Harin Pathak.

The motion was adopted and the amendments were agreed to.

**15. Government Bill-Passed**

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2003.

The motion for consideration of the Bill was moved by Shri Chinmayanand Swami.

The following members took part in the debate:-

- (1) Shri S.K. Bwiswmuthiary
- (2) Dr. Jayanta Rongpi

Shri Chinmayanand Swami replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1, The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chinmayanand Swami.

The motion was adopted and the Bill, as amended, was passed.

12.05 P.M.

**16. Motion of No-Confidence in the Council of Ministers**

Time available: 15 Hrs.  
Time Taken: 8 Hrs. 17 Mts.  
Balance: 6  
Hrs. 43 Mts.

The Speaker informed the House that he had received a notice of Motion of No-Confidence in the Council of Ministers from Smt. Sonia Gandhi.

Thereafter, Smt. Sonia Gandhi asked for leave of the House to move the motion of No-Confidence in the Council of Ministers.

The Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker declared that leave was granted and after taking the sense of the House announced that the motion be taken up immediately.

Smt. Sonia Gandhi then moved the following motion:-

“That this House expresses its want of confidence in the Council of Ministers”.

The following members took part in the debate:-

- (1) Shri L.K. Advani

**(Lok Sabha adjourned at 2.12 P.M. and re-assembled at 2.48 P.M.)**

- (2) Shri Somnath Chatterjee
- (3) Kum. Mamata Banerjee
- (4) Shri Mulayam Singh Yadav
- (5) Shri Chandrashekhar
- (6) Shri George Fernandes
- (7) Shri S. Jaipal Reddy
- (8) Shri Vijay Kumar Malhotra

The discussion was not concluded.

8.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19<sup>th</sup> August, 2003)

Secretary-General.



**LOK SABHA**

**Bulletin-Part I**

**(Brief Record of Proceedings)**

**Tuesday, August 19, 2003/Sravana 28, 1925 (Saka)**

**No. 333**

**11.00 A.M.**

**1. Motion for suspension of Question Hour**

Shri Priya Ranjan Dasmunsi moved the following motion:-

“That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to facilitate resumption of the discussion on the Motion of No-Confidence in the Council of Ministers”.

The motion was adopted.

**2. Questions**

The Question Hour having been suspended, the replies to Starred Question Nos. 381- 400 put down in the order paper for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3487-3670 would be printed in the official report for the day.

**3. Submission by Member regarding reported raids on the premises of Shri Amar Singh, General Secretary of Samajwadi Party.**

Smt. Sushma Swaraj responded to the submission made by Shri Mulayam Singh Yadav regarding reported raids on the premises of Shri Amar Singh, General Secretary of Samajwadi Party.

**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) The Indo-Tibetan Border Police Force, General Duty Cadre, Group “A” Posts Recruitment (Amendment) Rules, 2003 published in Notification No.G.S.R. 360 (E) in Gazette of India dated the 30<sup>th</sup> April, 2003.
  - (ii) The Indo-Tibetan Border Police Force, General Duty Cadre (Group “B” and “C” posts) Recruitment (Second Amendment) Rules, 2003 published in Notification No.G.S.R. 620 (E) in Gazette of India dated the 1<sup>st</sup> August, 2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.
- (3) A copy of the ‘Corporate Safety Plan (2003-2013) of Indian Railways (Hindi and English versions) ’.
- (4) A copy of the Notification No. S.O. 727 (E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> June 2003 regarding fixation of rates of excise duty with effect on and from the 26<sup>th</sup> June, 2003 as mentioned in the notification under sub-section (2) of section 6 of the Coal Mines (Conservation and Development) Act, 1974.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2001-2002, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2003-2004.
- (8) A copy of the Border Security Force (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 1866 in Gazette of India dated the 12<sup>th</sup> June, 2003 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (9) A copy of the Notification No. G.S.R. 190 (E) (Hindi and English versions) published in Gazette of India dated the 5<sup>th</sup> March, 2003 making certain amendment in the Notification No. G.S.R. 706 (E) dated the 7<sup>th</sup> October, 1999 issued under section 58 of the Delhi Development Act, 1957 together with a corrigendum thereto published in Notification No. G.S.R. 343 (E) in Gazette of India dated the 22<sup>nd</sup> April, 2003.
- (10)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2001-2002.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development,

Hyderabad, for the year 2001-2002, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2001-2002.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2003 (Hindi and English versions) published in Notification No.G.S.R. 385 (E) in Gazette of India dated the 8<sup>th</sup> May, 2003 under sub-section (2) of section (3) of the All India Services Act, 1951.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:-
- (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2003 published in Notification No. F.13/21/2002/Home (P).Estt./2201-04 in Gazette of India dated the 7<sup>th</sup> May, 2003.
- (ii) The Delhi Police (General Condition of Service) (Amendment) Rules, 2003 published in Notification No. F.13/21/2002/Home(P) Estt./2197-2200 in Gazette of India dated the 7<sup>th</sup> May, 2003.
- (14) A copy of the Goa, Daman and Diu Land Revenue (Disposal of Government Lands) (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. 64-07-2000-LND-1879 in U.T. Administration of Daman and Diu Gazette dated the 14<sup>th</sup> July, 2000 under sub-section (3) of section 199 of the Goa, Daman and Diu Land Revenue Code, 1968 together with Corrigendum thereto published in Notification No. 64-07-2000-LND/2010 dated the 1<sup>st</sup> November, 2002.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Small Scale Industries for the year 2003-2004.

#### **5. REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

Shri M.O.H. Farook presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. REPORT OF ESTIMATES COMMITTEE**

Prof. Ummareddy Venkateswarlu presented the Eighteenth Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Eleventh Report (Thirteenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs - Budget Division) – Creation of New Demand for Grants for Defence Research and Development Organisation under the Ministry of Defence.

#### **7. REPORT OF COMMITTEE ON GOVERNMENT ASSURANCES**

Shri Rupchand Pal presented the Fourteenth Report (English and Hindi versions) of the Committee on Government Assurances.

#### **8. REPORT OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

Shri Ram Sajivan presented the Fourteenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

#### **9. REPORT OF STANDING COMMITTEE ON DEFENCE**

Shri Madan Lal Khurana presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Defence on the subject 'Welfare of Servicemen and Ex-Servicemen'.

#### **10. REPORT OF STANDING COMMITTEE ON FINANCE**

Shri M.V.V.S. Murthi presented a copy of the Forty-seventh Report (Hindi and English versions) on the Banking Regulation (Amendment) Bill, 2003 of the Standing Committee on Finance.

#### **11. REPORT OF STANDING COMMITTEE ON COMMERCE**

Shri Dinsha Patel laid on the Table a copy of the Sixty-fourth Report (Hindi and English versions) of the Standing Committee on Commerce on the Export of Tea.

#### **12. REPORT OF BUSINESS ADVISORY COMMITTEE**

Smt. Sushma Swaraj presented the Fifty-fifth Report of the Business Advisory Committee.

#### **13. STATEMENT BY MINISTER**

The Minister of State in the Ministry of Finance and Company Affairs on behalf of Minister of Finance and Company Affairs laid a copy (Hindi and English versions) of a statement regarding 'Restructuring Package of SIDBI for State Financial Corporations'.

#### **14. Matters Under Rule 377**

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Mansukhbhai D. Vasava regarding need to expedite construction work on National Highway No.6 and connect State Highway No.5 with National Highway No. 8.
- (2) Shri Kirit Somaiya regarding need to take measures to safeguard the health of the people in view of reported finding of pesticides in branded cold drinks.
- (3) Shri Namdeo Harbaji Diwathe regarding need to release adequate funds for early completion of construction work of Gosekhurd Irrigation Project in Maharashtra.
- (4) Shri Padam Sen Choudhary regarding need to include rivers flowing through Bahraich, U.P. in the project for linking of rivers and also provide relief to the people affected by floods there.
- (5) Prof. Rasa Singh Rawat regarding need to withdraw move to close Loco and Carriage workshops of Railway at Ajmer, Rajasthan.
- (6) Smt. Margaret Alva regarding need to conduct a study into the causes of occurrence of earthquakes in Uttara Kannada district, Karnataka.
- (7) Shri Uttamrao Patil regarding need to provide adequate financial assistance to the sugar industries in Vidarbha region of Maharashtra.
- (8) Shri Iqbal Ahmed Saradgi regarding need to take suitable measures to protect the interest of silk industry in Karnataka and other parts of the country.
- (9) Shri Rupchand Murmu regarding need to complete the sanctioned pending works at Jhargram railway station in West Midnapore district, West Bengal to make it a 'Model Station'.
- (10) Dr. Rajeswaramma Vukkala regarding need to sanction setting up of an International Leather Complex in Nellore district, Andhra Pradesh.
- (11) Shri Ramji Lal Suman regarding need to review the decision of providing subsidy on various items in the country to ensure more relief to the consumers.
- (12) Shri Bhartruhari Mahtab regarding need to ban export of meat.
- (13) Smt. Nivedita Mane regarding need to review the order directing stoppage of construction work of Shree Sadguru Chile Maharaj Samadhi Mandir, Paijarwadi on Ratnagiri – Kolhapur National Highway No. 204, Maharashtra.
- (14) Prof. Kailasho Devi regarding need to release funds for construction of railway over bridge in Shahbad block in Kurukshetra Parliamentary Constituency, Haryana.
- (15) Shri Ram Prasad Singh regarding need to declare road between Sasaram (Bihar) and Balia (U.P.) as a National Highway.

Further discussion on the following motion moved by Smt. Sonia Gandhi on the 18<sup>th</sup> August, 2003 was resumed :-

“That this House expresses its want of confidence in the Council of Ministers”.

The following members took part in the debate :-

- (1) Shri Satyavrat Chaturvedi
- (2) Smt. Sushma Swaraj
- (3) Shri K. Yerrannaidu
- (4) Shri P.A. Sangma
- (5) Shri T.R. Baalu
- (6) Shri Chandrakant Khair
- (7) Shri Priya Ranjan Dasgupta
- (8) Kumari Uma Bharati
- (9) Shri Raashid Alvi
- (10) Smt. Vasundhara Raje
- (11) Shri H.D. Devegowda
- (12) Shri Prabhunath Singh
- (13) Dr. Raghubansh Prasad Singh
- (14) Shri Ajay Singh Chautala
- (15) Shri Ram Vilas Paswan
- (16) Smt. Maneka Gandhi
- (17) Shri Sanat Kumar Mandal
- (18) Shri Ajoy Chakraborty
- (19) Shri G.M. Banatwalla
- (20) Shri Rajesh Ranjan
- (21) Shri Amar Roypradhan
- (22) Shri Prakash Yashwant Ambedkar
- (23) Shri Sultan Salahuddin Owaisi
- (24) Dr. Jayanta Rongpi
- (25) Sardar Simranjit Singh Mann
- (26) Shri S.K. Biswas
- (27) Shri Ramjiwan Singh
- (28) Shri Mani Shankar Aiyar
- (29) Shri Ramdas Athawale
- (30) Shri Atal Bihari Vajpayee
- (31) Smt. Sonia Gandhi (By way of reply).

On the motion the House divided : \*Ayes; 189 \*Noes; 314  
The motion was accordingly negatived.

#### #16. OBSERVATION BY THE SPEAKER

The Speaker made the following Observation:-

“Hon’ble members, rule 352(ii) provides that a member, while speaking, shall not make personal reference by way of making an allegation imputing motive to or questioning the *bona fides* of any other member of the House unless it be imperatively necessary for the purpose of the debate being itself a matter in issue or relevant thereto. So, the first condition is, whether it is relevant or not. If the hon. members want to examine the whole thing, it should be examined impassionately and without taking any side.

Rule 353, which Shri Arun Jaitley also referred to, provides that no allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given adequate advance notice to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply. Therefore, it is necessary that the notice has to be given in advance, and the notice has been given to me.

Shri Basu Deb Achariya, please remember that the notice has been given by both of them. I have received a notice from him as well as from this side for the purpose of reply.

Proviso to rule 353 provides that the Speaker may at any time prohibit any member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the House or that no public interest is served by making such allegation.

Hon. Members, this may kindly be noted that in this House all those who are Members of the House have their own dignity, and it is for every Member to maintain the dignity of all the Members in the House unless it serves a greater public interest.

I am convinced that the allegations made from both the sides are not at all imperatively necessary for the purpose of the debate nor are these relevant to the discussion before the House. The matter of these allegations is also not a matter in issue which is under consideration of the House.

I am convinced that no public interest is going to be served by making of these allegations. In view of the above, I direct that the allegatory references, which are in the nature of matters which I have said, are going to affect the dignity of the House, I think such matters can be expunged from the records. I will go through the records and thereafter I will decide whether these matters should stand or they should be removed from the records.

Therefore, excepting the allegations that you have made, Shri Prabhunath Singh, you can talk on other subjects which are relevant."

12.02 A.M. (20.8.2003)

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21<sup>st</sup> August, 2003)

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G.C. MALHOTRA,  
Secretary-General.

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# 7.27 P.M.



**LOK SABHA**

Bulletin-Part I

(Brief Record of Proceedings)  
Thursday, August 21, 2003/Sravana 30, 1925 (Saka)

No. 334

11.00 A.M.

**1. Starred Questions**

Starred Question Nos.401-403 were orally answered. Replies to Starred Question Nos. 404-420 were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Question Nos. 3671-3854 were laid on the Table.

A statement by the Minister of State for Health and Family Welfare correcting the reply given on July 30, 2003 to Unstarred Question No. 1438 re Mantri Swasthya Suraksha Yojana was laid on the Table.

A statement by the Minister of State for Communications and Information Technology correcting the reply given on July 30, 2003 to Starred Question No. 3671 regarding Tele-density in Rural and Urban areas was also laid on the Table.

**3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy of the statement (Hindi and English versions) correcting the reply given on the 24<sup>th</sup> July, 2003 to Unstarred Question No. 695 by Shri A regarding "Earnings of Doordarshan/AIR".

(2)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2002-2003.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 1998-1999 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 1998-1999.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 1999-2000 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 1999-2000.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2000-2001 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2000-2001.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2001-2002 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2001-2002.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2000-2001 alongwith Audited Accounts under sections 18 and 19 of the All India Institute of Medical Sciences Act, 1956.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2000-2001.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 1996-1997 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MNJ Institute of Oncology and Regional Cancer Centre, Hyderabad, for the year 1996-1997.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Avert Society, Mumbai, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Avert Society, Mumbai, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Avert Society, Mumbai, for the year 2001-2002.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Aids Prevention and Control Project (APAC), Chennai, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Aids Prevention and Control Project (APAC), Chennai, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aids Prevention and Control Project (APAC), Chennai, for the year 2001-2002.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Twelfth, and Thirteenth Lok Sabha:-

- (1) Shri Prakash V. Patil 21 April, 2003 to 5 May, 2003
- (2) Shri A.B.A. Ghani Khan Choudhary 7 April, 2003 to 10 April, 2003  
and  
21 April, 2003 to 9 May, 2003
- (3) Shri Hannan Mollah 21 April, 2003 to 7 May, 2003
- (4) Shri Ambareesh 21 July, 2003 to 22 August, 2003
- (5) Shri N. Ramakrishna Reddy 21 July, 2003 to 22 August, 2003
- (6) Shri Sunil Dutt 25 July, 2003 to 20 August, 2003

#### 5. REPORT OF JOINT COMMITTEE ON OFFICES OF PROFIT

Shri Virendra Kumar presented the Seventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Thirteenth Lok Sabha).

#### 6. REPORTS OF COMMITTEE ON PAPERS LAID ON THE TABLE

Shri Prasanna Acharya presented the Twelfth and Thirteenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (Twelfth Lok Sabha) and Minutes relating thereto.

#### 7. REPORT OF STANDING COMMITTEE ON LABOUR AND WELFARE

Shri Virendra Kumar presented a copy of the Thirty-third Report (Hindi and English versions) of the Standing Committee on Labour and Welfare (Thirteenth Lok Sabha) titled "Cooperative Marketing Development Federation of India Limited".

12.02 P.M.

#### 8. STATEMENT BY MINISTER

The Minister of Parliamentary Affairs made a statement regarding 'reported detection of pesticides in Soft Drinks'.

The following members with the permission of the Chair, sought clarifications thereof:-

- (1) Shri Mulayam Singh Yadav
- (2) Shri K. Yerranaidu
- (3) Shri Satyavrat Chaturvedi
- (4) Shri Vijay Kumar Malhotra
- (5) Shri Shripakash Jaiswal
- (6) Shri Ram Vilas Paswan

Smt. Sushma Swaraj responded to the clarifications.

12.32 P.M.

#### 9. MOTION REGARDING THE FIFTY-FIFTH REPORT OF THE BUSINESS ADVISORY COMMITTEE

Shrimati Sushma Swaraj moved the following motion :-

"That this House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 19<sup>th</sup> August, 2003

The motion was adopted.

12.33 P.M.

#### 10. Government Bill-Motion for Leave to Introduce – Under consideration The Prevention of Cruelty to Cows Bill, 2003.

The motion for leave to introduce the Bill moved by Shri Rajnath Singh was opposed.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.41 P.M. and re-assembled at 12.51 P.M.)*

On a request made by the Minister of Parliamentary Affairs, the motion was not put to the vote of the House and the Speaker moved on to the next item.

#### 11. Submissions by Members

1. 09 P.M.

- (i) Shri George Fernandes responded to the submission made by Shri E. Ahamed regarding reported weeding out of important files in the Army.

1.33 P.M.

- (ii) Regarding need to provide security to Shri Ramsagar Rawat, M.P. and his family.

The following members made submissions regarding need to provide security to Shri Ramsagar Rawat, M.P. and his family:-

- (1) Shri Ramsagar Rawat
- (2) Shri Ramji Lal Suman
- (3) Kunwar Akhilesh Singh
- (4) Smt. Bhavnaben Devrajibhai Chikhalia

*(Lok Sabha adjourned at 1.51 P.M. and re-assembled at 2.52 P.M.)*

#### 12. Matters under Rule 377

- (1) Shri Chandresh Patel raised a matter regarding need to open an L.P.G. outlet at Bhanvad in Jamnagar district, Gujarat.
- (2) Shri Ravindra Kumar Pandey raised a matter regarding need to ensure appointment of Junior Overman in Eastern Coalfields Limited on the basis of examination conducted in 1997.
- (3) Shri Ananta Nayak raised a matter regarding need for effective implementation of National Malaria Eradication programme in Keonjhar district and other parts of Orissa.
- (4) Shri Y.G. Mahajan raised a matter regarding need for construction of an overbridge on railway crossings at Bhoete Nagar and Mukayee Nagar in Jalgaon Parliamentary Constituency, Maharashtra.
- (5) Shri Ramshakal raised a matter regarding need to provide stoppage of Jodhpur-Howrah and North-East Express trains at Mirzapur railway station, U.P.
- (6) Shri Vinay Kumar Sorake raised a matter regarding need to clear the proposal of the State Government for inter-linking of regional rivers in the Dakshina Kannada region of Karnataka.
- (7) Shri Shripakash Jaiswal raised a matter regarding need to sanction special package to check pollution in Kanpur, U.P.
- (8) Shri Khagen Das raised a matter regarding need to ensure early completion of Agartala-Sabroom extension of railway line via Belonia project in north eastern region.
- (9) Adv. Suresh Ramrao Jadhav (Patil) raised a matter regarding need to open a Navodaya Vidyalaya in Parbhani Parliamentary Constituency.
- (10) Shri D. Venugopal raised a matter regarding need to evolve pilot schemes for constructing check dams for ground water contaminated with fluoride in Tamil Nadu and other parts of the country.
- (11) Shri Sukdeo Paswan raised a matter regarding need to expedite construction of power sub-station at Forbesganj in district Areria, Bihar by Power Grid Corporation of India.

3.06 P.M.

**13. Government Bill-Under consideration**

Time allotted: 2 Hrs.

Time Taken: 54 Mts.

Balance: 1 Hr. 06 Mts.

The Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2002.

The motion for consideration the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri Kirit Somaiya

The discussion was not concluded.

4.00 P.M.

**14. Discussion under Rule 193**

Time allotted: 2 Hrs.

Time Taken: 8 Hrs. 38 Mts.

Shri Ram Vilas Paswan raised a discussion regarding Atrocities on Dalits in various parts of the country.

The following members took part in the debate:-

- (1) Shri Rattan Lal Kataria
- (2) Shri Pravin Rashtrapal
- (3) Shri Basudeb Acharia
- (4) Dr. Jagannath Manda

- (5) Shri Ramji Lal Suman  
(6) Shri Manjay Lal  
(7) Shri Bal Krishna Chauhan  
(8)

Shri Chintaman Wanaga

- (9) Shri Manikrao Hodlya Gavit  
(10) Shri Rajesh Ranjan  
(11) Shri Dalit Ezhilmalai  
(12) Dr. Bikram Sarkar  
(13) Shri Ram Prasad Singh  
(14) Shri Thawar Chand Gehlot  
(15) Shri Kodikunnil Suresh  
(16) Shri Nawal Kishore Rai  
(17) Shri Bhan Singh Bhaura  
(18) Prof. Kailasho Devi  
(19) Smt. Reena Choudhary  
(20) Dr. V. Saroja  
(21) Shri Sheesh Ram Singh Ravi  
(22) Shri Sukdeo Paswan  
(23) Shri Haribhau Shankar Mahale  
(24) Shri Y.S. Vivekanand Reddy  
\*(25) Shri Ramjee Manjhi  
(26) Sardar Simranjeet Singh Mann  
(27) Shri Salkhan Murmu  
(28) Shri Ramdas Athawale  
(29) Dr. Satya Narayan Jatiya

The discussion was not concluded.

12.42 A.M.(22.8.2003)

*(Lok Sabha adjourned till 11 A.M. on Friday, the 22<sup>nd</sup> August, 2003)*

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**G.C. MALHOTRA,**  
Secretary-General.

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\* He also laid some portion of his written speech.



LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, August 22, 2003/Sravana 31, 1925 (Saka)

No. 335

11.02 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Nathuni Ram, a member of Sixth Lok Sabha, Shri S. Sivan Pillay, a member of Provisional Parliament and Shri Ram Narain Singh, a member of Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.09 A.M.

2. Starred Questions

Starred Question Nos. 422 – 425 were orally answered. Replies to Starred Question Nos. 421 and 426 – 440 were laid on the Table.

12 Noon

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Law and Justice regarding Uniform Civil Code was orally answered and supplementaries thereon were also answered.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3855 – 4049 were laid on the Table.

5. Motion for Appointment of a Joint Committee – Adopted

Smt. Sushma Swaraj moved the following motion :-

“That a Joint Committee of both Houses consisting of 15 members – 10 from

Lok Sabha and 5 from Rajya Sabha be appointed to report :

- (i) Whether the recent findings of Centre of Science and Environment (CSE) regarding pesticide residues in soft drinks are correct or not.
- (ii) To suggest criteria for evolving suitable safety standards for soft drinks, fruit juice and other beverages where water is the main constituent.

2. That the Committee shall have the following 10 Members of the Lok Sabha as its members :-

- (1) Shri Sharad Pawar
- (2) Shri Ananth Kumar
- (3) Dr. (Mrs.) Sudha Yadav
- (4) Shri Ramesh Chennithala
- (5) Shri Avtar Singh Bhadana
- (6) Shri K. Yerrannaidu
- (7) Shri E. Ahamed
- (8) Dr. Ranjit Kumar Panja
- (9) Shri Akhilesh Yadav
- (10) Shri Anil Basu

3. That the Speaker shall nominate one of the Members of the Committee to be its Chairman.

4. The Committee shall start functioning from the day it is duly constituted.

5. That the Committee shall be provided all assistance by the Government and its agencies.

6. That in order to constitute a sitting of the Joint Committee the quorum shall be one third of the total number of Members of the Joint Committee.

7. That the Joint Committee shall make a report to this House by the beginning of the next Session of the Parliament.

8. That the Rules of Procedure of the House relating to Parliamentary Committees shall apply.

9. That the Committee may if the need arises in certain matters adopt a different procedure with the concurrence of the Speaker.

10. That this House recommends to Rajya Sabha that the Rajya Sabha do join the Committee and communicate to this House the names of the members appointed from amongst the members of the Rajya Sabha to the Committee as mentioned above.

The motion was adopted.

#### 6. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Producer Companies (General Reserves) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 641 (E) in Gazette of India dated the 7<sup>th</sup> August, 2003 under sub-section (3) of section 642 of the Companies Act, 1956.

(2) A copy of the Notification No.G.S.R. 559 (E) Ess. Com./Sugarcane (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 containing Order notifying the minimum price of sugarcane for 2002-2003 sugar season, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(3) A copy of the Conduct of Elections (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 903 (E) in Gazette of India dated the 5<sup>th</sup> August, 2003 under sub-section (3) of section 169 of the Representation of the People Act, 1951.

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2001-2002.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2001-2002.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hazratbal, Srinagar, for the year 2001-2002 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hazratbal, Srinagar, for the year 2001-2002.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 2001-2002 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 2001-2002.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2001-2002.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2001-2002.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2001-2002.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2001-2002.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(14) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2001-2002 together with Audit Report thereon.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2001-2002.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2001-2002.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy each of the following Notifications (Hindi and English versions)

under section 56 of the Electricity Regulatory Commissions Act, 1998:-

(i) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2003 published in Notification No. L-7/25(1)/2001-CERC in Gazette of India dated the 2<sup>nd</sup> May, 2003.

(ii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2003 published in Notification No. L-7/25(1)/2001-CERC in Gazette of India dated the 2<sup>nd</sup> May, 2003.

- (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2003 published in Notification No. L-7/25(2)/2001-CERC in Gazette of India dated the 2<sup>nd</sup> June, 2003.
- (2) A copy of the Notification No. L-7/25(2)/2001-CERC (Hindi and English versions) published in Gazette of India dated the 9<sup>th</sup> April, 2003 notifying the continuation of billing charges for further period of 6 months beyond the 31<sup>st</sup> March, 2003, issued under the Electricity Regulatory Commissions Act, 1998.
- (19) A copy of the Notification No. S.O. 871 (E) (Hindi and English versions) published in Gazette of India dated the 31<sup>st</sup> July, 2003 notifying the Rolex Paper Mills Limited, 4-96, Chintaparru, Palakol Mandal, West Godavari district in the State of Andhra Pradesh as a mill producing newsprint under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (20) A copy of the Patents Rules, 2003 (Hindi and English versions) published in Notification No. S.O. 493 (E) in Gazette of India dated the 2<sup>nd</sup> May, 2003 under section 160 of the Patents Act, 1970.
- (21) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 2001-2002 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Sugar (Price Determination for 2002-2003 Production) Order, 2003 published in Notification No. G.S.R. 21(E) (Hindi and English versions) in Gazette of India dated the 10<sup>th</sup> January, 2003 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (24) A copy of the Sugar Development Fund (Second Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 241 (E) in Gazette of India dated the 25<sup>th</sup> March, 2003 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982 together with a Corrigendum thereto published in Notification No. G.S.R. 344 (E) dated the 22<sup>nd</sup> April, 2003.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (26) A copy Notification No. G.S.R. 625 (E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> August, 2003 together with an explanatory memorandum seeking to amend Notification No. 23/2002-Cus., dated the 1<sup>st</sup> March, 2002 under sub-section (7) of section 9A of the Customs Tariff Act, 1975.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.325 (E) published in Gazette of India dated the 9<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend Notification No. 14/2002-CE(NT), dated the 8<sup>th</sup> March, 2002.
  - (ii) G.S.R.326 (E) published in Gazette of India dated the 9<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend Notification No. 44/2001-CE(NT), dated the 26<sup>th</sup> June, 2001.
  - (iii) G.S.R.491 (E) published in Gazette of India dated the 17<sup>th</sup> June, 2003 together with an explanatory memorandum seeking to amend Notification No. 42/2001-CE(NT), dated the 26<sup>th</sup> June, 2001.
  - (iv) G.S.R.616 (E) published in Gazette of India dated the 31<sup>st</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 43/2000-CE, dated the 18<sup>th</sup> August, 2000.
  - (v) G.S.R.617 (E) published in Gazette of India dated the 31<sup>st</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 63/1995-CE, dated the 16<sup>th</sup> March, 1995.
  - (vi) G.S.R.618 (E) published in Gazette of India dated the 31<sup>st</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE, dated the 1<sup>st</sup> March, 2002.
  - (vii) G.S.R.560 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum seeking to bring into the force the amendments made in the Central Excise Act, 1944 with effect from the 15<sup>th</sup> August, 2003.
  - (viii) G.S.R.575(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum seeking to exempt excisable goods produced and manufactured by any unit in domestic tariff area and supplied to special economic zone from the whole of the basic and additional duties of excise leviable thereon.
  - (ix) G.S.R.576 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum seeking to rescind certain Notifications mentioned therein.
  - (x) G.S.R.318 (E) published in Gazette of India dated the 4<sup>th</sup> April, 2003 together with an explanatory memorandum seeking to amend Notification No. 46/2001-CE(NT) dated the 26<sup>th</sup> June, 2001.
  - (xi) The Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) (Amendment) Rules, 2003 published in Notification No. G.S.R. 339(E) in Gazette of India dated the 17<sup>th</sup> April, 2003 together with an explanatory memorandum.
  - (xii) G.S.R.347 (E) published in Gazette of India dated the 22<sup>nd</sup> April, 2003 together with an explanatory memorandum seeking to amend Notification No. 35/2001-CE(NT) dated the 26<sup>th</sup> June, 2001.
  - (xiii) The Central Excise (Advance Rulings) Amendment Rules, 2003 published in Notification No. G.S.R. 577 (E) in Gazette of India dated the 23<sup>rd</sup> July, 2003 together with an explanatory memorandum.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.535 (E) published in Gazette of India dated the 10<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to rescind Notification No. 117/94-Cus., dated the 27<sup>th</sup> April, 1994.
  - (ii) G.S.R.561 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum seeking to appoint 15<sup>th</sup> August, 2003 as the date on which Chapter XA shall be inserted in the Customs Act, 1962.
  - (iii) G.S.R.562 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the Madras Special Economic Zone as Special Economic Zone.



- (iv) G.S.R.563 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the Visakhapatnam Special Economic Zone as Special Economic Zone.
- (v) G.S.R.564 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the FALTA Special Economic Zone as Special Economic Zone.
- (vi) G.S.R.565 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the SEEPZ Special Economic Zone Mumbai, as Special Economic Zone.
- (vii) G.S.R.566 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the Cochin Special Economic Zone as Special Economic Zone.
- (viii) G.S.R.567 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the NOIDA Special Economic Zone as Special Economic Zone.
- (ix) G.S.R.568 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the Kandla Special Economic Zone as Special Economic Zone.
- (x) G.S.R.569 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum specifying the Surat Special Economic Zone as Special Economic Zone.
- (xi) The Special Economic Zones Rules, 2003 published in Notification No. G.S.R.570 (E) in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum.
- (xii) The Special Economic Zones (Customs Procedures) Regulations, 2003 published in Notification No. G.S.R.571 (E) in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum.
- (xiii) G.S.R.572 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum seeking to exempt castor oil cake, when manufactured from indigenous castor oil seeds on indigenous plant and machinery by a unit in special economic zone from the whole of the basic and additional duties of Customs leviable thereon.
- (xiv) G.S.R.573 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum seeking to exempt goods produced or manufactured by a unit in special economic zone and sold into domestic tariff area from the payment of special additional duty of Customs leviable thereon.
- (xv) G.S.R.574 (E) published in Gazette of India dated the 22<sup>nd</sup> July, 2003 together with an explanatory memorandum seeking to rescind two Notifications mentioned therein.
- (xvi) G.S.R.626 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 together with an explanatory memorandum specifying the Sitapur Special Economic Zone as Special Economic Zone.
- (xvii) G.S.R.627 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 together with an explanatory memorandum specifying the Indore Special Economic Zone as Special Economic Zone.
- (xviii) G.S.R.631 (E) published in Gazette of India dated the 4<sup>th</sup> August, 2003 containing corrigendum to the Notification No. 46/2003-Cus. (NT) dated the 22<sup>nd</sup> July, 2003.
- (xix) S.O.473 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xx) S.O.474 (E) published in Gazette of India dated the 25<sup>th</sup> April, 2003 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xxi) S.O.841 (E) published in Gazette of India dated the 24<sup>th</sup> July, 2003 together with an explanatory memorandum regarding revised rate of Norwegian Kroner currency downwards, for the purpose of assessment of import.
- (xxii) S.O.842 (E) published in Gazette of India dated the 24<sup>th</sup> July, 2003 together with an explanatory memorandum regarding revised rate of Norwegian Kroner currency downwards, for the purpose of assessment of export.
- (xxiii) S.O.862 (E) published in Gazette of India dated the 28<sup>th</sup> July, 2003 together with an explanatory regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xxiv) S.O.863 (E) published in Gazette of India dated the 28<sup>th</sup> July, 2003 together with an explanatory regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xxv) G.S.R.622 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xxvi) G.S.R.623 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 together with an explanatory memorandum providing exemption to equipment consumable samples imported by the Organisation of Prohibition of Chemical Weapons under the Chemical Weapons Convention.
- (xxvii) G.S.R.624 (E) published in Gazette of India dated the 1<sup>st</sup> August, 2003 together with an explanatory memorandum seeking to amend Notification No. 49/96-Cus., dated the 23<sup>rd</sup> July, 1996.
- (xxviii) The Customs and Central Excise Duties Drawback (Amendment) Rules, 2003 published in Notification No. G.S.R.185 (E) in Gazette of India dated the 3<sup>rd</sup> March, 2003 together with an explanatory memorandum.
- (xxix) The Customs and Central Excise Duties Drawback (Amendment) (No. 2) Rules, 2003 published in Notification No. G.S.R.186 (E) in Gazette of India dated the 3<sup>rd</sup> March, 2003 together with an explanatory memorandum.
- (xxx) G.S.R.230(E) published in Gazette of India dated the 21<sup>st</sup> March, 2003 together with an explanatory memorandum seeking to amend five Notifications mentioned therein.
- (xxxi) G.S.R.277(E) published in Gazette of India dated the 1<sup>st</sup> April, 2003 together with an explanatory memorandum seeking to exempt goods when imported into India against a duty free entitlement credit certificate of the Export and Import policy from the whole of the basic, additional and special additional duties of Customs leviable thereon.
- (xxxii) G.S.R.278(E) published in Gazette of India dated the 1<sup>st</sup> April, 2003 together with an explanatory memorandum seeking to exempt spares, office equipments and furniture, professional equipments and consumables when imported into India against a duty free

entitlement credit certificate of the Export and Import policy from the whole of the basic, additional and special additional duties of customs leviable thereon subject to certain conditions.

- (xxxiii) G.S.R.279(E) published in Gazette of India dated the 1<sup>st</sup> April, 2003 together with an explanatory memorandum seeking to exempt goods specified in the notifications from so much of the duty of Customs as is in excess of the amount calculated at the rate of five percent ad-valorem and from the whole of the additional and special duties of customs leviable thereon.
- (xxxiv) G.S.R.280(E) published in Gazette of India dated the 1<sup>st</sup> April, 2003 together with an explanatory memorandum seeking to exempt materials imported into India against an Advance License for Annual Requirement with Actual users of the Export and Import policy from the whole of the basic and additional duties of customs leviable thereon subject to certain conditions.
- (xxxv) G.S.R.281(E) published in Gazette of India dated the 1<sup>st</sup> April, 2003 together with an explanatory memorandum seeking to amend four notifications mentioned therein.
- (xxxvi) G.S.R.437(E) published in Gazette of India dated the 27<sup>th</sup> May, 2003 together with an explanatory memorandum seeking to amend certain notifications mentioned therein.
- (xxxvii) G.S.R.515(E) published in Gazette of India dated the 25<sup>th</sup> June 2003 together with an explanatory memorandum seeking to amend certain notifications mentioned therein.
- (xxxviii) G.S.R.538(E) published in Gazette of India dated the 10<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 32/97-Cus., dated the 1<sup>st</sup> April, 1997.
- (xxxix) G.S.R.551(E) published in Gazette of India dated the 17<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (xl) The Customs (Advance Rulings) Amendment Rules, 2003 published in Notification No. G.S.R.578 (E) in Gazette of India dated the 23<sup>rd</sup> July, 2003 together with an explanatory memorandum.
- (29) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-
- (i) S.O. 844 (E) published in Gazette of India dated the 24<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. S.O. 709 (E) dated the 20<sup>th</sup> August, 1998.
- (ii) The Electronic Furnishing of Returns of Income Scheme, 2003 published in Notification No. S.O. 856 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003 together with an explanatory memorandum.
- (iii) The Income-tax (Eleventh Amendment) Rules, 2003 published in Notification No. S.O. 877 (E) in Gazette of India dated the 31<sup>st</sup> July, 2003 together with an explanatory memorandum.
- (iv) The Income-tax (Twelfth Amendment) Rules, 2003 published in Notification No. S.O. 878 (E) in Gazette of India dated the 31<sup>st</sup> July, 2003 together with an explanatory memorandum.
- (v) The Income-tax (Thirteenth Amendment) Rules, 2003 published in Notification No. S.O. 879 (E) in Gazette of India dated the 31<sup>st</sup> July, 2003 together with an explanatory memorandum.
- (vi) The Income-tax (Fourteenth Amendment) Rules, 2003 published in Notification No. S.O. 886 (E) in Gazette of India dated the 1<sup>st</sup> August, 2003 together with an explanatory memorandum.
- (30) A copy of the Central Sales Tax (Registration and Turnover) Second Amendment Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 431 (E) in Gazette of India dated the 23<sup>rd</sup> May, 2003 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956 together with an explanatory memorandum.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
- (i) G.S.R.536 (E) published in Gazette of India dated the 10<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to amend Notification No. 17/2002-Service Tax, dated the 21<sup>st</sup> November, 2002.
- (ii) G.S.R.542 (E) published in Gazette of India dated the 11<sup>th</sup> July, 2003 together with an explanatory memorandum seeking to exempt the taxable service provided by an insurer carrying on General Insurance business to a policy holder in relation the General Insurance Business from the whole of the service tax leviable thereon.
- (iii) The Service Tax (Advance Rulings) Rules, 2003 published in Notification No. G.S.R. 579 (E) in Gazette of India dated the 23<sup>rd</sup> July, 2003 together with an explanatory memorandum.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
- (i) The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. AX-1/ST/OSR/1539 in Gazette of India dated the 14<sup>th</sup> June, 2003.
- (ii) The Indian Bank Officers Service (Amendment) Regulations, 2003 published in Notification No. 223 in Gazette of India dated the 17<sup>th</sup> May, 2003.
- (iii) The Bank of India (Officers) Service (Amendment) Regulations, 2002 published in Notification No.HO:P:IR:RS:1843 in Gazette of India dated the 24<sup>th</sup> May, 2003.
- (iv) The Corporation Bank Officers' Service (Amendment) Regulations, 2003 published in Notification No. PAD:IR:OSR Amendt:47:03-04 in Gazette of India dated the 14<sup>th</sup> June, 2003.
- (v) The Punjab and Sind Bank Officers' Service (Amendment) Regulations, 2003 published in Notification No. PSB/OSR/2003 in Gazette of India dated the 28<sup>th</sup> June, 2003.
- (vi) The United Bank India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2003 published in Notification No. 1/2003 in Gazette of India dated the 3<sup>rd</sup> May, 2003.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-
- (i) The Sultanpur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. H.O./25/Karmik/IR/471 in Gazette of India dated the 19<sup>th</sup> February, 2001.



- (ii) The Jhabuadhar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Pub./Pers. Admn./21/1019 in Gazette of India dated the 26<sup>th</sup> February, 2001.
  - (iii) The Marudhar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. H.O./23/01/Karmik/5828 in Gazette of India dated the 11<sup>th</sup> June, 2001 together with a corrigendum thereto (in Hindi version only) published in Notification No. H.O./23/01/Karmik dated the 26<sup>th</sup> November, 2001.
  - (iv) The Panchmahal Vadodara Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/20/Stff/321/2001-2002 in Gazette of India dated the 18<sup>th</sup> July, 2001.
  - (v) The Sangameshwara Grameena Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PER/135/01-02 in Gazette of India dated the 3<sup>rd</sup> August, 2001.
  - (vi) The Pravatiya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Lekha/307 in Gazette of India dated the 25<sup>th</sup> September, 2001.
  - (vii) The Aurangabad Jalna Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. H.O./Personnel/927/2001 in Gazette of India dated the 29<sup>th</sup> October, 2001.
  - (viii) The Bhilwara-Ajmer Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2002 published in Notification No. B-21/2151 in Gazette of India dated the 5<sup>th</sup> September, 2002.
  - (ix) The Koraput Panchabati Gramya Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Staff Genera-727/2002-2003 in Gazette of India dated the 21<sup>st</sup> March, 2003.
  - (x) The Vidisha Bhopal Regional Rural Bank (Officers and Employees) Service Regulations, 2003 published in Notification No. H.O./Pers./00075/2003-2004 in Gazette of India dated the 6<sup>th</sup> May, 2003.
  - (xi) The Kalahandi Anchalik Gramya Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Per/1278 in Gazette of India dated the 12<sup>th</sup> May, 2003.
  - (xii) The Ka Bank Nongkyndong Ri Khasi Jaintia (Officers and Employees) Service Regulations, 2000 published in Notification No. 23/Pers./73 in Gazette of India dated the 29<sup>th</sup> May, 2003.
- (34) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to viii) of (8) above.
- (35) A copy of the Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Markets) Regulations, 2003 (Hindi and English versions) published in Notification No. S.O. 816 (E) in Gazette of India dated the 17<sup>th</sup> July, 2003 under section 31 of the Securities and Exchange Board of India Act, 1992.
- (36) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2003, together with Auditor's Report thereon:-
- (i) Ambala Kurikshetra Gramin Bank, Ambala.
  - (ii) Baitarani Gramya Bank, Baripada.
  - (iii) Balasore Gramya Bank, Balasore.
  - (iv) Banaskantha Mehsana Gramin Bank, Patan.
  - (v) Bijapur Grameena Bank, Bijapur.
  - (vi) Bundelkhand Kshetriya Gramin Bank, Tikamgarh.
  - (vii) Chambal Kshetriya Gramin Bank, Moreana.
  - (viii) Dehenkanal Gramya Bank, Dhenkanal.
  - (ix) Farrukhabad Gramin Bank, Farrukhabad.
  - (x) Golconda Grameena Bank, Hyderabad.
  - (xi) Gorakhpur Kshetriya Gramin Bank, Gorakhpur.
  - (xii) Gurgaon Gramin Bank, Gurgaon.
  - (xiii) Hissar Sirsa Kshetriya Gramin Bank, Hissar.
  - (xiv) Krishna Grameena Bank, Gulberga.
  - (xv) Manjira Grameena Bank, Sangareddy.
  - (xvi) Monghyr Kshetriya Gramin Bank, Monghyr.
  - (xvii) Nimar Kshetriya Gramin Bank, Khargone.
  - (xviii) Panchmahal Vadodara Gramin Bank, Godhara.
  - (xix) Puri Gramya Bank, Puri.
  - (xx) Sagar Gramin Bank, Kolkata.
  - (xxi) Saryu Gramin Bank, Lakhimpur Kheri.
  - (xxii) Sri Visakha Grameena Bank, Srikakulam.
  - (xxiii) Vaishali Kshetriya Gramin Bank, Muzaffarpur.
  - (xxiv) Varada Grameena Bank, Kunta.
  - (xxv) Vidur Gramin Bank, Bijnor.

- (37) A copy of the Results of the Thirty third Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on 31<sup>st</sup> March, 2003 under section 29 of the Life Insurance Corporation Act, 1956.

- (38)(i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India for the year 2002-2003 under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 2002-2003.

(39) A copy of the Specified Undertaking of the Unit Trust of India (Management of schemes, Assets, Investment, term of office, fees, allowances and conditions of appointment of Advisers and Miscellaneous Provisions) Scheme, 2003 (Hindi and English versions) published in the Notification No. S.O. 854 (E) in Gazette of India dated the 25<sup>th</sup> July, 2003 under sub-section (3) of section 9 of the Unit Trust of India (Transfer of Undertaking and Repeal) Act, 2002.

(40) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 465 (E) published in Gazette of India dated the 24<sup>th</sup> April, 2003 regarding collection of toll from the users near Dera Bassi on Ambala-Kalka road on National Highway No.22.
- (ii) S.O. 837 (E) published in Gazette of India dated the 23<sup>rd</sup> July, 2003 regarding acquisition of land for widening of National Highway No.5 (Chennai-Vijaywada section) in Prakasam district in the State of Andhra Pradesh.
- (iii) S.O. 805 (E) published in Gazette of India dated the 16<sup>th</sup> July, 2003 regarding authorisation of Tahasildar, Darpan, Jajpur to acquire land on National Highway No. 5A and 5 from Chandikhole to Paradip in the State of Orissa.
- (iv) S.O. 753 (E) published in Gazette of India dated the 3<sup>rd</sup> July, 2003 seeking to amend Notification No. S.O. 194 (E) dated the 2<sup>nd</sup> March, 2001.
- (v) S.O. 834 (E) published in Gazette of India dated the 23<sup>rd</sup> July, 2003 regarding acquisition of land for four laning of National Highway No. 76 (Chittorgarh By-pass) in the State of Rajasthan.
- (vi) S.O. 835 (E) published in Gazette of India dated the 23<sup>rd</sup> July, 2003 regarding acquisition of land for four laning of National Highway No. 8 (Surat-Manore Tollway Project) in Valsad district in the State of Gujarat.

(41) A copy of the National Highways Authority of India (the term of office and other conditions of Service of Members) Rules, 2003 published in Notification No. G.S.R. 507 (E) in Gazette of India dated the 23<sup>rd</sup> June, 2003 under section 37 of the National Highways Authority of India Act, 1988.

(42)(i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Primary Education, Jaipur, for the year 2001-2002 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Primary Education, Jaipur, for the year 2001-2002.

(43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

(44)(i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2001-2002 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2001-2002.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46)(i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Primary Education Society, Shimla, for the year 2001-2002 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Primary Education Society, Shimla, for the year 2001-2002.

(47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

(48) A copy of the National Council for Teacher Education (Determination of Minimum Qualifications for Recruitment of Teachers in Schools) (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. F.No. 9-2/2001/NCTE in Gazette of India dated the 29<sup>th</sup> May, 2003 under section 33 of the National Council for Teacher Education Act, 1993.

(49) A copy of the Notification No. G.S.R. 628(E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> August, 2003 approving the Mumbai Port Trust Employees (Leave Travel Concession) Amendment Regulations, 2003 under sub-section (4) of section 124 of the Major Port Trust Act, 1963.

## 7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That at its sitting held on the 19<sup>th</sup> August, 2003, Rajya Sabha agreed without any amendment to the Sixth Schedule to the Constitution (Amendment) Bill, 2003, passed by Lok Sabha on the 6<sup>th</sup> August, 2003.
- (ii) That at its sitting held on the 19<sup>th</sup> August, 2003, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-fourth Amendment) Bill, 2002, passed by Lok Sabha on the 8<sup>th</sup> August, 2003.

- (iii) That at its sitting held on the 19<sup>th</sup> August, 2003, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-ninth Amendment) Bill, 2003, passed by Lok Sabha on the 8<sup>th</sup> August, 2003.
- (iv) That at its sitting held on the 21<sup>st</sup> August, 2003, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2003, passed by Lok Sabha on the 18<sup>th</sup> August, 2003.
- (v) That at its sitting held on the 21<sup>st</sup> August, 2003, Rajya Sabha agreed without any amendment to the National Bank for Agriculture and Rural Development (Amendment) Bill, 2003, passed by Lok Sabha on the 18<sup>th</sup> August, 2003.
- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 2003, passed by Lok Sabha on the 18<sup>th</sup> August, 2003.
- (vii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 2003, passed by Lok Sabha on the 18<sup>th</sup> August, 2003.

## 8. MINUTES OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

**SHRI P.M. SAYEED** laid on the Table the Minutes (Hindi and English versions) of the Thirty-fourth to Thirty-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current Session.

## 9. REPORT OF THE COMMITTEE ON PETITIONS

**SHRI AMBATI BRAHMANIAH** presented the Thirty - third Report (Hindi and English versions) of the Committee on Petitions.

## 10. REPORTS OF STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

**SHRI MULAYAM SINGH YADAV** presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:-

- (1) Forty-fifth Report on 'Parallel Marketing in Petroleum Products';
- (2) Forty-sixth Report on 'Marketing Plans of Public Sector Oil Companies and their implementation';
- (3) Forty-seventh Report on action taken by Government on the recommendations contained in the Twenty-third Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on 'Marketing and Distribution of Petroleum Products with special reference to Rural and Hilly Areas';
- (4) Forty-eighth Report on action taken by Government on the recommendations contained in the Thirty-seventh Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2002) on 'Production and Availability of Pesticides';
- (5) Forty-ninth Report on action taken by the Government on the recommendations contained in the Thirty-eighth Report (Thirteenth Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on 'Non-observance of Guidelines laid down by the Government in allotting Retail Outlets and LPG Distributorships by Dealer Selection Boards'.
- (6) Fiftieth Report on action taken by Government on the recommendations contained in the Thirty-ninth Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2003) on 'Demands for Grants of Ministry of Petroleum & Natural Gas for the year 2003-2004'; and
- (7) Fifty-first Report on action taken by Government on the recommendations contained in the Fortieth Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2003) on 'Demands for Grants of Ministry of Chemicals & Fertilisers (Department of Chemicals & Petrochemicals for the year 2003-2004).

## 11. STATEMENTS OF STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

**SHRI MULAYAM SINGH YADAV** laid on the Table following Statements (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals:-

- (1) Statement on Action Taken by the Government on the recommendations contained in the 16<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2001) on action taken by the Government on the recommendations contained in the 9<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on 'Krishak Bharati Cooperative Limited (KRIBHCO)
- (2) Statement on action taken by the Government on the recommendations contained in 18<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the standing Committee on Petroleum and Chemicals (2001) on action taken by the Government on the recommendations contained in the 13<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on 'Demands for Grants 2001-2002 of the Ministry of Chemicals and Fertilisers, Department of Chemicals and Petrochemicals;
- (3) Statement on action taken by the Government on the recommendations contained in the 29<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on action taken by the Government on the recommendations contained in the 15<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on 'Pricing and Availability of Drugs/ Pharmaceuticals;
- (4) Statement on action taken by the Government on the recommendations contained in the 30<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on action taken by the Government on the recommendations contained in the 21<sup>st</sup> Report (13<sup>th</sup> Lok Sabha) on 'Production of Oil and Gas';
- (5) Statement on action taken by the Government on the recommendations contained in the 31<sup>st</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on action taken by the Government on the recommendations contained in the 22<sup>nd</sup> Report (13<sup>th</sup> Lok Sabha) on 'Evaluation of Guidelines of Dealer Selection Boards (DSBs).
- (6) Statement on action taken by the Government on the recommendations contained in the 32<sup>nd</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on action taken by the Government on the recommendations contained in the 24<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on 'Indian Farmers Fertilisers Cooperative Limited (IFFCO)'.  
(7) Statement on action taken by the Government on the recommendations contained in the 33<sup>rd</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on action taken by the Government on the recommendations contained in the 25<sup>th</sup> Report



(13<sup>th</sup> Lok Sabha) on 'Demands for Grants (2002-03) relating to Ministry of Chemicals & Fertilisers, Department of Chemicals and Petrochemicals;

- (8) Statement on action taken by the Government on the recommendations contained in the 35<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on action taken by the Government on the recommendations contained in the 27<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on 'Demands for Grants – 2002-03 relating to the Ministry of Petroleum and Natural Gas.
- (9) Statement on action taken by the Government on the recommendations contained in the 36<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) of the Standing Committee on Petroleum and Chemicals (2002) on action taken by the Government on the recommendations contained in the 28<sup>th</sup> Report (13<sup>th</sup> Lok Sabha) on 'Disinvestment in Petroleum and Petrochemicals Sector'.

## 12. REPORTS OF STANDING COMMITTEE ON INDUSTRY

SHRI V. VERTISELVAN laid on the table the following Reports ( Hindi and English versions) of the Standing Committee on Industry:-

- (1) 127<sup>th</sup> Report on MoU performance in respect of PSUs of Shipping Industry (Ministry of Heavy Industries and Public Enterprises);
- (2) 128<sup>th</sup> Report on Provisions and Prospects of Auto Policy as announced by the Government of India (Ministry of Heavy Industries and Public Enterprises) ; and
- (3) 129<sup>th</sup> Report on Credit Flow to SSI Sector in the Regions of Delhi, Noida and Ghaziabad (Ministry of Small Scale Industries).

12.25 P.M.

### 13. Discussion under Rule 193

Time Taken: 9 Hrs. 16 Mts.

Shri L.K. Advani replied to the discussion regarding Atrocities on Dalits in various parts of the country raised by Shri Ram Vilas Paswan on the 21<sup>st</sup> August, 2003.

The discussion was concluded.

*(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2. 04 P.M. )*

### 14. CALLING ATTENTIONS

2.04 P.M.

- (I) Shri Ram Vilas Paswan called the attention of Deputy Prime Minister regarding situation arising due to floods in Bihar and steps taken by the Government in regard thereto.

The Deputy Prime Minister made a statement in regard thereto.

The Minister of Water Resources also replied to the clarificatory questions asked by the members.

3.16 P.M.

- (II) Shri Chandrakant Khaire called the attention of the Minister of Finance to

the situation arising out of huge amount of bank dues outstanding against Fateja Forging and Auto Parts Company, Aurangabad and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of Finance on behalf of Minister of Finance made a statement in regard thereto.

### 15. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table, statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Jayaben B. Thakkar regarding need to clear the proposal of the Government of Gujarat to upgrade certain coastal ways and State Highways to National Highways.
- (2) Shri Shyam Bihari Mishra regarding need to retain Brahmavart railway station and convert narrow-gauge line between Mandhna and Bithoor into broadgauge in U.P.
- (3) Shri Haribhai Chaudhary regarding need to provide stoppage of Rajdhani Express running between Delhi and Ahmedabad at Palanpur, Gujarat.
- (4) Dr. Jaswant Singh Yadav regarding need to ensure availability of Hepatitis A to D injections free of cost in Government hospitals.
- (5) Shri Ramdas Rupala Gavit regarding need to set up an I.T. Park in Dhule Parliamentary Constituency, Maharashtra.
- (6) Shri Man Sinh Patel regarding need to introduce air service from Surat to other important cities of the country.
- (7) Dr. Charan Das Mahant regarding need to check increasing incidents of foeticides

in the country particularly in Korba district of Chhatisgarh.

- (8) Smt. Renuka Chowdhury regarding need to solve the problem faced by farmers regarding supply of seed and irrigation facilities in Andhra Pradesh.
- (9) Shri Khelsai Singh regarding need to ensure early commissioning of computerized railway reservation counter at Ambikapur, Chhatisgarh.
- (10) Shri Naresh Puglia regarding need to release funds to the State Governments for carrying out developmental activities for tribals in Maharashtra and other affected areas in the country.
- (11) Shri Varkala Radhakrishnan regarding need to set up a Division Bench of Kerala High Court at Trivandrum, Kerala.
- (12) Shri Chada Suresh Reddy regarding need to approve the proposal of Indian Olympic Association for conducting first Afro-Asian games at Hyderabad from 24<sup>th</sup> October to 1<sup>st</sup> November, 2003.
- (13) Shri Raghuraj Singh Shakya regarding need to declare Etawah and Auraiya districts in U.P. as drought affected and sanction special package for the area.
- (14) Smt. Renu Kumari regarding need to set up industries based on Maize and Banana in Khagaria Parliamentary Constituency, Bihar.
- (15) Shri Sanat Kumar Mandal regarding need to give environmental clearance for declaring sunderban rivers as national highways.
- (16) Shri Thawar Chand Gehlot regarding need to open a Central School at Shajapur, Madhya Pradesh.
- (17) Shri K.P. Singh Deo regarding need to construct a by-pass from Khuntuni to Pitappalli to reduce traffic congestion in Bhubaneswar and Cuttack in Orissa.
- (18) Prof. (Smt.) A.K. Premajam regarding need to release necessary funds for construction of sea-wall along the coastal line in Kerala.
- (19) Shri V. Vetriselvan regarding need to set up Central Coconut Research Centre in Krishnagiri Parliamentary Constituency, Tamil Nadu.

**16. Submissions by Members**

**3.43 P.M.**

- (i) Regarding demand to fill up the vacancies in the grade of Executive Engineers in C.P.W.D. from amongst the promotees

The following members made submissions regarding demand to fill up the vacancies in the grade of Executive Engineers in C.P.W.D. from amongst the promotees :-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Ramji Lal Suman
- (3) Shri Santosh Gangwar

**3.46 P.M.**

- (ii) Regarding need for speedy investigation into Madhumita Shukla Murder case.

The following members made submissions regarding need for speedy investigation into Madhumita Shukla Murder case :-

- (1) Kunwar Akhilesh Singh
- (2) Shri Ramji Lal Suman
- (3) Dr. Raghuvansh Prasad Singh
- (4) Shri C.N. Singh

Shri I.D. Swami responded.



3.55 P.M.

**17. Motion regarding Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions**

Shri Denzil B. Atkinson moved the following motion :-

“That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19<sup>th</sup> August, 2003.”

The motion was adopted.

3.58 P.M.

**18. Private Members' Bills – Introduced**

- (1) The Constitution (Amendment) Bill, 2003 (Insertion of new article 356A, etc.) by Dr. Nitish Sengupta.
- (2) The Abolition of Child Labour Bill, 2003 by Shri Iqbal Ahmed Saradgi.
- (3) The Constitution (Amendment) Bill, 2003 (Amendment of articles 243ZD and 243ZE) by Shri Ramesh Chennithala.
- (4) The Railways (Amendment) Bill, 2003 (Insertion of new section 124B) by Dr. V. Saroja.
- (5) The Prevention of Food Adulteration (Amendment) Bill, 2003 (Amendment of sections 2 and 16) by Dr. V. Saroja.
- (6) The Constitution (Amendment) Bill, 2003 (Amendment of article 275) by Shri Ramesh Chennithala .
- (7) The Code of Criminal Procedure (Amendment) Bill, 2003 (Insertion of new section 389A) by Shri P.H. Pandian.
- (8) The Indian Penal Code (Amendment) Bill, 2003 (Amendment of section 302) by Shri P.H. Pandian.
- (9) The Constitution (Amendment) Bill, 2003 (Amendment of article 51A) by Dr. V. Saroja.

4.02 P.M.

**19. Private Members' Bill – Withdrawn**

The Indian Penal Code (Amendment) Bill, 2001 (Insertion of new sections 298A to 298C) by Shri G.M. Banatwalla.

Shri G.M. Banatwalla concluded his speech on the motion for the consideration of the Bill moved by him on the 14<sup>th</sup> August, 2003.

The following members took part in the debate :-

- (1) Shri Anadicharan Sahu
- (2) Shri Sudarsana E.M. Natchiappan
- (3) Shri Hannan Mollah
- (4) Shri Sudip Bandyopadhyay
- (5) Prof. Rasa Singh Rawat
- (6) Shri Ramesh Chennithala
- (7) Shri Varkala Radhakrishnan
- (8) Shri Thawar Chand Gehlot
- (9) Shri Ramdas Athawale
- (10) Shri Saiduzzama
- (11) Shri E. Ahamed
- (12) Shri I.D. Swami

Shri G.M. Banatwalla replied to the debate.

The Bill was withdrawn by leave of the House.

6.09 P.M.

**20. Private Member's Bill – Under Consideration**

The Constitution (Amendment) Bill, 2000 (Amendment of article 39) by Shri Ramdas Athawale.

The motion for consideration of the Bill was moved by Shri Ramdas Athawale and his speech was not concluded.

The discussion was not concluded.

6.10 P.M.

**21. Valedictory Reference**

The Speaker made Valedictory reference on the conclusion of Thirteenth Session of Thirteenth Lok Sabha.

6.15 P.M.

**22. National Song**

The National Song was played.

*(Lok Sabha adjourned sine die at 6.17 P.M.)*

